BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

ZONAL BENCH AT BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI
VERSUS
UNION OF INDIA AND OTHERS

PAPER BOOK INDEX

Sl. No.	Description of Documents with Annexure No.	PAGE NO.
1.	Memo of the Original Application with synopsis and chronology of events.	1 - 20
2.	Affidavit in support of Original Application.	21
3.	**DOCUMENTS :**	
(a)	**ANNEXURE – A/1** Photo copy of order dated 21/11/1961.	22-23
(b)	**ANNEXURE – A/2** Photo copy of Notification dated 22/09/1980.	24-25
(c)	**ANNEXURE – A/3** Photo copy of Notification dated 08/03/2019.	26-41
(d)	**ANNEXURE – A/4** Photocopy of Van Bandobast Plan Vankhand Amer 54.	42-44
(e)	**ANNEXURE – A/5** Photocopy of Milan Khestraphal.	45-75
(f)	**ANNEXURE – A/6** Photocopies of concerned revenue record.	76-88
(g)	**ANNEXURE – A/7** Photocopies of relevant Jamabandis.	89-101
(h)	**ANNEXURE – A/8** Photocopy of Google-super-impose.	102
(i)	**ANNEXURE – A/9** Photocopy of Legal Notice dated 27/04/2024.	103-106
(j)	**ANNEXURE – A/10** Photocopy of Complaint dated 03/06/2024.	107-114
(k)	**ANNEXURE – A/11** Photocopies of relevant reminders.	115-119
6.	Affidavit in support of documents.	120
7.	Demand Draft and Vakalatnaama.	121

COUNSEL FOR THE APPLICANT

I.D. R/895/2000
[Keishan Sharma] Adv.
Mob. 9982765049

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL ZONAL BENCH BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI

VERSUS

UNION OF INDIA AND OTHERS

COMPILATION-1

S.No.	Particulars of Documents	Annexures	Page No.
1	Memorandum of application along with synopsis and chronology of events.		1-20
2	Affidavit		21

PLACE: BHOPAL

DATED: 31/08/24

Counsel for Applicant

(Krishan Sharma/ Vaibhav Pancholy)
Advocates
Add- Chamber No. 178, Old Bldg., Rajasthan High Court, Bench Jaipur at Jaipur (Raj)
E-mail: advocatekrishana@gmail.com
Mob.- 9982765049

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

ZONAL BENCH AT BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI
VERSUS
UNION OF INDIA AND OTHERS

SYNOPSIS

i. That Old Khasra No's 4, 6, 27 as per Van Bandobast Plan Vankhad Amer 54 Village Kachrawala alias Chokaliyawas were recorded in the name of forest department as reserved forest land of Vankhand Amer-54 and land of said Khasra No's was notified to be reserved forest land by virtue of notification dated 21/11/1961 and thus said land is reserved forest land of Vankhand Amer-54.

ii. That Applicant had obtained the Milan Khestraphal of concerned revenue record and as per the same Khasra No's 4, 6 and 27 got replaced by New Khasra No's 9, 10, 68, 190 respectively however Khasra No. 4 came to be divided in two parts and New Khasra No's are 10 and 68 at Village Kachrawala.

iii. That Khasra No.9 is still recorded in the name of the forest department in revenue records, however when it comes to other Khasra No's the story is on another footing. It is submitted the Khasra No's 10, 68 (Old Khasra No.4) are recorded in the name of some private persons and vaguely and illegally rights have been given to them upon reserved forest land of Old Khara No.4 of Village Kachrawala and at present Khasra No. 10, 68 (Old Khasra No.4) of Village Kachrawala is part of Lohagarh Fort and Resort. It is also submitted that Khasra No. 190 (Old Khasra No.27) is presently recorded in the name of Jaipur Development Authority and it is a dilemma as to under what circumstances the reserved forest land of Old Khasra No.27 at Village Kachrawala was given to Jaipur Development Authority in form of New Khasra No. 190 at Village

Kachrawala. It is submitted that Section 2 of the Forest Conservation Act, 1980 is very clear upon this aspect which says that forest land cannot be diverted for non-forest purposes and it clearly bars the accrual of rights in any way for the purpose of maintaining the actual nature of forest land and in order to prevent the forest land from any kind of diversion for non-forest purposes and acquisition of forest land by JDA without any authority of Central Government is clearly in derogation with Section 2 of Forest Conservation Act, 1980.

iv. That land situated in Khasra No's 176, 177, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 205, 196/672, 189/659, 188/660, 188/643, 187/643, 187/661, 187/642, 186/668 at Village Kachrawala Tehsil Amer District Jaipur is revenue land however said land is integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and no permissions has been obtained from monitoring committee of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary for performance of commercial activities within the periphery of Eco Sensitive Zone and also said commercial establishment is being operated without obtainment of wildlife clearance from National Wildlife Board.

v. That Applicant had also got google super-impose of Lohagarh Fort and Resort and same would show that Lohagarh Fort and Resort is large scale commercial establishment having pucca construction in form of Rooms, Banquet Halls, swimming pool and other facilities for commercial activities.

vi. That Applicant had issued a legal notice on 27/04/2024 through his counsel to the respondents and raised the grievances qua violation of environmental norms. It is submitted that Major Portion of Lohagarh Fort and Resort is situated upon reserved forest land of Vankhand Amer-54 and rest of the area falls within the Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and same is being operated

without there being any authority from National Wildlife Board, Forest Department, Rajasthan State Pollution Control Board and Central Ground Water Authority.

vii. That Applicant had submitted a detailed representation to officials of State Government and Central Government on 03/06/2024 and submitted that private respondent is operating a commercial establishment in the name of Lohagarh Fort and Resort without any authority.

viii. That ultimately applicant had submitted a reminder to the respondents on 24/06/2024 in furtherance of earlier complaint dated 03/06/2024 and subsequently also served upon two reminders on 25/07/2024 and 23/08/2024 respectively and time and again prayed for strict action against the culprits but no action has been taken so far in present matter.

ix. Hence this Original Application.

R/895/2000

COUNSEL FOR THE APPLICANT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL ZONAL BENCH BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI

VERSUS

UNION OF INDIA AND OTHERS

CHRONOLOGICAL EVENTS

S.No.	DATES	EVENTS
1	03/06/2024	That Applicant had submitted detailed representation regarding illegal operation of Lohagarh Fort, Spa and Destination Wedding resort upon reserved forest land and also within Eco Sensitive Zone of Nahargarh Wildlife Sanctuary but no action was taken.
2	24/06/2024	That Applicant had submitted first reminder to respondents and prayed for strict action in view of complaint dated 03/06/2024 but no heed was given.
3	25/07/2024	That Applicant had submitted second reminder to respondents and again prayed for strict action in view of his earlier complaint but situation remained same.
4	23/08/2024	That applicant had submitted third and last reminder to respondents and time and again prayed for strict action but nothing has been done so far.
5.	31/08/24	Despite of making several correspondence with the government authorities no action has been taken so far, **Hence being aggrieved with the inaction of respondents this original**

		application is being preferred by him without any delay.

Place: Bhopal
Dated: 31/08/24

Counsel for Applicant

(Krishan Sharma/ Vaibhav Pancholy) Advocates
Add- Chamber No. 178, Old Bldg., Rajasthan High Court, Bench Jaipur at Jaipur (Raj)
E-mail: advocatekrishana@gmail.com
Mob.- 9982765049

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL ZONAL BENCH AT BHOPAL (M.P.)

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with sections 14, 15, 16 & 17 of the National Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO. 212 OF 2024

Between:

Rajendra Tiwari son of Shri Shambhu Dayal Tiwari, aged about 45 years, resident of 100 Tiwari Bhawan Gurjar Ghati Amer Road Jaipur, (Rajasthan). (Mobile No. 9214886314) (Email-tiwarirajendra39110@gmail.com)

...APPLICANT

VERSUS

1. Union of India through the Secretary, Ministry of Environment, Forest and Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email-secy-moef@nic.in).
2. Chairman, National Wildlife Board, Indira Paryavaran Bhawan Jor Bagh Road, New Delhi, 110003 (email-secy-moef@nic.in).
3. Member Secretary, Rajasthan State Wildlife Board, Aravali Bhawan Jhalana Doongri, Jaipur-302004 (secy.rswb@raj.gov.in).
4. State of Rajasthan through the Additional Chief Secretary of Forests and Wildlife, Government of Rajasthan, Govt. Secretariat, Jaipur-302005 (Rajasthan). (Email-nihalchand_goel@yahoo.com)

5. The Collector, District Jaipur-302016 (Rajasthan). (Email-dm-jaip-rj@nic.in)
6. Principal Chief Conservator of Forests, Government of Rajasthan, AranyaBhawan, Jhalana Institutional Area, JhalanaDoongri, Jaipur-302004 (Rajasthan). (Email-pccf.raj.forest@rajasthan.gov.in).
7. Deputy Conservator of Forests, Wildlife, Zoo Jaipur, Ramniwas Bagh, Jaipur-302004(Rajasthan). (Email-dcfwl.zoo.forest@rajasthan.gov.in)
8. Deputy Conservator of Forests, Jaipur, Grass Farm Nursery Campus Haldighati Marg, Khatipura, Jaipur- 302006 (Rajasthan). (Email- dcffarm.forest@rajasthan.gov.in).
9. Principal Secretary, Department of Tourism, Government of Rajasthan, Govt. Secretariat, Jaipur (Rajasthan). 302005 (cotraj@gmail.com).
10. Assistant Engineer, E-4 Jaipur Vidhyut Vitran Nigam Amer, Jaipur, 302002. (Email- aene4jcc@jvvnl.org).
11. Member Secretary, Rajasthan State pollution control Board, JhalanaDoongri,Jaipur-302002 (Rajasthan). (Email -acp.rpcp@rajasthan.gov.in).
12. Chief Fire Control Officer, Jaipur Nagar Nigam Heritage, Banipark, Jaipur- 302016 (Email-Chieffireoffi@gmail.com).
13. Jaipur Development Authority through its Commissioner Ram kishor vyas bhawan,indra circle , jawahar lal Nehru Marg, Rambagh, jaipur, Rajasthan 302004.(jda@rajasthan.gov.in)

14. Regional Director (Western Region Jaipur), Central Ground Water Board, 6-A, Jhalna Doongri, Jaipur - 302004 (Rajasthan) (Email- rdwr-cgwb@nic.in).

15. Authorized Signatory, Lohagarh Fort and Resort & Spa-Destination Wedding Resort NH-8 Kachrawala, Kukas, Rajasthan- 302028 (resortlohagarh@gmail.com).

...RESPONDENTS

MOST RESPECTFULLY SHOWETH:

1. The address of the Applicant is as given above for the service of notices of this application and that of his representative. It is submitted that the applicant is a social worker and environmentalist and local resident of Jaipur City (Rajasthan) near the vicinity of Nahargarh Sanctuary Area and he is a wildlife lover and environmentalist who is working for save and protect the wildlife animals as well as environment.

2. The addresses of the Respondents are as given for services of notices of the application.

3. The applicant above-named begs to submit the Memorandum of Application against illegal operation of Lohagarh Fort and Resort & Spa-Destination Wedding Resort upon reserved forest land situated in Khasra No's 9, 10, 68 and 190 of Village Kachrawala Tehsil Amer District Jaipur and Other Khasra No's. 176, 177, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199,

200, 205, 196/672, 189/659, 188/660, 188/643, 187/643, 187/661, 187/642, 186/668 at Village Kachrawala Tehsil Amer District Jaipur of said resort are falling within the boundaries of Eco Sensitive of Zone of Nahargarh Wildlife Sanctuary and said resort is being operated without there being authority from National Wildlife Board, Forest Department, Rajasthan State Pollution Control Board under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, Monitoring Committee of Eco Sensitive Zone and also the operators of this Lohagarh Fort and Resort are not in possession of any authority from Central Ground Water Authority for extraction of ground water for commercial purposes in view of Mandatory guidelines of this Hon'ble Tribunal in catena of Judgments and extraction of ground water without obtainment of requisite permissions is against the mandatory provisions of Environment Protection Act, 1986. Applicant had served a legal notice upon the respondents raising the grievance of illegal operation of Lohagarh Fort and Resort on 27/04/2024 through registered post but even after service nothing has been done on the part of respondents and subsequently applicant had moved a detailed complaint in the offices of respondents on 03/06/2024 through registered post but even after receipt of the same nothing has been on the part of respondents so far and ultimately applicant had issued a reminders on 24/06/2024, 25/07/2024 and 23/08/2024 to respondents

and prayed for strict action against the culprits but same has gone in vain, hence being aggrieved with inaction on part of Respondents, Applicant is preferring this Original Application on the basis of facts and grounds as under: -

FACTS IN BRIEF WITH GROUNDS:

1) That Government of Rajasthan had issued an order under Section 20 of Rajasthan Forest Act, 1953 on 21/11/1961 and acquired the land of Nahargarh Village and Other Villages to be the Reserve Forest with effect from 15/01/1962. It is submitted that as per above order Total 30004.607 Acre land was acquired in order to declare the same as reserve forest and after acquisition of total land, same came to be declared reserve forest with effect from 15/01/1962 and It is submitted that land was acquired from the Villages Amer, Manpur Sadva, Vijaymahal, Nahargarh, Bassi Sitarampura, Kishanbagh, Beed Papad, Mahapura/Kukar Kheda, Mayla Bagh, Beed Jaisala, Jaisala, Akeda, Sisiyawas, Bad Gaon, Khairwadi, Kishangarh, Udaipura, Laxmi Narayanpura, Bhadana, Chak-maanpura, Shivdaspura, Daulatpura, Bagwada, Seengwana, **Kachrawala**, Chaapradi, Jaitpura, Achrol, Barni/Varni, Labana, Gunawata, Dhand, Harwar, Khuraad, Chimanpura, Kukas, Nestiwas and Beed Kaleda and All these villages jointly designated as Vankhand Amer (Forest Block Amer) 54. The Photocopy of the order dated

21/11/1961 is enclosed herewith and marked as **Annexure-A/1.**

2) That Government of Rajasthan had further issued a notification No.F-11(39) Rajasthan 8/80 on 22/09/1980 under Section 18 of Wildlife Protection Act, 1972 by which the reserve forest declared by Order dated 21/11/1961, has further declared to be Nahargarh Wildlife Sanctuary. It is submitted that at the time of issuance of notification dated 22/09/1980 the Boundaries of Sanctuary got decided. The Photocopy of the Order dated 22/09/1980 is annexed herewith and marked as **Annexure-A/2.**

3) That Govt. of India has also issued a gazette notification on 08/03/2019 by which the Eco- Sensitive Zone of Nahargarh Wildlife Sanctuary got declared. It is also submitted that Eco- Senstive Zone shall be from 0-13 Kms. around the Sanctuary Boundaires of Nahargarh Wildlife Sanctuary. It is also submitted that by the way of notification dated 08/03/2019, some essential activities for local residents were allowed and rest of the commercial activities were prohibited. It is submitted that the bare perusal of the notification dated 08/03/2019 goes to reveal that there are three classes of activities mentioned therein, the A Clause is about Prohibited Activities, B Clause is about Regulated Activities and C Clause is about Promoted Activities. The Photocopies of the Notification dated 08/03/2019, 14/09/2006 and 19/12/2022 are annexed herewith and marked as **Annexure-A/3 Collectively.**

4) That Old Khasra No's 4, 6, 27 as per Van Bandobast Plan Vankhad Amer 54 Village Kachrawala alias Chokaliyawas were recorded in the name of forest department as reserved forest land of Vankhand Amer-54 and land of said Khasra No's was notified to be reserved forest land by virtue of notification dated 21/11/1961 and thus said land is reserved forest land of Vankhand Amer-54. The Photocopy of Van Bandobast Plan Vankhand Amer 54 is annexed herewith and marked as **Annexure-A/4.**

5) That Applicant had obtained the Milan Khestraphal of concerned revenue record and as per the same Khasra No's 4, 6 and 27 got replaced by New Khasra No's 9, 10, 68, 190 respectively however Khasra No. 4 came to be divided in two parts and New Khasra No's are 10 and 68 at Village Kachrawala. The Photocopy of Milan Khestraphal is annexed herewith and marked as **Annexure-A/5.**

6) That Khasra No.9 is still recorded in the name of the forest department in revenue records, however when it comes to other Khasra No's the story is on another footing. It is submitted the Khasra No's 10, 68 (Old Khasra No.4) are recorded in the name of some private persons and vaguely and illegally rights have been given to them upon reserved forest land of Old Khara No.4 of Village Kachrawala and at present Khasra No. 10, 68 (Old Khasra No.4) of Village Kachrawala is part of Lohagarh Fort and Resort. It is also submitted that Khasra No. 190 (Old Khasra No.27) is presently recorded in the name of Jaipur Development

Authority and it is a dilemma as to under what circumstances the reserved forest land of Old Khasra No.27 at Village Kachrawala was given to Jaipur Development Authority in form of New Khasra No. 190 at Village Kachrawala. It is submitted that Section 2 of the Forest Conservation Act, 1980 is very clear upon this aspect which says that forest land cannot be diverted for non-forest purposes and it clearly bars the accrual of rights in any way for the purpose of maintaining the actual nature of forest land and in order to prevent the forest land from any kind of diversion for non-forest purposes and acquisition of forest land by JDA without any authority of Central Government is clearly in derogation with Section 2 of Forest Conservation Act, 1980 and Judgment of Hon'ble Apex Court in case of T.N. Godavarman dated 12.12.1996. The Photocopies of concerned revenue record is annexed herewith and marked as **Annexure-A/6 Collectively.**

7) That land situated in Khasra No's 176, 177, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 205, 196/672, 189/659, 188/660, 188/643, 187/643, 187/661, 187/642, 186/668 at Village Kachrawala Tehsil Amer District Jaipur is revenue land however said land is integral part of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and no permissions has been obtained from monitoring committee of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary for performance of commercial activities within the periphery of Eco Sensitive Zone and also said

commercial establishment is being operated without obtainment of wildlife clearance from National Wildlife Board. The Photocopies of relevant Jamabandis are annexed herewith and marked as **Annexure-A/7 Collectively.**

8) That Applicant had also got google super-impose of Lohagarh Fort and Resort and same would show that Lohagarh Fort and Resort is large scale commercial establishment having pucca construction in form of Rooms, Banquet Halls, swimming pool and other facilities for commercial activities. It is submitted that most of the construction has been made upon reserved forest land of Vankhand Amer 54 situated in New Khasra No.9, 190, 68 and10 of Village Kachrawala and same was made without obtainment of any authority from Central Government which is gross violation of Section 2 of Forest Conservation Act 1980 and Section 2 of Forest Conservation Act, 1980 would make it clear that reserved forest land cannot be diverted for non-forest purposes and further its de-reservation is also barred under Section 2 of Forest Conservation Act, 1980 and since the reserved forest land has been recorded in the name of JDA without there being any authority, the same will tantamount to indirect de-reservation of reserved forest land of Vankhand Amer-54, which is clear cut violation of Section 2 of Forest Conservation Act, 1980. The Photocopy of Google-super-impose is annexed herewith and marked as **Annexure-A/8.**

9) That Applicant had issued a legal notice on 27/04/2024 through his counsel to the respondents and raised the grievances qua violation of environmental norms. It is submitted that Major Portion of Lohagarh Fort and Resort is situated upon reserved forest land of Vankhand Amer-54 and rest of the area falls within the Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and same is being operated without there being any authority from National Wildlife Board, Forest Department, Rajasthan State Pollution Control Board and Central Ground Water Authority. It is submitted that operators of Lohagarh Fort and Resorts do not have any authority from National Wildlife Board and Central Government for construction of permanent nature of structures and operation of commercial activities upon reserved forest land and within the periphery of Eco Sensitive Zone and not only this they have not obtained any Consent to Establish and Consent to Operate under the provisions of Water Act, 1974 and Air Act 1981 and it is also stated that operators of Lohagarh Fort had established the as many as 10 borewells and by the way of these borewells extracting the ground water for their commercial needs including use of the same in swimming pool and they are not in possession of any authority or no objection from Central Ground Water Authority. It is further submitted that operators of Lohagarh Fort give the premises on very high rent to organizers of marriage parties, birthday parties, cocktail parties and many other programs and these

functions are allowed to be continued even in the midnight without there being any hindrance and the impact of these functions is adverse upon environment and wildlife as huge speakers, lights, high volume crackers are used in impugned commercial establishment during performance of commercial activities and impugned commercial establishment is surrounded by dense forest and reserved forest land of Vankhand Amer-54 and more importantly the major commercial activities are being performed upon reserved forest land of Vankhand Amer 54 and thus reserved forest land is being diverted for non-forest purposes without authority of Central Government and National Wildlife Board and by the way of legal notice applicant had prayed for strict action against the culprits but even after service of the legal notice no action has been taken so far in present matter. The Photocopy of Legal Notice dated 27/04/2024 is annexed herewith and marked as **Annexure-A/9.**

10) That Applicant had submitted a detailed representation to officials of State Government and Central Government on 03/06/2024 and submitted that private respondent is operating a commercial establishment in the name of Lohagarh Fort and Resort without any authority and major portion of said establishment is upon reserved forest land of Vankhand Amer-54 and remaining part of impugned commercial establishment is situated in Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and applicant had stated in

detail about commercial activities and extraction of ground water without there being any authority and prayed for stoppage of all these activities with immediate effect. The Photocopy of Complaint dated 03/06/2024 is annexed herewith and marked as **Annexure-A/10.**

11) That ultimately applicant had submitted a reminder to the respondents on 24/06/2024 in furtherance of earlier complaint dated 03/06/2024 and subsequently also served upon two reminders on 25/07/2024 and 23/08/2024 respectively and time and again prayed for strict action against the culprits but no action has been taken so far in present matter. The Photocopies of relevant reminders are annexed herewith and marked as **Annexure-A/11 Collectively.**

12) That JVVNL had issued electricity connection to private respondent without making any correspondence with forest department since the matter relates to reserved forest land and eco sensitive zone and as such giving electricity connection for performance of non-forest activities is highly illegal and derogatory to the strict forest laws.

13) That Tourism department and Jaipur Nagar Nigam had also issued the permissions without making a word with the forest department and thus they are promoting the non-forest activities upon reserved forest land and eco sensitive zone.

14) That the humble applicant craves leave of this Hon'ble Tribunal to raise additional facts and grounds, alter and

modified the same after filing the present Original Application with prior permission to the Hon'ble Tribunal.

LIMITATION:-

15) That Applicant had submitted detailed complaint to respondents on 03/06/2024 and thereafter submitted 3 reminders to respondents on 24/06/2024, 25/07/2024 and 23/08/2024 respectively but no action has been taken so far in order to get the illegal activities stopped, thus there is no delay in filling this original application and the cause of action is continuous in nature, as such the present original application is well within the limitation.

16) That the required demand draft of Rs.1000/- bearing No._____ is enclosed with the application.

PRAYER

It is, most respectfully prayed that this Original Application may kindly be allowed and the Hon'ble Tribunal may be pleased to pass following directions and orders:-

(i) By an appropriate order or direction, the Hon'ble Tribunal may kindly be pleased to issue the appropriate directions to respondents as to stoppage of illegal and non-forest activities which are being operated in Lohagarh Fort and Resort & Spa-Destination Wedding Resort with an immediate effect.

(ii) This Hon'ble Tribunal is further pleased to demolish the illegal construction already raised upon reserved forest land and within Eco Sensitive Zone of Nahargarh Wildlife Sanctuary in absence of requisite permissions with immediate effect, which is in violation of Forest Conservation Act, 1980 and guidelines of Central Government and also Notification of Eco Sensitive Zone.

(iii) Respondents be further directed not to raise any further construction during the pendency of this original application.

(iv) Respondents be also directed to act upon in order to record the reserved forest land in the name of forest department in revenue record, which is lying with JDA and some private persons and being used by private respondent and after that same may be restored to its original nature and appropriate arrangements be made in order to prevent its diversion for non-forest purposes.

(v) Forest officials be directed to initiate appropriate criminal proceedings against private respondent and erring officers of State Government for their wrong deeds which are contrary to strict forest laws.

(vi) Department of Tourism, Jaipur Nagar Nigam and JVVNL be directed to withdraw their permissions with immediate effect including disconnection of electricity connection.

(vii) Central Ground Water Authority be directed to take strict and appropriate action against private respondent including imposition of heavy environmental compensation.

(viii) Jaipur Development Authority be directed to withdraw the permissions issued to private respondent for construction and operation of Hotel cum resort, if any.

(ix) Respondents be directed to make sure that there shall be no illegal and non-forest activities within Lohagarh Fort and Resort & Spa-Destination Wedding Resort and also within Eco Sensitive Zone and Operation of commercial establishment of private respondent may kindly be ceased during the pendency of this original application.

(x) Respondents be further directed to ensure that no further constriction and other activities will be operated within Lohagarh Fort and Resort & Spa-Destination Wedding Resort upon reserved forest land or within the Eco Sensitive Zone.

(xi) This Hon'ble Tribunal is further pleased to impose heavy penalty and environmental compensation upon the culprits.

(xii) this Hon'ble Tribunal may kindly be please to take appropriate action against the responsible officers and imposed heavy penalties against the officers/officials who have failed to discharge their official duties

(xiii) Pass any other order and direction which this Hon'ble Tribunal may deem fit and proper in the interest of justice.

(xiv) The costs of the litigation may kindly be awarded to the applicant.

Filed by Applicant

Through his Counsel:

Krishan Sharma/ Vaibhav Pancholy

Advocates for Applicant

Filed on 31/08/2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

ZONAL BENCH AT BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI
VERSUS
UNION OF INDIA AND OTHERS

AFFIDAVIT IN SUPPORT OF ORIGINAL APPLICATION

I, Rajendra Tiwari son of Shri Shambhu Dayal Tiwari, aged about 45 years, resident of 100 Tiwari Bhawan Gurjar Ghati Amer Road, Jaipur (Rajasthan), do hereby take oath and state as under:-

1. That I am applicant in this case and am well conversant with the facts and circumstances of the case.
2. That averments of facts and ground of the annexed Original Application are true and correct, which I believe to be true and correct on the basis of my personal knowledge.

Identified by

राजेन्द्र तिवाड़ी
DEPONENT

VERIFICATION

I, above named deponent, do hereby verify that contents of para no.1 to 2 of the above affidavit are true & correct to my personal knowledge. Nothing material has been concealed and no part of it is false. SO HELP ME GOD.

राजेन्द्र तिवाड़ी
DEPONENT

OATH COMMISSIONER
Sajjan Kumar Mehta
Advocate
R/563/2015
RAJ. HIGH COURT, JAIPUR

ATTESTED
OATH COMMISSIONER
RAJASTHAN HIGH COURT
JAIPUR BENCH, JAIPUR
03 SEP 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL ZONAL BENCH BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI

VERSUS

UNION OF INDIA AND OTHERS

COMPILATION-2

1.	List of documents		
(a)	Photo copy of order dated 21/11/1961.	Annexure-A/1	22-23
(b)	Photo copy of Notification dated 22/09/1980.	Annexure-A/ 2	24-25
(c)	Photo copy of Notification dated 08/03/2019.	Annexure -A/3	26-41
(d)	Photocopy of Van Bandobast Plan Vankhand Amer 54.	Annexure-A/ 4	42-44
(e)	Photocopy of Milan Khestraphal.	Annexure-A/ 5	45-75
(f)	Photocopies of concerned revenue record.	Annexure-A/ 6	76-88
(g)	Photocopies of relevant Jamabandis.	Annexure-A/ 7	89-101
(h)	Photocopy of Google-super-impose.	Annexure-A/ 8	102
(i)	Photocopy of Legal Notice dated 27/04/2024.	Annexure-A/9	103-106
(j)	Photocopy of Complaint dated 03/06/2024.	Annexure-A/10	107-114
(k)	Photocopies of relevant reminders.	Annexure-A/11	115-119
2	Affidavit in support of documents		120
3	Vakalatnama & Court fees		121

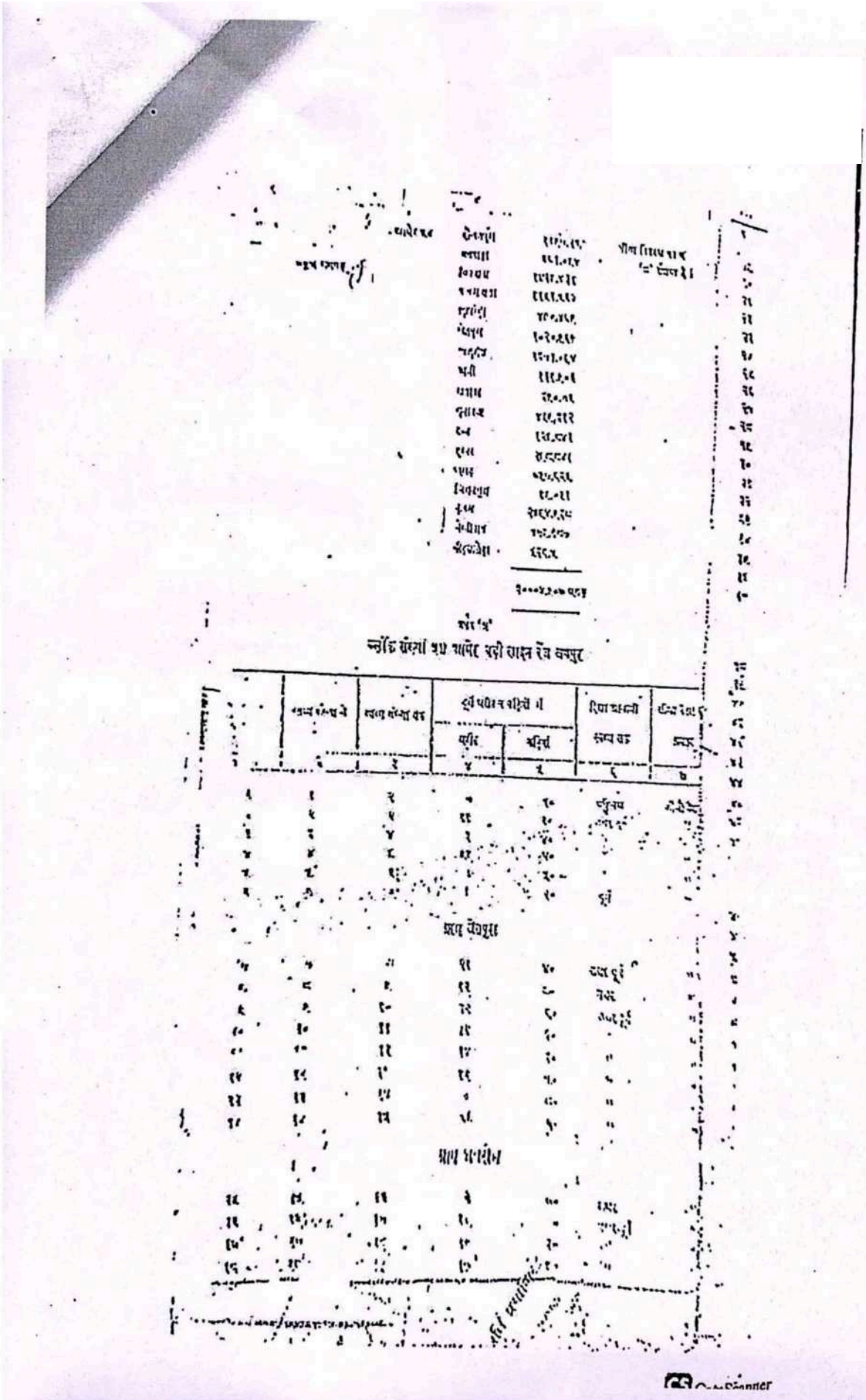
PLACE: BHOPAL
DATED: 31/08/24

Counsel for Applicant
(Krishan Sharma/ Vaibhav Pancholy) Advocates
Add- Chamber No. 178, Old Bldg., Raj High Court, Bench Jaipur at Jaipur (Raj).

Annd: A/1

(धारा २० के अधीन)

क्रमांक एस० ७ (६८) ए० ६०/२१ दिनांक २१-११-२१



T.C. Pg. 22-23

प्रपत्र 'जे'
विज्ञप्ति
(धारा 20 के अधीन)

दिनांक 21.11.61

संख्या एफ.7(28)रा.क./61 चूंकि विज्ञप्ति दिनांक 15.10.47 द्वारा नीचे लिखी हुई भूमि को जयपुर वन अधिनियम, 1939 के अधीन आरक्षित दर के रूप में गठित किये जाने का प्रस्ताव किया गया था।

ओर चूंकि इन भूमियों पर अधिकारों के बारे में अधियानचाऐं यदि हों, निबटा दी गई हैं।

ओर चूंकि उपर्युक्त अधियाचनाओं पर पारित व आदेशों के विरूद्ध अपील पेश करने की अवधि व्यतीत हो चुकी है और इस अवधि में प्रस्तुत की गई अपीलें निबटादी गई हैं।

ओर चूंकि प्रस्तावित वन में सम्मिलित किये जाने के लिये अवाप्त की गई समस्त भूमियां, यदि हों, अनिवार्य अवाप्ति कानून के अधीन सरकार में निहित हो गई हैं।

अतः अब राजस्थान वन अधिनियम, 1953 एक्ट की धारा 20 द्वारा प्रदत्त शक्तियों के प्रयोग में राजय सरकार उक्त भूमि को दिनांक 15.01.62 से प्रभाव रखते हुये आरक्षित वन घोषित करती है जो इस प्रावधान के अधीन है कि नीचे लिखे गये गांव कोई अधिकार नहीं रखेंगे। उक्त अधिकारों की संक्षिप्त सूची (1) में उल्लिखित सीमा तक रखते रहेंगे और अनुदान नहीं पावेंगे। संक्षिप्त सूची (2) में उल्लिखित सीमा तक ऐसे मौसमों में, उक्त वनों के ऐसे भागों में तथा ऐसे नियमों के अधीन, जो राज्य सरकार द्वारा समय 2 पर निर्धारित किये जावें, अनुदानों का उपयोग करेंगे।

T.C. Pg. 22-23

राज्यपाल की आज्ञा से
शासन सचिव

भूमि का विवरण

जिला	तहसील	वन-खंड का नाम	मौजा	क्षेत्रफल	विशेष विवरण
1	2	3	4	5	6
जयपुर	जयपुर	आनेर 54	आनेर	4411-531	सीमा विवरण का परिशिष्ट अ संलग्न है
	आमेर		मानपुर सडवा	157-125	
	जमवारामगढ		विजय नहर	81-344	
			नाहरगढ	2152-406	
			बस्सी सीतारामपुरा	276-875	
			किशनबाग	363-531	

प्रकाश त्यागी
27.6.60

T.C Pg. 22-23

(क) इस वन खण्ड में निम्न पगडण्डियां व रास्ते होकर जाते हैं, हम पर वाशिन्दगान को आने-जाने का अधिकार है:-

रास्ता लक्ष्मीनारायणपुरा से लुनियावास दौलतपुरा अनुमानतः 1 मील लम्बी 4 फीट चौडी

रास्ता सींगवाना से कूकस अनुमानतः 3 मील लम्बी 9 फीट चौडी

रास्ता शिष्यावास से आमेर अनुमानतः 4 मील लम्बी 5 फीट चौडी

रास्ता बडा गांव से कूकस खोरा अनुमानतः 4 मील लम्बी 9 फीट चौडी

रास्ता बडा गांव से रामसागर अनुमानतः 1 मील लम्बी 5 फीट चौडी

पगडण्डी लवाना से जैतपुरा अनुमानतः 1 मील लम्बी 3 फीट चौडी

पगडण्डी गुनावता से खापरेडी अनुमानतः 2 मील लम्बी 3 फीट चौडी

पगडण्डी चमनपुरिया से खुराड अनुमानतः 1 मील लम्बी 3 फीट चौडी

पगडण्डी नटट से मस्तीवास व जंगल अनुमानतः 1 मील लम्बी 3 फीट चौडी

पगडण्डी लापरेडी से कूकस गुनावता अनुमानतः 3 मील लम्बी 8 फीट चौडी

पगडण्डी अखैपुरिया से लुनियावास दौलतपुरा अनुमानतः 3 मील लम्बी 4 फीट चौडी

पगडण्डी हरवर से कचरावाला अनुमानतः 3 मील लम्बी 4 फीट चौडी

पगडण्डी ढण्ड से सींगदावा अनुमानतः 3 मील लम्बी 4 फीट चौडी

रास्ता सेवारामपुरा से मन्दराली चौकी अनुमानतः 1 मील लम्बी 9 फीट चौडी

रास्ता दौलतपुरा से बडागांव कूकस अनुमानतः 6 मील लम्बी 5 फीट चौडी

रास्ता माहलावास से जैसला बडागांव अनुमानतः 6 मील लम्बी 5 फीट चौडी

सडक नाहरगढ से आमेर अनुमानतः 2 मील लम्बी 20 फीट चौडी

रास्ता बीड पापड से मंदराली चौकी अनुमानतः 5 मील लम्बी 5 फीट चौडी

पगडण्डी अचरोल से नयाना गुनावता अनुमानतः 2 मील लम्बी 4 फीट चौडी

पगडण्डी बगवाडा से कचरावाला अनुमानतः 3 मील लम्बी 4 फीट चौडी

(ख) इस वन खण्ड में निम्न देवस्थान हैं, जहां वाशिन्दगान को दर्शनार्थ आने जाने का अधिकार है:-

भोमियाजी - सैडमाई भरतरी (मेला बैसाख व भाद्रपद में भरता है)

T.C.Pg.22-23

सती का देवरा - देवीजी - कुंड सासों का - गणेशजी - चरण मंदिर राजेश्वरीजी - पीर का स्थान - हर्षनाथ भैरूजी - नरसिंह बुर्ज- सीतारामजी- राधाकुण्ड-अनुमानजी - महादेवजी - गणेशजी - जावण्डा माताजी - जोगेश्वरजी।

(ग) इस वन खण्ड में मवेशी के पानी पीने के स्थान हैं, जहां बाशिन्दगान की मवेशी, जो जंगल में चरने जाती हैं, पानी पीती हैं :-
लक्ष्मण तलाई - पीली - छीलावाली - पादुकाली ' निझरा - मोडियावाली सेडालाई - शेलालवाली - पन्नावाली - नडेतलाई - बांदी रामसागर - नला बीड की पापड - सागर (छेटा-बडा) कुण्डोलाव - काचोलाव - बडी तलाई कोठियां (दोलतपुरा बगवाडा)।

(घ) इस वन खण्ड में निम्न ग्रामों कमे शमशान और किले अन्दर हैं:-
लक्ष्मीनारायण पुरा - सींगवाना - बीड पापड - बगवाडा - नाहरगढ - भावगढ - अचरोल

Annx. A/2

राजस्थान सरकार
राजस्व(भू-प्रबन्ध)

क्रमांक 11(39)राज-6/82 जयपुर, दिनांक 22 सितम्बर, 1989.

अधिसूचना

वन्य जीव(सुरक्षा) अधिनियम, 1972 (1972 का केन्द्रीय अधिनियम संख्या 53), की धारा 33(1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्य सरकार, वन विभाग की अधिसूचना संख्या एफ.10(1)(1)/72 दिनांक 6/10/1972 द्वारा संशोधित दिनांक 1 सितम्बर 1973 से राजस्थान राज्य पर लागू किया गया है, को धारा 18 के उपबन्धों के अधीन राज्य सरकार निम्न अनुसूची में वर्णित सीमाओं के अन्तर्गत वहाँ वन्य जीवों को सुरक्षा देने, उनके पर्यावरण व प्राकृतिवास, वनस्पति, वृक्षों, जंगली जीवों के संरक्षण को ध्यान में रखते हुए एतद द्वारा वन्य जीव अभयारण्य घोषित करती है, जिसे भविष्य में राजस्थान वन्य जीव अभयारण्य के नाम से जाना जायेगा और जो उक्त अधिनियम या उसकी किसी अन्य की नियमों या पारित किये जाने वाले आदेशों के उपबन्धों का विषय होगा।

अनुसूची

प्रस्तावित वन्य जीव अभयारण्य की सीमायें का विवरण:-

जैसलमेर वन्य जीव अभयारण्य (धारा 18-2)

जैसलमेर जिलान्तर्गत प्रस्तावित वन्य जीव अभयारण्य

उत्तर- अजमेर जीप जालोर व गुढा गांव को जाने वाली सीमा तक गुढा कूदन जा कर वहाँ से पश्चिम की ओर गुढा डोलपुरा खालसा रकबान 1890 व 1891 के मध्य से गुढा कूदन खालसा रकबान 4,5,6 व 7 का उत्तरी भाग।

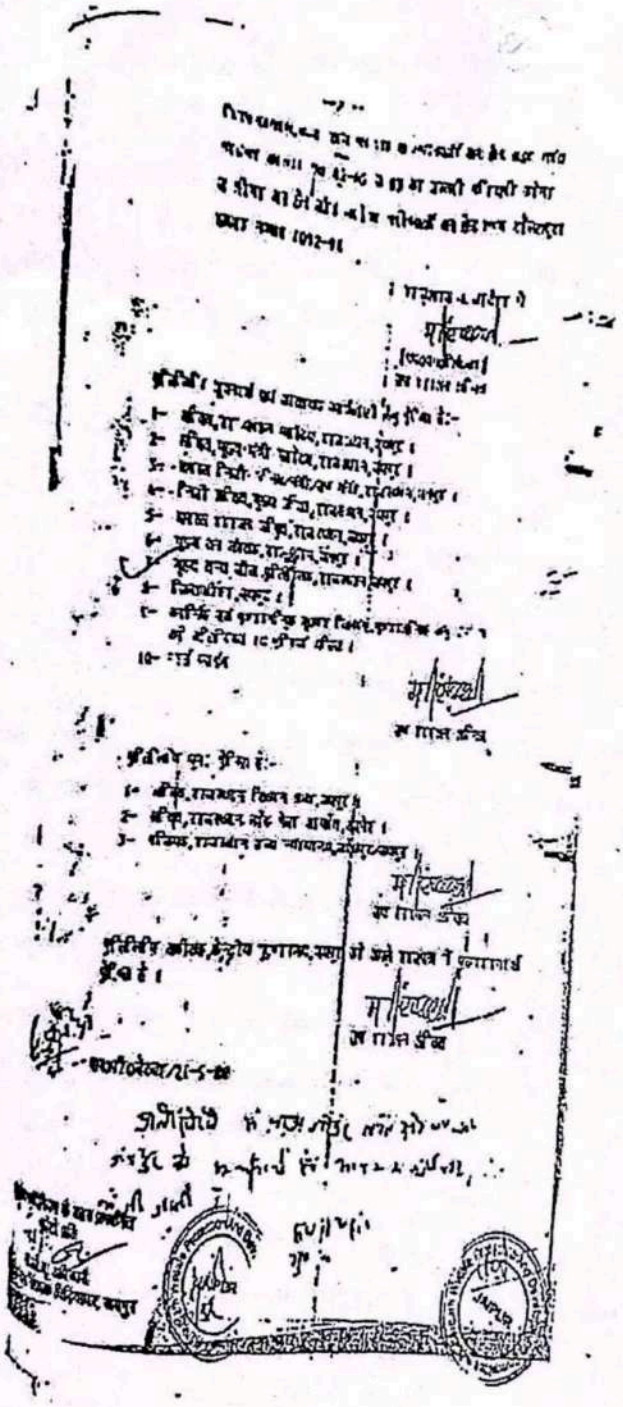
पूर्व- वहाँ से दक्षिण की ओर पश्चिमी खालसा रकबान 7 के गुढा कूदन खालसा, खेरवा, आवादी ग्राम गाडा, खेरवा खेजडी रोड व खालसा रकबान 8 के गुढा खालसा।

दक्षिण- खेजडिया वाली पश्चिमी आबादी आबादी खालसा व गुढानी बेरी।

पश्चिमी- गाडसी का खालसा रकबान 8 की व खालसा रकबान 9 के गुढा खिलान नाम : बीड पश्चिम व रेत आबादीगाडसी पश्चिम खिलानां, मोजोकिल रेत व ग. जैसा गांव खालसा रकबान 9 के गुढा जैसल आवेज।

[illegible] के वन संरक्षक

[illegible]
वन संरक्षक जैसलमेर



T.C. Pg. 24-25

राजस्थान सरकार
राजस्व (ग्रप–8) विभाग

क्रमांक/एफ11(39) राज–8/80 जयपुर, दिनांक 22 सितम्बर,1980

अधि–सूचना

वन्य जीव (सुरक्षा) अधिनियम 1972 (1) 72 का केन्द्रीय अधिनियम संख्या 53, जो कि भारत सरकार कृषि मंत्रालय (कृषि विभाग) की अधिसूचना संख्या प011014/3/12 एफ.आर. आई./डब्ल्यू.एल. एफ. दिनांक 1 सितम्बर 1973 से राजस्थान राज्य पर लागू किया जा चूका है, की धारा 18 के उपबन्धों के अधीन राज्य सरकार निम्न अनुसूचि में वर्णित सीमाओं के अन्तर्गत आने वाली जयपुर जिले की भूमियों को उनकी परिस्थिति व महत्व को ध्यान में रखते हुए, एतद् द्वारा वन्य जीव अभ्यारण्य घोषित करती है, जिसे भविष्य में नाहरगढ वन्य जीव अभ्यारण्य के नाम से जाना जावेगा एवं जो उक्त अधिनियम या तद्क्षीन बनाये गये नियमों से जारी किये गये ओदशों के उपबन्धों का विषय होगा।

अनुसूचि

नाहरगढ वन्य जीव अभ्यारण्य की सीमाओं का विवरणः–

(देखिये भारतीय वन्य जीव सुरक्षा अधिनियम 1972 की धारा 18–2)

सीमा विवरण नाहरगढ वन्य जीव अभ्यारण्य

उत्तर– वनक्षेत्र बीड़ तालेड़ा व ग्राम पापड़ की उत्तरी सीमाओं तक ग्राम कूकस का वन क्षेत्र सीमावर्ती वन क्षेत्र ग्राम दोलतपुरा खसरा नम्बर 1090 व 1091 ग्राम कूकस खसरा नम्बरान 4,5,6 व 7 का उत्तरी भाग।

पूर्व– वन सीमा लाईन समीपवर्ती राजस्व क्षेत्र ग्राम कूकस , खुराड, मिगनपुरा, आमेर, आबादी आमेर आबादी आमेर गांवठा, आमेर देहली रोड व राजस्व क्षेत्र ग्राम नाहरगढ।

दक्षिण– वन सीमा लाईन समीपवर्ती आबादी नाहरगढ व पुरानी बस्ती।

Trc:Pg. 24-25

पश्चिमी– नाहरी का नाका आवादी क्षेत्र व राजस्व क्षेत्र ग्राम किशन वाग, वीड़ पापड़ व नाला, अमानीशाह से पश्चिम विश्कर्मा, ओद्योगिक क्षेत्र व वन सीमा लाइन समीपवर्ती राजस्व क्षेत्र जेसला, आकेड़ा, शिस्यावास, बड़ा गॉव माडिया व समीपवर्ती क्षेत्र बडा गॉव माढिया खसरा नम्बर 02–85 व 83 का उत्तरी पश्चिमी कोना व सीमा वन क्षेत्र तोलेडा समीपवर्ती वन क्षेत्र ग्राम दोलतपुरा खसरा नम्बर 1092–93

राज्यपाल के आदेश पे

(एम0एस0 सिधवा)
उप शासन सचिव

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है:–

1. सचिव, राज्यपाल महोदय, राजस्थान जयपुर।
2. सचिव, मुख्यमंत्री महोदय, राजस्थान जयपुर।
3. समस्त निजी सचिव/मंत्री/उप सचिव, राजस्थान जयपुर।
4. निजी सचिव, मुख्य सचिव, राजस्थान जयपुर।
5. समस्त शासन सचिव, राजस्थान जयपुर।
6. मुख्य वन संरक्षक, राजस्थान जयपुर।
7. मुख्य वन्य जीव प्रतिपालक, राजस्थान जयपुर।
8. जिलाधीश जयपुर
9. कार्मिक एवं प्रशासनिक सुधार विभाग प्रशासनिक अनुभाग– को अतिरिक्त 10 प्रतियां सहित।
10. गार्ड फाईल।

उप शासन सचिव

प्रतिलिपि पुनः प्रषित है:–

1. सचिव, राजस्थान विधान सभा, जयपुर।
2. सचिव, राजस्थान लोक सेवा आयोग, अजमेर।
3. पंजियक, राजस्थान उच्च न्यायालय, जोधपुर/जयपुर।

उप शासन सचिव

प्रतिलिपि अधीक्षक, केन्द्रीय मुद्रणालय, जयपुर को अगले राजपत्र में प्रकाशनार्थ प्रेषित है।

उप शासन सचिव

एम0पी0 गैरवा/21.09.80

Annx. A/3

उपाबंध -V

की गई कार्रवाई की रिपोर्ट का रूप विधान:

1. बैठकों की संख्या और तारीख।
2. बैठकों का कार्यवृत : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक उपाबंध में उपाबद्ध करें)।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) ब्यौरे एक पृथक् उपाबंध के रूप में उपाबंध किए जा सकते हैं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जा सकते हैं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जा सकते हैं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दाखिल की गई शिकायतों का सारांश।
8. कोई अन्य महत्वपूर्ण विषय।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 8th March, 2019

S.O.1220(E).—WHEREAS, a draft notification was re-notified and published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 2995 (E), dated the 11th September, 2017, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 12th September, 2017;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, Nahargarh Wildlife Sanctuary is lying between latitudes 26°56'15.08"N & 26°57'5.81"N and longitudes 75°48'55.70"E & 75°46'54.65"E. The Sanctuary was notified *vide* Government of Rajasthan notification No. F11 (39) Revenue/8/80 of dated the 22nd September, 1980. The sanctuary is situated in the Aravalli ranges at Amber hills, Jaipur district of Rajasthan and is spread over an area of 52.40 square kilometers;

AND WHEREAS, the Sanctuary has "Tropical Dry Deciduous Forest" and "Tropical Thorn Forest" as per classification of Champion and Seth. The forest is spread over the area on various geological and soil formations over the hilly terrain of Aravallis and hence varies in composition;

AND WHEREAS, the Wildlife Sanctuary has a variety of habitats for diversified flora and major flora of this sanctuary includes salar (*Boswellia serrata*), gurjan (*Linnaea gradis*), tendu (*Dispyros melanoxylon*), karaya (*Sterculia urens*), gugal (*Commiphora mukul*), amaltas (*Cassia fistula*), awanla (*Embellica officinalis*), binnas (*Hesparathusa cranulata*), um (*Seccopetalum tomentosa*), goya khir (*Dishrostachya cineria*), sainja (*Maringa pterygosperma*), dhak (*Butea monosperma*), rahan (*Soydmida febriguga*), mokha (*Scherebra swetenoides*), rohini (*Mallatus*

philipnensis), ber (*Zizphus jujuba*), jamun (*Syzyguim cumini*), gular (*Ficus glomerata*), kadam (*Mitragyna parvifolia*), bahira (*Terminalia bellerica*), dhaora (*Anogeissus latifolia*), kahjur (*Phoenix syvestris*), hingot (*Balanites aegyptica*), khair (*Acacia catechu*), sevan (*Gmelia arborea*), arjun (*Terminalia arjuna*), neem (*Azadirachta indica*), peepal (*Ficus religiosa*), bargad (*Ficus benghalensis*), shiham (*Dalbergia sissoo*), bijasal (*Pterocarpus marsupium*), kakon (*Flacourita indica*), kharini (*Wrightia tinctoria*), dudhi (*Wrightia tomentosa*), jhinjha (*Bauhinia recemosa*), casaeria (*Casaeria tomentosa*), barn (*Creataeva relegiosa*), bel (*Aegle marmelose*), ronj (*Acacia marmelose*), lisora (*Cordia myxa*), churel (*Holoptelia intergrifoila*), aam (*Mangifera andica*), imli (*Tamarindus indica*), kaith (*Limonia acidissima*), siris (*Albizzia lebbek*), semal (*Bombaz ceriba*), celastrus (*Cleastrus paniculates*), etc.;

AND WHEREAS, the Sanctuary has variety of habitats for diversified fauna. Fish species recorded from of this Sanctuary includes catal (*Catla catla*), greyei (*Channa marulius*), lanchi (*Walago attu*), mahseer (*Tor tor*), mirgal (*Cirrhinus mrigala*), roho (*Labeo rohita*), savank (*Channa punctatus*), seenghari (*Mystus seenghala*). Apart from fishes, the common Indian toad (*Bufo melanostictus*), common frog (*Rana tigerina*), banded krait (*Bugorus fasciatus*), cobra (*Naja naja*), common krait (*Bungarus caeruleus*), fresh water swamp crocodile (*Crocodylus palustris*), Indian python (*Python molurus*), north Indian flap shelled turtle (*Lissemys punctata punctata*), rat snake (*Ptyas mucosus*), leopard (*Panthera pardus*), etc. the main fauna of the sanctuary;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Nahargarh Wildlife Sanctuary which are specified in paragraph 1 as Eco-Sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-Sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 0 (zero) to 13 kilometers around the boundary of Nahargarh Wildlife Sanctuary, in Jaipur district of Rajasthan as Eco-Sensitive Zone (hereafter in this notification referred to as the Eco-Sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-Sensitive Zone.–** (1) The Eco-Sensitive Zone shall be to an extent of **0 (zero)** to **13 kilometers** around the boundary of Nahargarh Wildlife Sanctuary and the area of the Eco-Sensitive Zone is **79.356 square kilometres**. Zero extent is towards the sides with heavy urbanization.

   (2) The boundary description of Nahargarh Wildlife Sanctuary and its Eco-Sensitive Zone is appended in **Annexure-I.**

   (3) The maps of the Nahargarh Wildlife Sanctuary demarcating Eco-Sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA,** and **Annexure-IIB.**

   (4) List of geo-coordinates of the boundary of Nahargarh Wildlife Sanctuary and Eco-Sensitive Zone are given in table **A** and **B** of **Annexure-III.**

   (5) The lists of village falling in the Sanctuary and proposed Eco-Sensitive Zone along with their geo co-ordinates at prominent points are appended as **Annexure-IV.**

2. **Zonal Master Plan for Eco-Sensitive Zone.-** (1) The State Government shall, for the purposes of the Eco-Sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the Competent authority of State.

   (2) The Zonal Master Plan for the Eco-Sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

(i) Environment,
(ii) Forest,
(iii) Urban Development,
(iv) Tourism,
(v) Revenue,
(vi) Agriculture,
(vii) Rural Development,
(viii) Irrigation and Flood Control,
(ix) Municipal,
(x) Panchayati Raj,
(xi) Public Works Department, and
(xii) Rajasthan State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-Sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. **Measures to be taken by the State Government.**- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) Land use.– (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-Sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-Sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

(i) widening and strengthening of existing roads and construction of new roads;

(ii) construction and renovation of infrastructure and civic amenities;

(iii) small scale industries not causing pollution;

(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay;

(v) rainwater harvesting; and

(vi) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-Sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism or Eco-tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-Sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the Wildlife Sanctuary or upto the extent of the Eco-Sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the Wildlife Sanctuary till the extent of the Eco-Sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-Sensitive Zone area.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-Sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-Sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

(6) **Noise pollution. -** Prevention and control of noise pollution in the Eco-Sensitive Zone shall be complied with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

(7) **Air pollution.-** Prevention and control of air pollution in the Eco-Sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.-** Discharge of treated effluent in Eco-Sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

(9) **Solid wastes.-** Disposal and Management of solid wastes shall be as under:-

(a) The solid waste disposal and management in the Eco-Sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-Sensitive Zone.

(b) Safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) **Bio-Medical Waste.–** Bio Medical Waste Management shall be as under.-

(a) The Bio-Medical Waste disposal in the Eco-Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March, 2016.

(b) Safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-Sensitive Zone.

(11) **Plastic waste management.**- The plastic waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and demolition waste management.-** The construction and demolition Waste Management in the Eco-Sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) **E-waste.-** The e - waste management in the Eco-Sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) **Vehicular traffic.–** The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) **Vehicular pollution.-** Prevention and control of vehicular pollution shall be incompliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) **Industrial units.–** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-Sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-Sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) **Protection of hill slopes.-** The protection of hill slopes shall be as under:-

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) Construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

4. **List of activities prohibited or to be regulated within Eco-Sensitive Zone.-** All activities in the Eco-Sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972, (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.	Activity	Description
(1)	(2)	(3)
	A. Prohibited Activities	
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.

2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-Sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-Sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-Sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
8.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per the applicable laws.
9.	New wood based industry.	Prohibited (except as otherwise provided) as per the applicable laws.
10.	Fishing.	Prohibited (except as otherwise provided) as per the applicable laws.
11.	Use of plastic carry bags.	Prohibited (except as otherwise provided) as per the applicable laws.
	B. Regulated Activities	
12.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-Sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-Sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
13.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or up to extent of the Eco-Sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.

		Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
14.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
15.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
16.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
17.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
18.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
19.	Introduction of exotic species.	Regulated as per the applicable laws.
20.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
21.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
22.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
23.	Small scale non-polluting industries.	Non- polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-Sensitive Zone shall be permitted by the competent Authority.
24.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
25.	Solid waste management.	Regulated as per the applicable laws.

26.	Eco-tourism.	Regulated as per the applicable laws.
27.	Bio-Medical Waste Management.	Regulated as per the applicable laws.
28.	Air and vehicular pollution.	Regulated as per the applicable laws.
29.	Drastic Change of Agriculture systems.	Regulated as per the applicable laws.
30.	Fencing of existing premises of hotels and lodges.	Regulated as per the applicable laws.
31.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.
32.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except otherwise provided) as per the applicable laws except for meeting local needs.
33.	Undertaking other activities related to tourism like flying over the Eco-Sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
34.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
	C. Promoted Activities	
35.	Rain water harvesting.	Shall be actively promoted.
36.	Organic farming.	Shall be actively promoted.
37.	Adoption of green technology for all activities.	Shall be actively promoted.
38.	Cottage industries including village artisans, etc.	Shall be actively promoted.
39.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
40.	Agro-Forestry.	Shall be actively promoted.
41.	Environmental awareness.	Shall be actively promoted.
42.	Skill Development.	Shall be actively promoted.
43.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
44.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
45.	Use of eco-friendly transport.	Shall be actively promoted.

5. **Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification.-** For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the

Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S. No.	Constituent of the Monitoring Committee	Designation
1.	District Collector, Jaipur	Chairman, ex officio;
2.	Sub Divisional Officer, Amer	Member;
3.	A representative of non-governmental organisation or working in the field of wildlife conservation to be nominated by the Government of Rajasthan for a period of three years	Member;
4.	One expert in Ecology and Environment from reputed institution or university of the State to be nominated by the Government of Rajasthan for a period of three years.	Member;
5.	Honorary wildlife warden, Jaipur	Member;
6.	Regional Officer, Rajasthan State Pollution Control Board	Member;
7.	Mayor, Jaipur Municipal Corporation	Member;
8.	Pradhan, Panchayat Samiti, Amer	Member;
9.	Member of the State Biodiversity Board	Member;
10.	Deputy Conservator of Forest/Wildlife, Jaipur	Member-Secretary.

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-Sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/60/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE-I

BOUNDARY DESCRIPTION OF THE ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY

In order to delineate boundaries of Eco-Sensitive Zone of Nahargarh Wildlife Sanctuary all field structures, habitations, water bodies, Industrial areas, religious places and other public institutes as provided by the revenue authorities have been marked on the map annexed with this notification. Geographical Positioning System (GPS) have been marked on the Sanctuary boundaries, which are numbered from 1 to 100 on the map. Then the boundaries of Eco-Sensitive Zone have also been marked on the same map and its Geographical Positioning System points have also marked on the boundary and numbered as 101 to 336.This map is annexed as Annexure-II. The boundary of Eco-Sensitive Zone is decided as indicated by the Geographical Positioning System points shown on this map as under:

Northern boundary: The extent of Eco-Sensitive Zone from Global Position point number 186 marked on reserve forest block boundary Amer-54 and Eco-Sensitive Zone boundary including villages Bagwara, Singwana. Chhapradi, Jaitpura Khinchi, Achrol, Ani, Labana, Gunawata, Dhandh, Harbar to Kukas to Global Position System point number 270 will be up to 13 kilometers. Eco Sensitive Zone boundary from Global Position System point number 186 to 270 is co-terminus with the boundary of reserve forest block Amer-54 and will include the whole reserve forest in the Eco-Sensitive Zone within these Global Position System points.

Eastern boundary: The extent of Eco-Sensitive Zone from Global Position System point number 270 to 280 will be Reserve forest block boundary, from Global Position System point number 280 to 281 will be along National Highway No. 8(Now NH-11-C), from Global Position System point number 281 to 295 will be 100 meters to 500 meters from sanctuary boundary. Similarly, the boundary along NH 8(Now 11 C) from Global Position System point 295 to 297 will be Eco Sensitive Zone. Reserve forest block boundary from GPS point number 297 to 320 will be Eco-Sensitive Zone limit. Sanctuary boundary from Global Position System point number 320 to 325 will be Eco Sensitive Zone limit including Rajamal ka talab. The extent of Eco Sensitive Zone from Global Position System point number 297 to 325 will be from 100 meters to 2.0 kilometers.

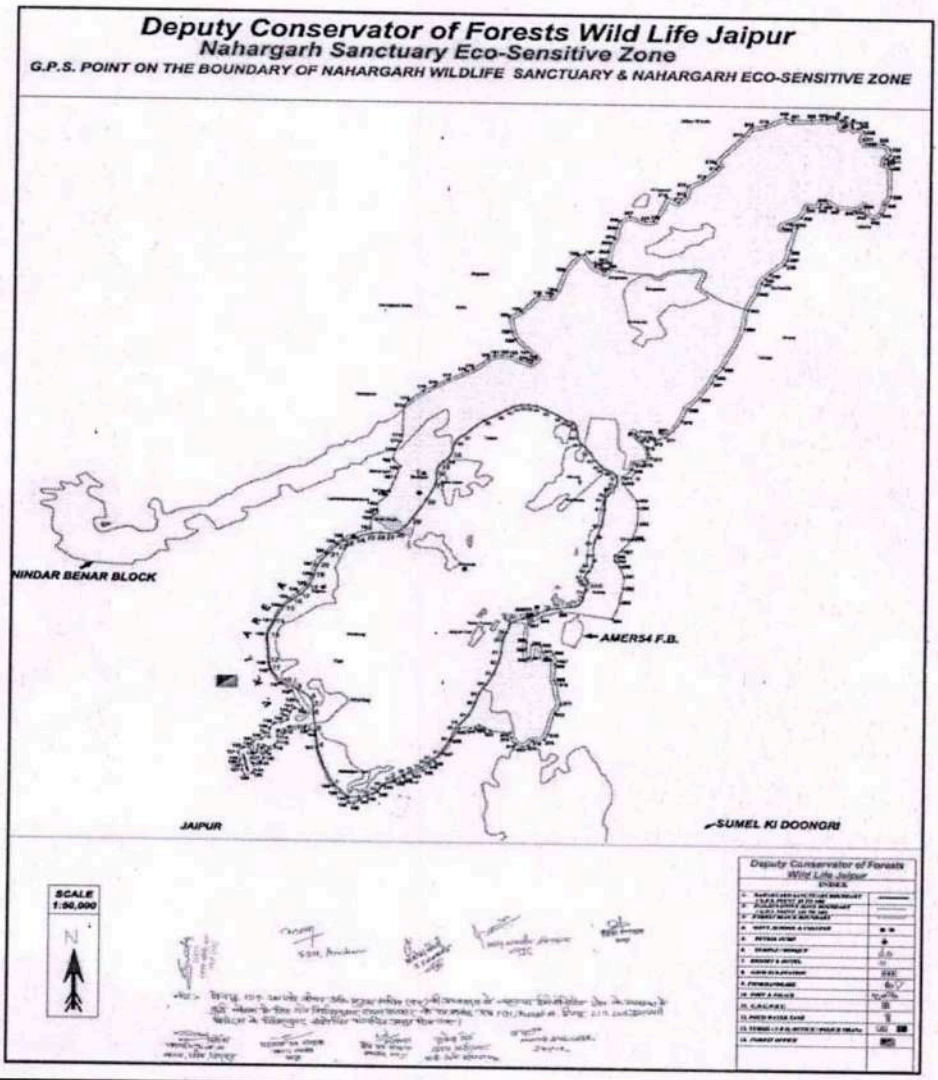
Southern boundary: Eco-Sensitive Zone boundary from Global Position System point number 325 to 336 and up to 101 will be co-terminus with the boundary of Sanctuary. From Global Position System point number 101 to 104 it will be co-terminus with the boundary of reserve forest Block Amer -54. From GPS point number 104 to 108 it will be co-terminus with the boundary of Sanctuary. From Global Position System point number 108 to 147 it will run along the natural boundary (flow as well as bed area up to both banks) of Amanishah Nallah.

Western boundary: Eco-Sensitive Zone boundary from Global Position System point number 147 to 160 will be co-terminus with the boundary of Sanctuary. From Global Position System point

number 160 to 186 it will be 50 meters to 2 kilometers including Bahav sagar, Akhepura, Badagaov, Bhatiya, Bishangarh Areas.

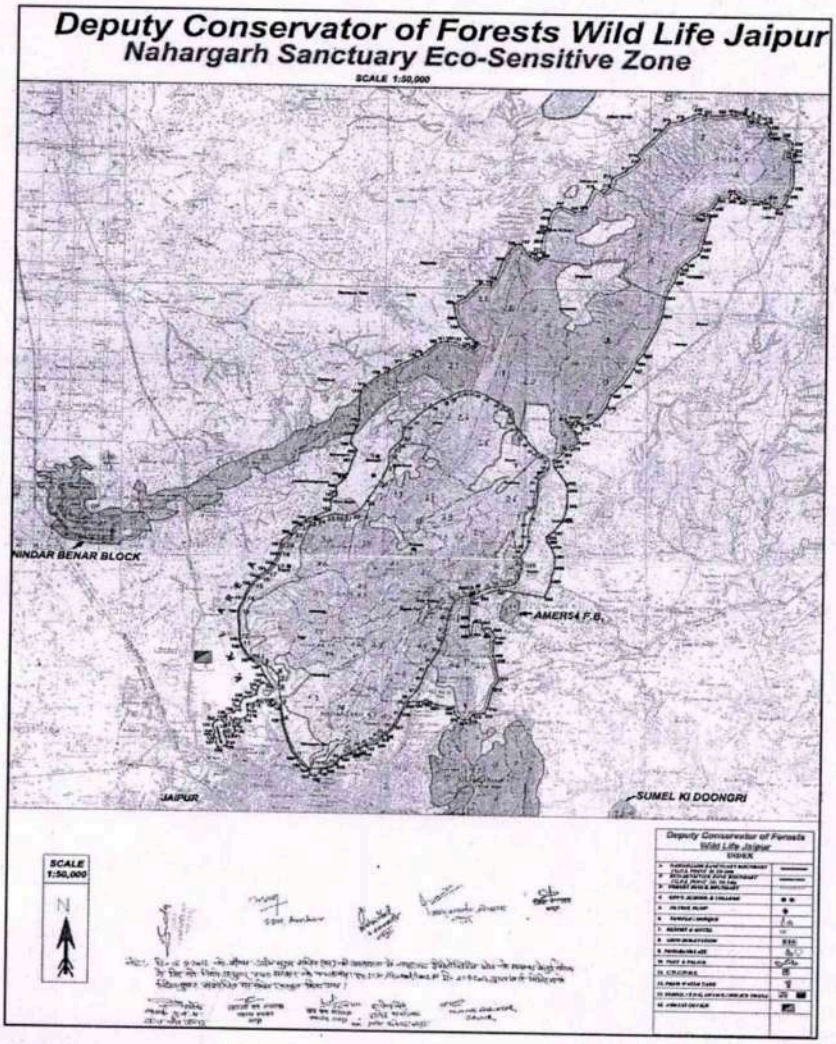
ANNEXURE-IIA

MAP OF ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-IIB

MAP OF ECO-SENSITIVE ZONE OF NAHARGARH WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET



ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF NAHARGARH WILDLIFE SANCTUARY

Sl. No.	No.	Longitude	Latitude
1	E01	75°47'22.26"E	26°58'15.90"N
2	E02	75°48'0.42"E	26°59'52.80"N
3	E03	75°49'17.10"E	27° 0'44.70"N
4	E04	75°50'26.10"E	27° 2'27.36"N
5	E05	75°52'27.78"E	27° 2'42.42"N
6	E06	75°53'9.90"E	27° 1'46.92"N
7	E07	75°52'28.38"E	26°59'29.76"N
8	E08	75°51'22.56"E	26°59'9.90"N
9	E09	75°50'30.78"E	26°57'21.54"N
10	E10	75°48'40.80"E	26°56'2.40"N
11	E11	75°48'7.62"E	26°57'13.68"N

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

Sl. No.	No.	Longitude	Latitude
1	E01	75°49'5.16"E	27° 1'16.50"N
2	E02	75°49'42.06"E	27° 3'12.42"N
3	E03	75°51'3.42"E	27° 3'58.98"N
4	E04	75°51'18.48"E	27° 4'43.20"N
5	E05	75°52'32.70"E	27° 5'50.52"N
6	E06	75°53'56.40"E	27° 6'51.30"N
7	E07	75°54'47.52"E	27° 3'33.66"N
8	E08	75°56'44.58"E	27° 8'17.22"N
9	E09	75°57'37.56"E	27° 6'40.56"N
10	E10	75°56'5.70"E	27° 6'19.50"N
11	E11	75°55'20.28"E	27° 4'55.74"N
12	E12	75°54'1.20"E	27° 2'34.56"N
13	E13	75°53'7.32"E	26°59'18.30"N
14	E14	75°52'14.04"E	26°57'45.00"N
15	E15	75°51'5.28"E	26°57'14.58"N
16	E16	75°48'46.32"E	26°55'54.78"N
17	E17	75°46'54.48"E	26°56'23.04"N

18	E18	75°47'49.80"E	26°57'34.14"N
19	E19	75°47'32.52"E	26°59'29.76"N

ANNEXURE-IV

LISTS OF VILLAGES COMING UNDER NAHARGARH WILDLIFE SANCTUARY AND ECO-SENSITIVE ZONE ALONG WITH GEO-COORDINATES

Sl. No.	Villages in the Sanctuary	Latitude	Longitude
1	Nahargarh	26°56'15.08"N	75°48'55.70"E
2	Amer	26°59'8.19"N	75°51'4.82"E
3	Chimanpura	27° 1'23.51"N	75°54'4.74"E
4	Kukas	27° 1'50.37"N	75°53'24.08"E
5	Nestiwas	27° 1'39.28"N	75°52'25.41"E
6	Khurad	27° 2'4.37"N	75°53'7.23"E
7	Taleda	27° 2'41.57"N	75°52'25.42"E
8	Badagaon Jarkhya	27° 2'14.47"N	75°51'22.67"E
9	Sisiyawas	27° 0'37.93"N	75°50'51.32"E
10	Akeda	27° 0'25.41"N	75°48'45.67"E
11	Jaisalya	26°59'36.43"N	75°49'17.09"E
12	Papad	26°58'4.10"N	75°47'41.57"E
13	Kishanbag	26°57'5.81"N	75°46'54.65"E
Sl. No.	**Villages in Eco-sensitive Zone**	**Latitude**	**Longitude**
1	Kukas	27° 1'50.37"N	75°53'24.08"E
2	Harwar	27° 3'58.08"N	75°56'25.90"E
3	Dhand	27° 4'44.03"N	75°56'20.66"E
4	Gunawata	27° 5'34.61"N	75°56'57.21"E
5	Labana	27° 6'38.16"N	75°57'45.56"E
6	Ani	27° 7'5.48"N	75°59'7.83"E
7	Achoral	27° 8'8.37"N	75°58'20.78"E
8	Jaitpura Khinchi	27° 7'58.38"N	75°55'2.24"E
9	Chhapreri	27° 6'44.47"N	75°54'51.62"E
10	Singhwana	28° 5'52.77"N	75°50'0.01"E
11	Chokhalyawas urf Kacherawala	27° 4'30.74"N	75°55'2.22"E
12	Bagwada	27° 5'28.14"N	75°50'51.42"E
13	Daulatpura	27° 4'46.15"N	75°49'53.80"E

ANNEXURE–V

Performa of Action Taken Report:

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-Sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

MANOJ KUMAR VERMA
Digitally signed by MANOJ KUMAR VERMA
Date: 2019.03.09 16:48:52 +05'30'

Annx. A/4

गोला सिंगाना	१६८	पूरा		१२३७ हे
	१६९	पूरा		१०० ०
	२००	—		११६ १५
	२०१	—		६६ ६
	२०२	जुज		६१ ६
	२०३	पूरा		२८ १८
	२०४	—		६० ०
	२०५	—		६६ ०
	२०६	—		८० ७
	२०७	—		७८ १३
	२०८	—		५१ ३
	२०९	—		५१ ६
	२१०	जुज		६० ०
	२१४	—		६१ ३
	२१५	पूरा		५० १
				८४ १३
गोला चौकली कलां उर्फ कचरावाला	१	जुज		६० ३
	२	—		३ १५
	३	पूरा		२ ३
	४	पूरा		२२ २
	५			१५ २
	६			४२ १४
	७	जुज		२२ १०

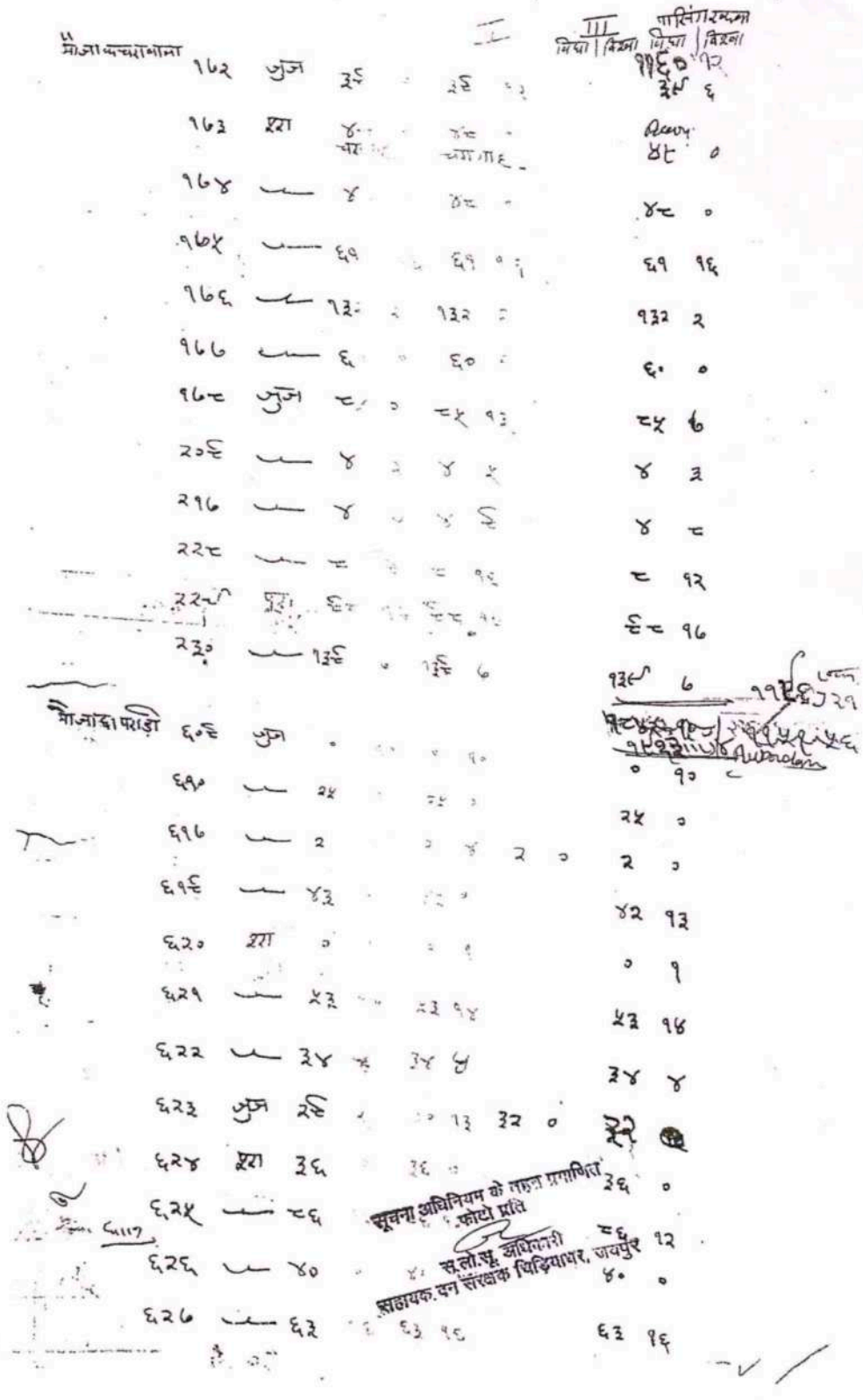
सूचना अधिनियम के तहत प्रमाणित फोटो प्रति

स.ली.सू. अधिकारी
सहायक वन संरक्षक चिड़ियाघर, जयपुर

				५८	३५८
				३६	०
				४८	०
				२५	८
				३६	२
				४८	०
				३६	१६
				६	३
				२३	१८०
				०	५०
				३	६
				२६	१५
				२३	
				४०	०
				४८	०
				१०४	२
				६३	६
				१५	१६
				१	१६
				३	१२
				३३	१५
				६६	०
				३	१४
				१८	४
				६८	०
				५४	१०
				४६	६

मौजा पचायानामा

सूचना अधिनियम के तहत प्रमाणित
फोटो प्रति
रा.ला.सु. अधिकारी
सहायक, राज्य संस्कृत शिक्षा संस्थान, जयपुर



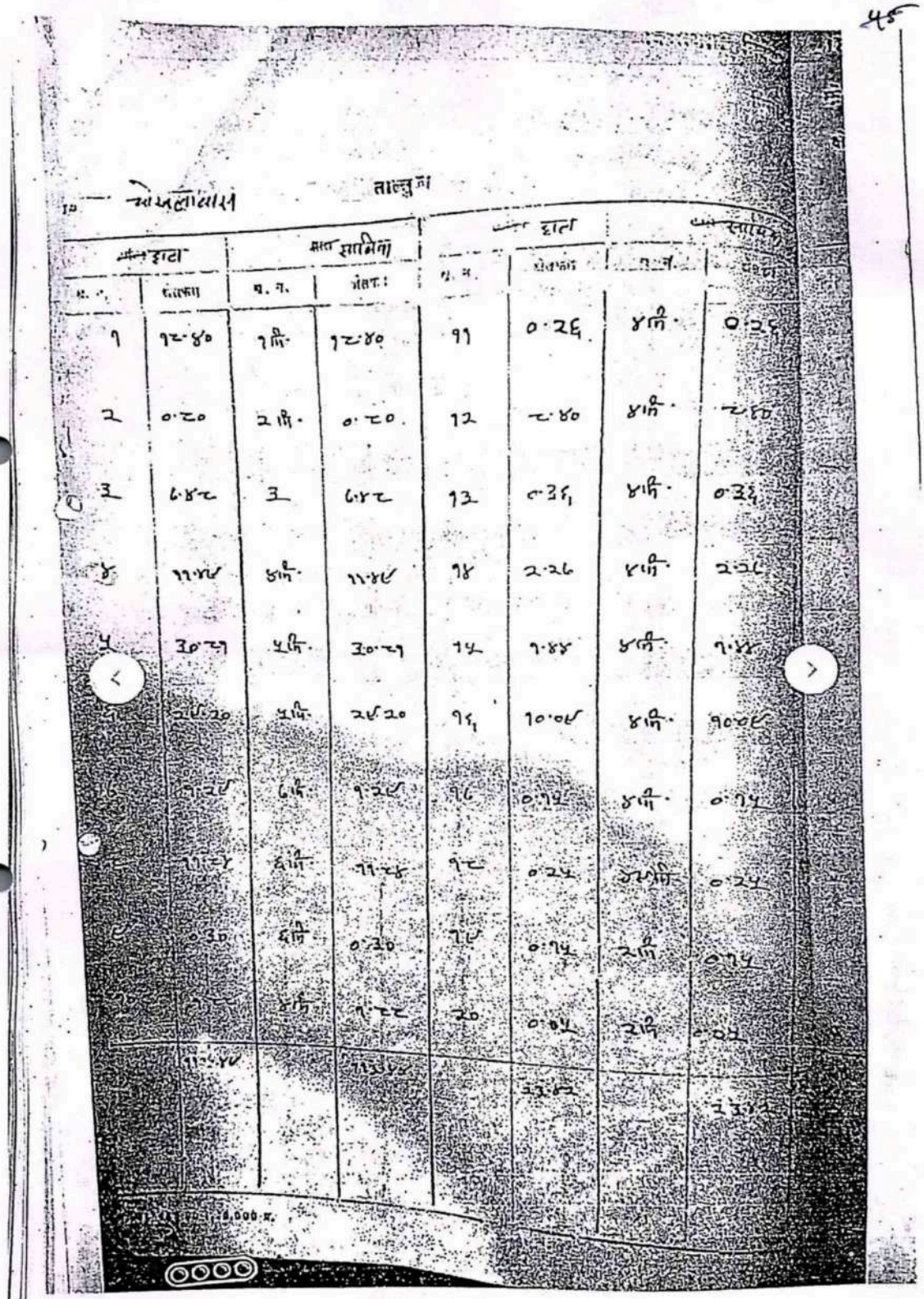
सूचना अधिनियम के तहत प्रमाणित फोटो प्रति
स.ले.सू. अधिकारी
सहायक वन संरक्षक चिड़ियाघर, जयपुर

Type Copy of Annx. A/4

~~Annexure - 2~~ T.C. Pg. 42-44 77

आरक्षित वन भूमि वनखंड आमेर 54 ग्राम कचरावाला						
क्रम सं.	खसरा नम्बर	पुरा/जुज	क्षेत्रफल		क्षेत्रफल (पासिंग)	
			बिघा	बिस्वा	बीघा	बिस्वा
1	1	जुज	70	3	70	3
2	2	जुज	3	15	3	15
3	3	पुरा	2	3	2	3
4	4	पुरा	22	2	22	2
5	5	पुरा	45	2	45	2
6	6	पुरा	42	14	42	14
7	7	जुज	22	10	22	10
8	8	पुरा	36		36	
9	9	पुरा	18		18	
10	10	पुरा	25		25	9
11	11	पुरा	36		36	2
12	12	पुरा	48		48	
13	13	जुज	39		39	15
14	15	जुज	6		6	3
15	26	जुज	23		23	17
16	27	जुज	0		0	15
17	57	जुज	37		3	6
18	58	जुज	48		15	26
19	59	पुरा	23		23	
20	60	पुरा	40		40	
21	61	पुरा	48		48	
22	62	पुरा	104		104	
23	63	जुज	63		63	6
24	64	जुज	18		14	16
25	74	जुज	1		1	16
26	116	जुज	3		3	12
27	117	जुज	33		33	15
28	118	पुरा	96		96	
29	126	जुज	3		3	14
30	142	जुज	18		18	4
31	143	पुरा	98		98	
32	144	पुरा	94		94	10
33	145	जुज	17		38	7
34	172	जुज	39		39	6
35	173	पुरा	48		48	
36	174	पुरा	48		48	
37	175	पुरा	61		61	16
38	176	पुरा	132		132	2
39	177	पुरा	60		60	
40	178	जुज	85		85	6
41	209	जुज	4		4	3
42	217	जुज	4		4	8
43	228	जुज	8		8	12
44	229	पुरा	98		98	17
45	230	पुरा	139		139	7

Annx. A/5



... हाटा		मात्र सामिनी		... हाटा			... सामिनी
...	...	...	...	...	...	...	...
1	12.80	1 मि.	12.80	11	0.25	4 मि.	0.25
2	0.20	2 मि.	0.20	12	2.80	4 मि.	2.80
3	6.82	3	6.82	13	0.35	4 मि.	0.35
4	11.86	4 मि.	11.86	14	2.26	4 मि.	2.26
5	30.21	5 मि.	30.21	15	1.88	4 मि.	1.88
	25.20	5 मि.	25.20	16	10.08	4 मि.	10.08
	1.25	6 मि.	1.25	16	0.14	4 मि.	0.14
	11.24	6 मि.	11.24	17	0.24	4 मि.	0.24
	0.30	6 मि.	0.30	17	0.14	2 मि.	0.14
		6 मि.	1.22	20	0.04	2 मि.	0.04
	113.42		113.42		33.82		33.82

विभाग

क्षेत्रफल

तहसील उनियारा जिला जयपुर

खातेदार		खसरा नम्बर		खातेदार		खसरा नम्बर	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
2.1	0.26	40/1	0.24	3.1	0.06	42/1	0.08
2.2	0.46	86/2	0.46	3.2	9.08	42/1	0.23
						43	0.09
2.3	0.23	81/1	2.2	3.3	9.34	48	9.34
2.4	0.18	81/1	0.18	3.4	9.20	44	9.20
2.	9.86	81/1	0.8	3.5	0.83	26/1	0.03
		83	9.06			280/1	
2.5	0.09	82	0.32	3.6	0.04	24/1	0.0
		201/1	0.22				
2.6	0.36	86	0.34	3.8	0.11	266	
		41	0.13				
2.7	0.12	81/1	0.13	3.9	1.71	45	
2.8	0.69	45	0.18	3.10	9.22		
2.9	0.12	41/2	0.05	3.11	0.07		
	4.41		4.41		4.48		4.01

COMPARE BY

फोटोस्टेट प्रति प्रमाणित

राजस्थान

भू-प्रबन्ध

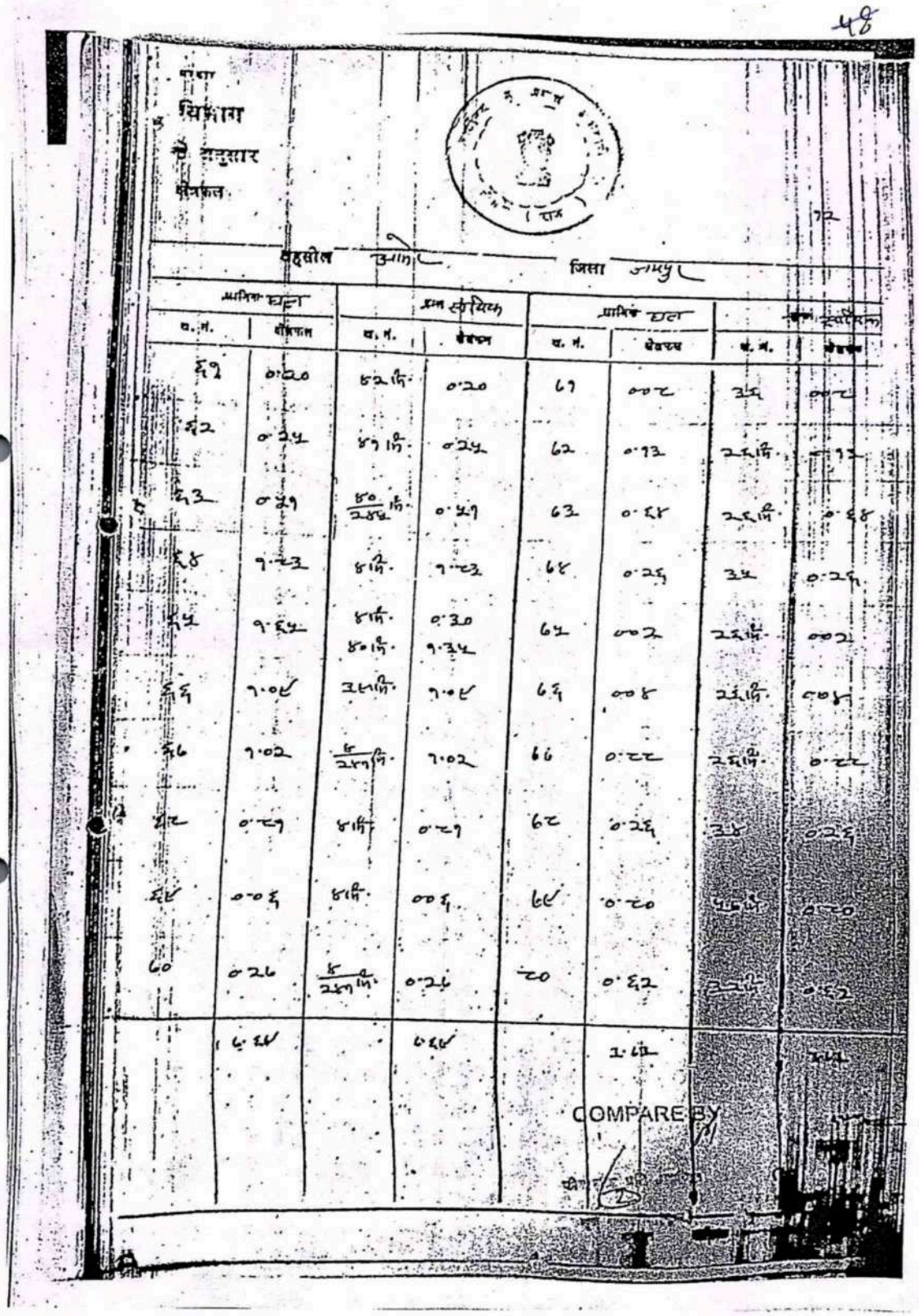
विशेष निर्देशन

मिसल

ग्राम चोपासनी वास तालुका

प्रथम छंटा		द्वितीय सर्वेक्षण		तृतीय छंटा		चतुर्थ सर्वेक्षण	
ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल
४१	०.१६	५६/२४० मि.	०.१६	५१	०.२४	५६/२४० मि.	०.२४
४२/१	०.१५	५६/२४० मि.	०.१५	५२	०.६१	५६/२४० मि.	०.६१
४३	०.०८	५६ मि.	०.०८	५३	०.१४	५६/२४० मि.	०.१४
४४	०.०२	५६ मि.	०.०२	५४	०.०२	५६ मि.	०.०२
४५	०.११	५६ मि.	०.११	५५	२.१०	३६ मि. ५६ मि.	०.१० २.००
४६	०.०३	५६/२४० मि.	०.०३	५६	१.५३	३६ ३८	१.०६ ०.४६
४७	०.१५	५६/२४० मि.	०.१५	५६	०.५६	३६/२४१ मि.	०.५६
४८	०.१४	५६/२४० मि.	०.१४	५८	०.२०	४४	०.२०
४९	०.१०	५६ मि.	०.१०	५९	०.२४	४१	०.२४
५०	०.२६	५६ मि.	०.२६	६०	०.३४	४२ मि.	०.३४
	१.२१		१.२१		५.१४		५.१४

COMPARE BY



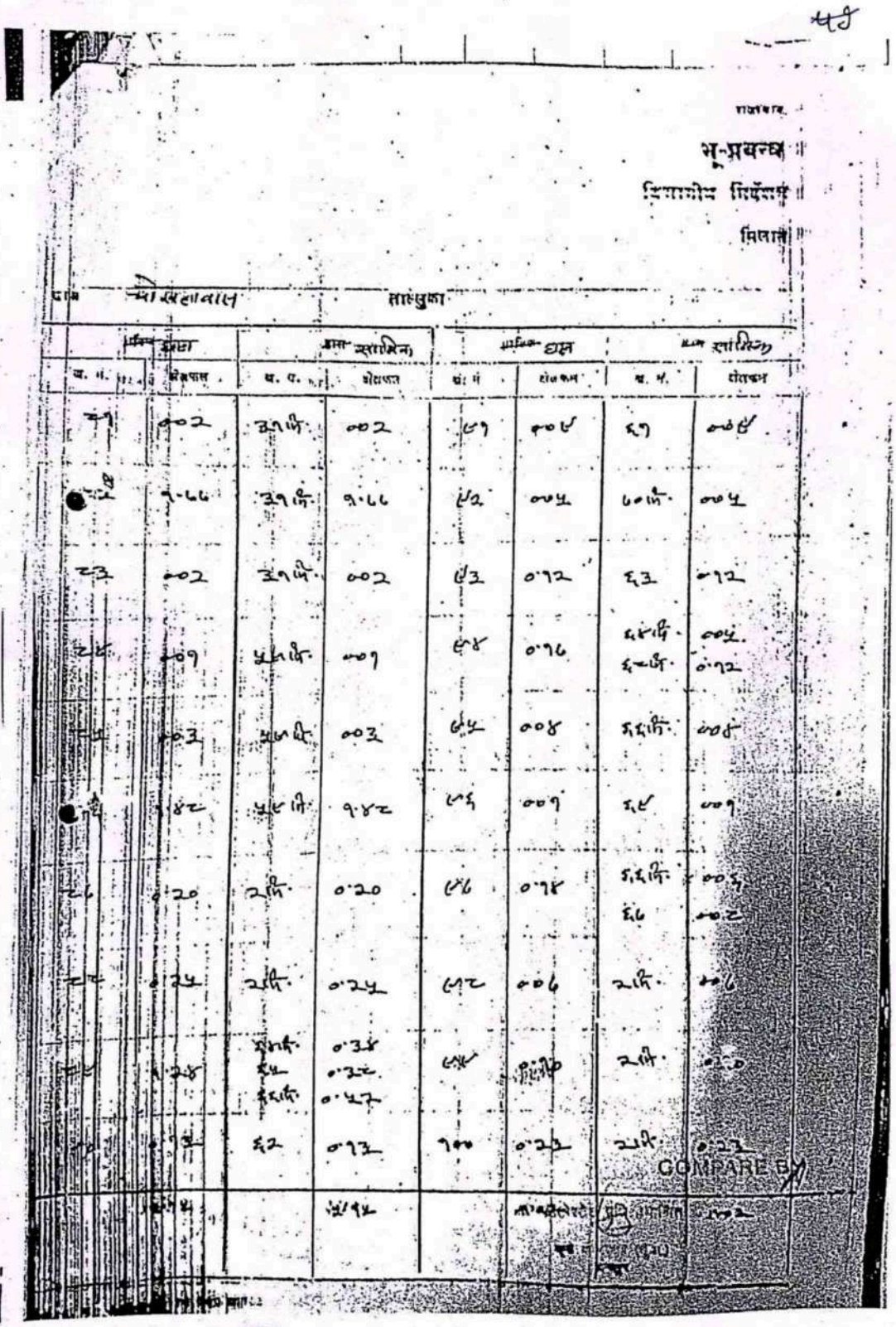
48

कार्यालय
तहसीलदार
क्षेत्रफल

तहसील [illegible] जिला जयपुर

मालिक खेड़ा		खसरा संख्या		पार्थिक खेड़ा		खसरा संख्या	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
६१	०.८०	८२ मि.	०.८०	६१	०.०८	३५	०.०८
६२	०.३५	४१ मि.	०.३५	६२	०.१३	२५ मि.	०.१३
६३	०.५१	८० / २४ मि.	०.५१	६३	०.६४	२५ मि.	०.६४
६४	१.२३	४ मि.	१.२३	६४	०.२५	३५	०.२५
६५	१.६५	४ मि.	०.३०	६५	०.०२	२५ मि.	०.०२
		४० मि.	१.३५				
६६	१.०८	३८ मि.	१.०८	६६	०.०४	२५ मि.	०.०४
६६	१.०२	८ / २४ मि.	१.०२	६६	०.२२	२५ मि.	०.२२
६८	०.८१	४ मि.	०.८१	६८	०.२६	३५	०.२६
६९	०.०६	४ मि.	०.०६	६९	०.८०	५५ मि.	०.८०
७०	०.२६	८ / २४ मि.	०.२६	७०	०.६२	३५ मि.	०.६२
	१.६४		७.६४		३.६३		३.६५

COMPARE BY

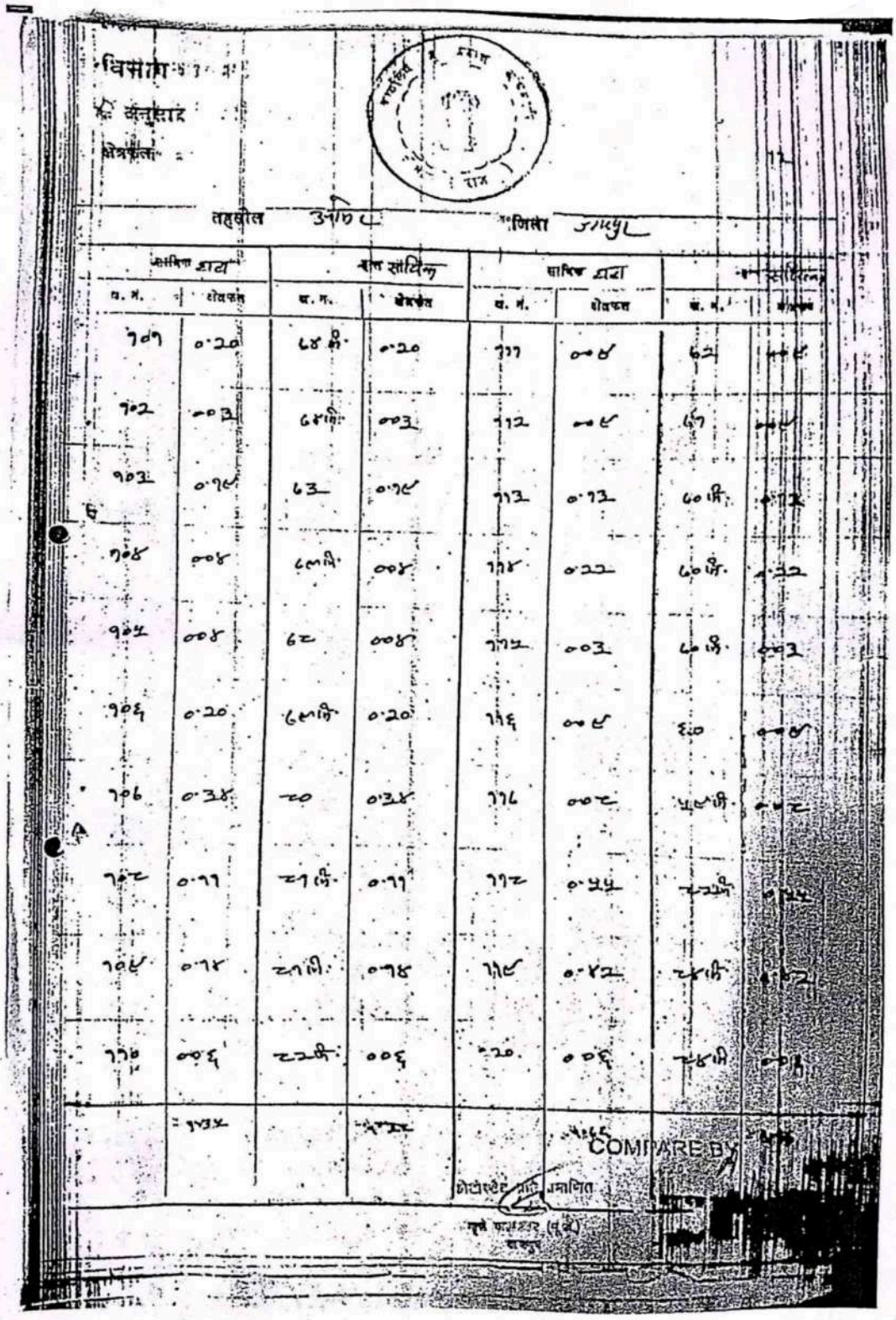


भू-प्रबन्ध

तालुका

ब. नं.	क्षेत्रफल	ब. प.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
५१	०.०२	३१ गी.	०.०२	८१	०.०८	६१	०.०४
२३	१.६६	३१ गी.	१.६६	८२	०.०५	६० गी.	०.०५
२३	०.०२	३१ गी.	०.०२	८३	०.१२	६३	०.१२
२४	०.०१	५१ गी.	०.०१	८४	०.१६	६४ गी. ६४ जी.	०.०५ ०.१२
२५	०.०३	५० गी.	०.०३	८५	०.०४	६६ गी.	०.०४
२६	०.४८	५६ गी.	१.४८	८६	०.०१	६८	०.०१
२८	०.२०	२ गी.	०.२०	८६	०.१४	६६ गी. ६६	०.०५ ०.०८
२८	०.२५	२ गी.	०.२५	८८	०.०६	२ गी.	०.०६
२८	१.२४	३० गी. ५५ ६६ गी.	०.३४ ०.२८ ०.५७	८४	०.१०	२ गी.	०.१०
२८	०.१३	६२	०.१३	१००	०.२३	२ गी.	०.२३

COMPARE BY



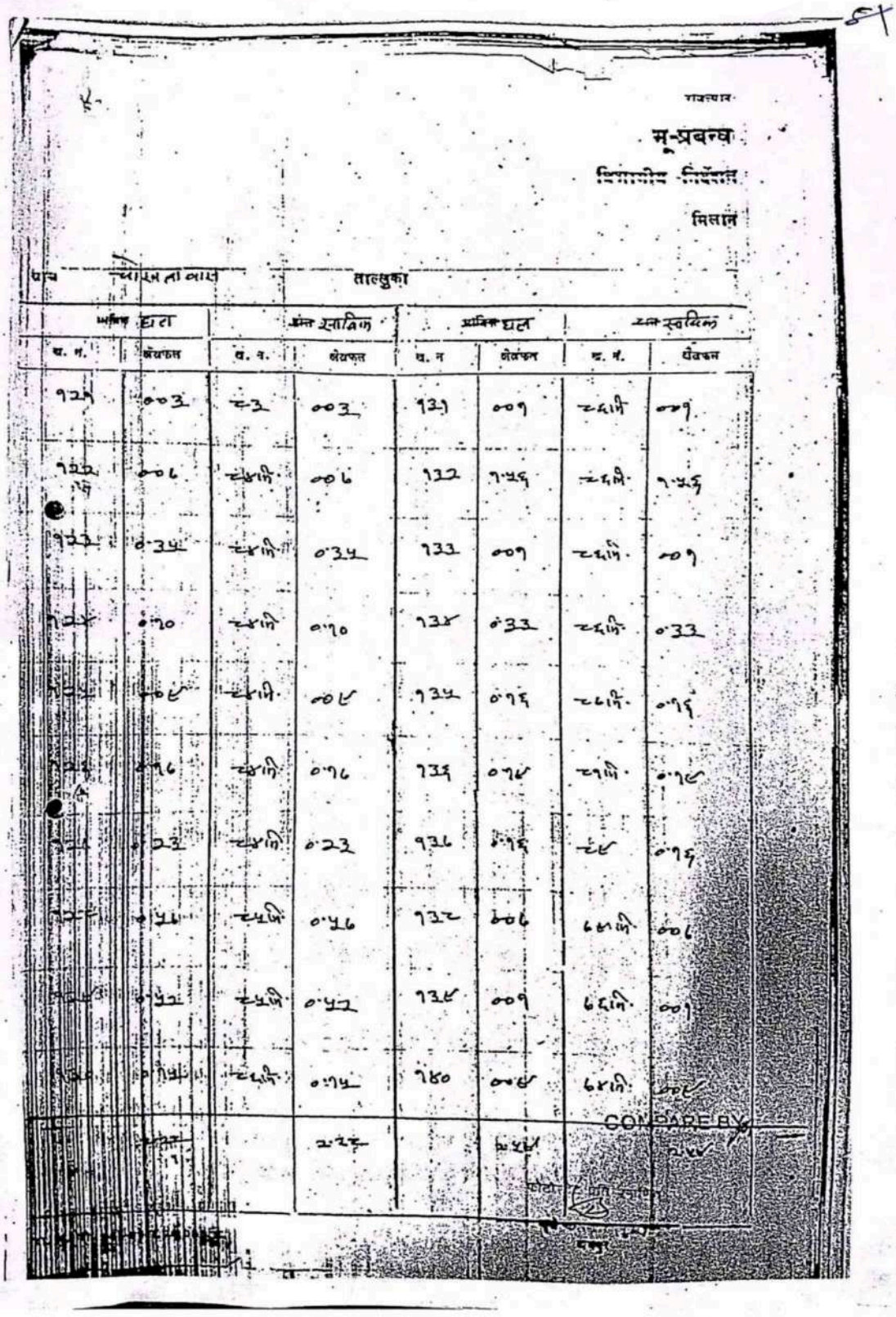
विभाग :
अनुसार
क्षेत्रफल :

तहसील उमरिया जिला जबलपुर

खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल
707	0.20	68	0.20	711	0.08	62	0.16
702	0.03	68/1	0.03	712	0.09	67	0.16
703	0.16	63	0.16	713	0.13	60/1	0.12
704	0.04	68/1	0.04	714	0.22	60/1	0.22
705	0.04	62	0.04	715	0.03	60/1	0.03
706	0.20	68/1	0.20	716	0.09	610	0.08
706	0.38	70	0.38	717	0.02	58/1	0.02
707	0.11	71/1	0.11	717	0.25	72/1	0.12
709	0.18	71/1	0.18	719	0.42	74/1	0.42
710	0.04	72/1	0.04	720	0.04	74/1	0.04
	1.34		1.32		1.46		1.44

COMPARED BY

सहायक भू-अभिलेख (ए.व.)



राजस्थान

मू-प्रबन्ध

निगमीय निर्देशांक

मिलान

गाव चरागता वास तालुका

भविष्य घटता		अन्त स्वाधिक		प्रारंभिक घटत		अन्त स्वधिक	
ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल	ब. न	क्षेत्रफल	ब. न.	क्षेत्रफल
१२५	००३	८३	००३	१३१	००१	८८मी	००१
१२२	००८	८८मी	००८	१३२	१·५६	८८मी	१·५६
१२३	०·३५	८८मी	०·३५	१३३	००१	८८मी	००१
१२४	०·१०	८८मी	०·१०	१३४	०·३३	८८मी	०·३३
१२५	००८	८८मी	००८	१३५	०·१६	८८मी	०·१६
१२६	०·१८	८८मी	०·१८	१३६	०·१८	८८मी	०·१८
१२७	०·२३	८८मी	०·२३	१३८	०·१६	८८	०·१६
१२८	०·५६	८५मी	०·५६	१३८	००८	८८मी	००८
१२९	०·५२	८५मी	०·५२	१३९	००१	८८मी	००१
१३०	०·१५	८८मी	०·१५	१४०	००८	८८मी	००८
	२·२८		२·२८		५·५८		५·५८

COMPARED BY

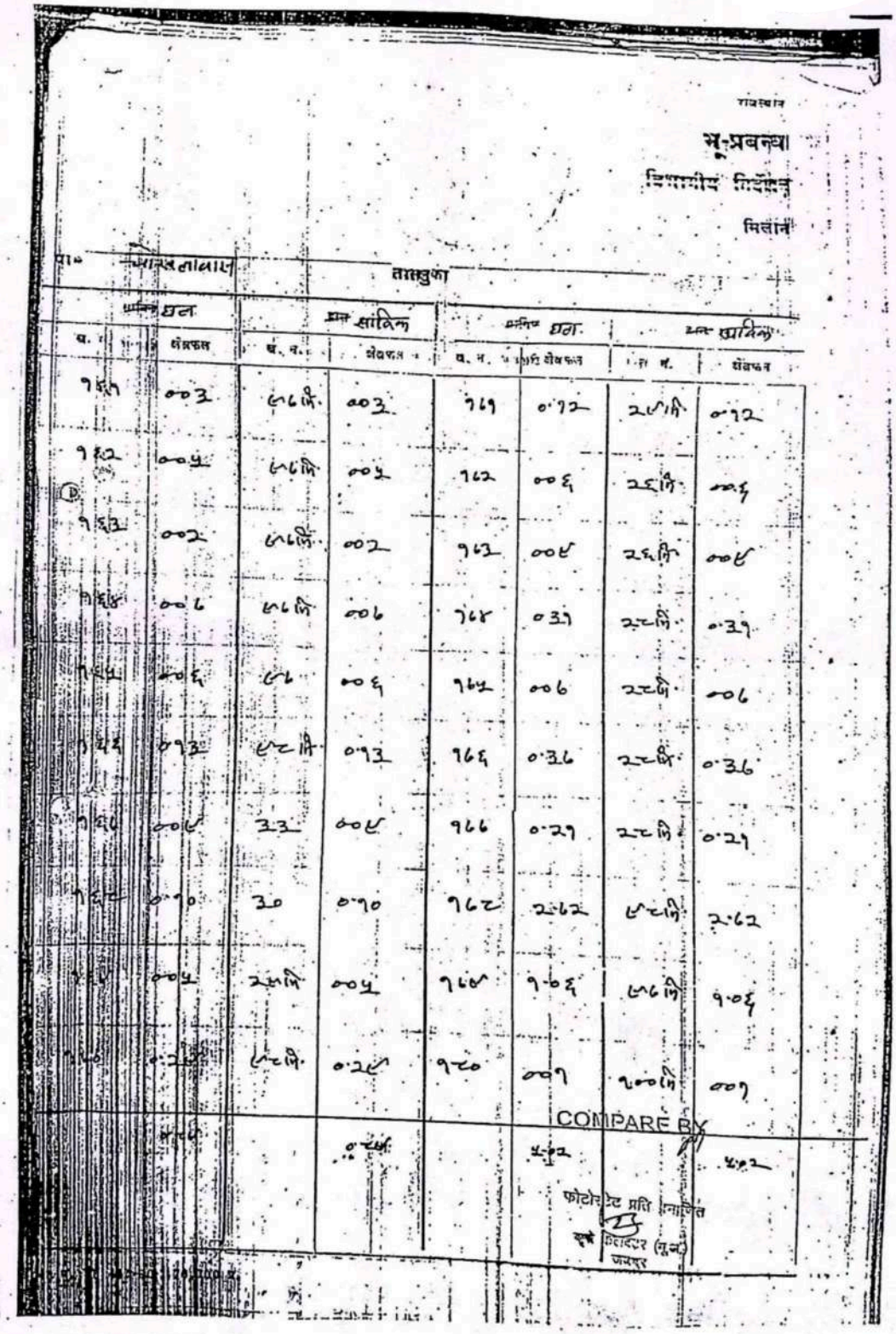
विभाग
के अनुसार
क्षेत्रफल

तहसील आऊ जिला जोधपुर

सर्वेक्षण घटा		हस्त संशोधन		सर्वेक्षण घटा		हस्त संशोधन	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
१४१	०·२०	२नि.	०·२०	१५१	००८	६३नि.	००८
१४२	००१	६३नि.	००१	१५२	००८	८४नि.	००८
१४३	००१	६५नि.	००१	१५३	००६	८४नि.	००६
१४४	०·१०	६६	०·१०	१५४	०·२५	८५	०·२५
१४५	००८	१३१नि.	००८	१५५	०·१८	२८	०·१८
१४६	००८	८१	००८	१५६	०·१०	२८नि.	०·१०
१४७	००१	८२	००१	१५७	०·२०	२८नि.	०·२०
१४८	०·१८	८०नि.	०·१८	१५८	००१	२८नि.	००१
१४९	०·१०	८०नि.	०·१०	१५९	०·३०	१४६	०·३०
१५०	०·१६	८३नि.	०·१६	१६०	०·१६	८८नि.	०·१६
	३·७६		०·४६		१५५		१·२

COMPARE BY

(2)



राजस्थान

भू-प्रबन्ध

निगमीय सिटीकृत

मिलान

तहसील तालाबारी

	खसरा नम्बर		तसदुका					
	खसरा खत		खसरा खातिल		खसरा खत		खसरा खातिल	
	ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल
	१६५	००३	७८	००३	१६१	०·१२	२८	०·१२
	१६२	००५	७८	००५	१६२	००६	२८	००६
	१६३	००२	७८	००२	१६३	००८	२८	००८
	१६४	००६	७८	००६	१६४	०३१	२८	०·३१
	१६५	००६	७८	००६	१६५	००६	२८	००६
	१६६	०·१३	८८	०·१३	१६६	०·३६	२८	०·३६
	१६७	००८	३३	००८	१६७	०·२१	२८	०·२१
	१६८	०·१०	३०	०·१०	१६८	२·६२	८८	२·६२
	१६९	००५	२८	००५	१६९	१·०६	७८	१·०६
	१७०	०·२८	८८	०·२८	१७०	००१	१००८	००१
		४·८८		०·८८		५·१२		५·१२

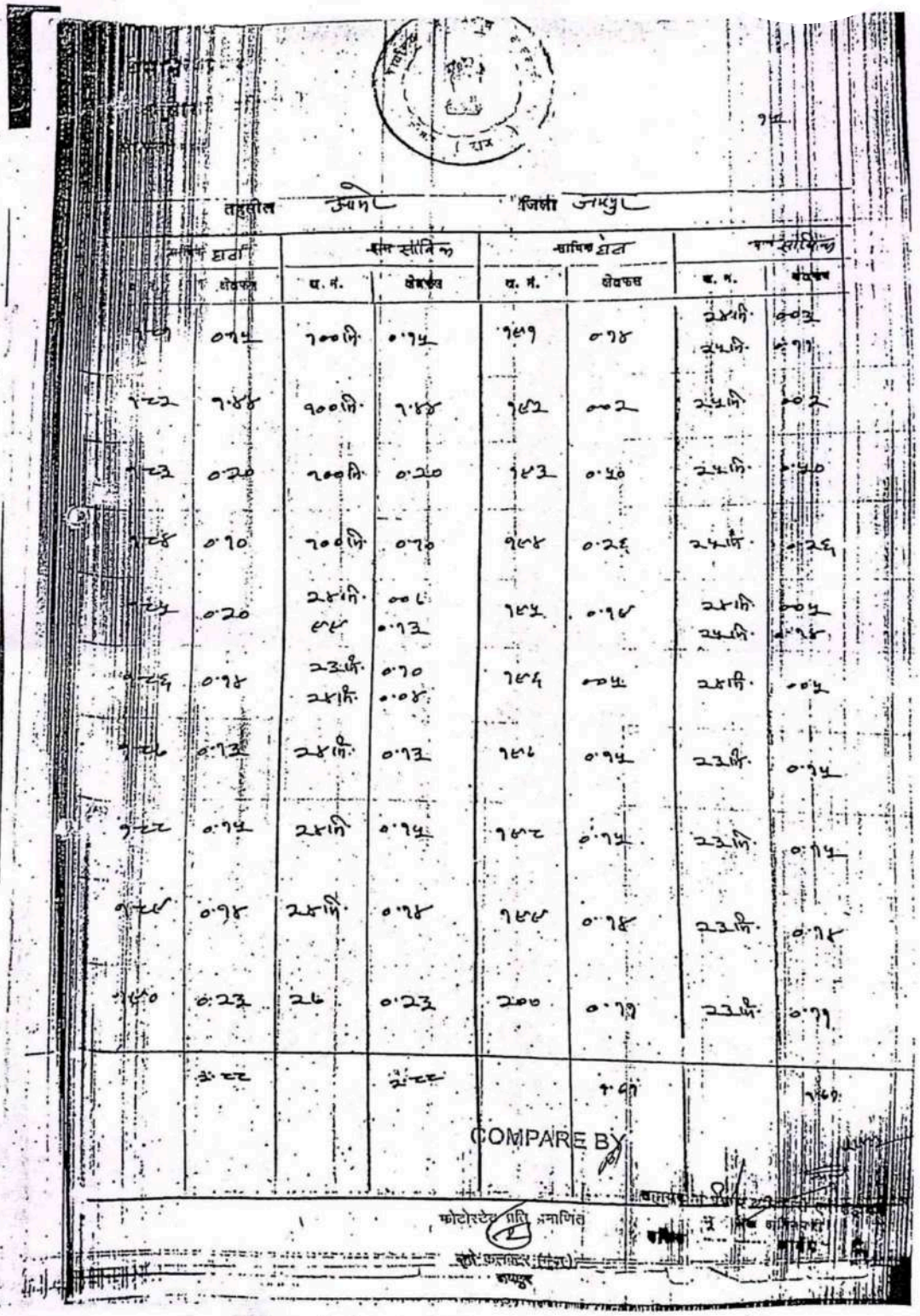
COMPARE BY

फोटोस्टेट प्रति प्रमाणित

[illegible]

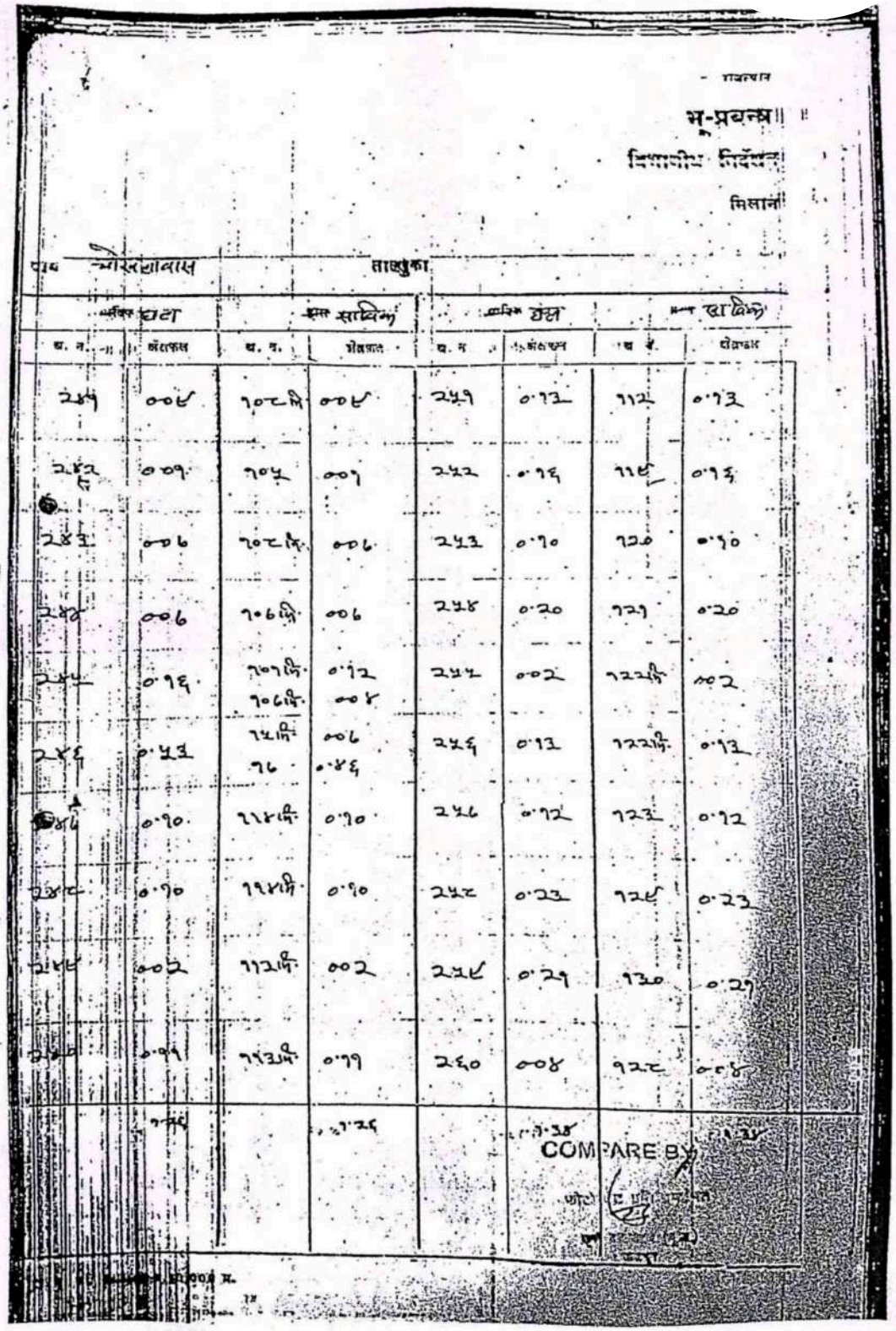
तहसीलदार (मूनि)

जयपुर



तहसील जयपुर जिला जयपुर

COMPARE BY

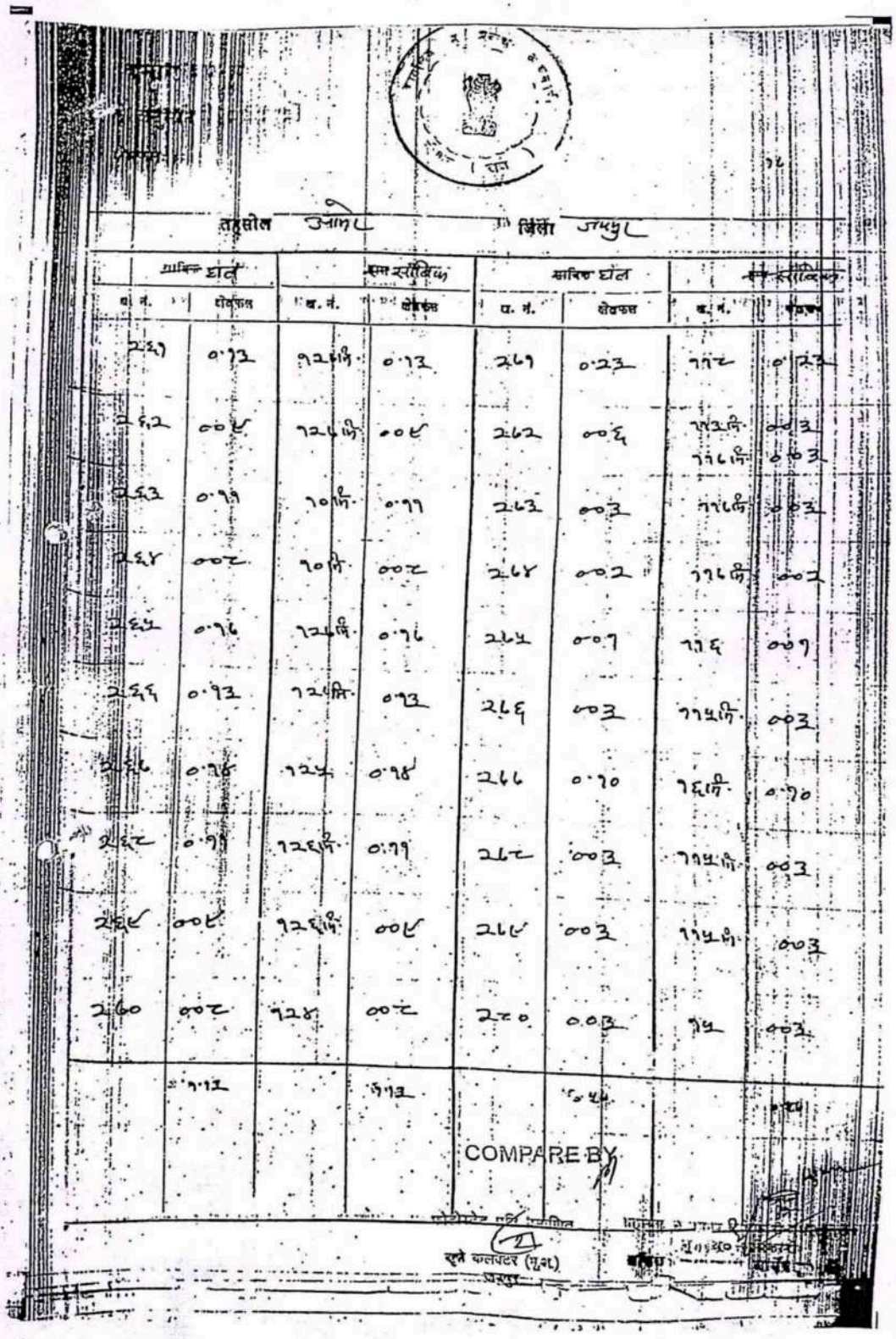


भू-प्रबन्ध

तालुका

२४१	००६	१०८मि	००६	२४१	०.१३	११२	०.१३
२४२	००१	१०५	००१	२४२	०.१६	११६	०.१६
२४३	००६	१०८मि	००६	२४३	०.१०	१२०	०.१०
२४४	००६	१०६मि	००६	२४४	०.२०	१२१	०.२०
२४५	०.१६	१०१मि १०६मि	०.१२ ००४	२४५	००२	१२२मि	००२
२४६	०.४३	१२मि १६	००६ ०.४६	२४६	०.१३	१२२मि	०.१३
२४७	०.१०	२१४मि	०.१०	२४७	०.१२	१२३	०.१२
२४८	०.१०	१९४मि	०.१०	२४८	०.२३	१२६	०.२३
२४९	००२	११२मि	००२	२४९	०.२१	१३०	०.२१
२५०	०.११	१४३मि	०.११	२६०	००४	१२८	००४
	१.२६		१.२६		१.३४		१.३४

COMPARE BY

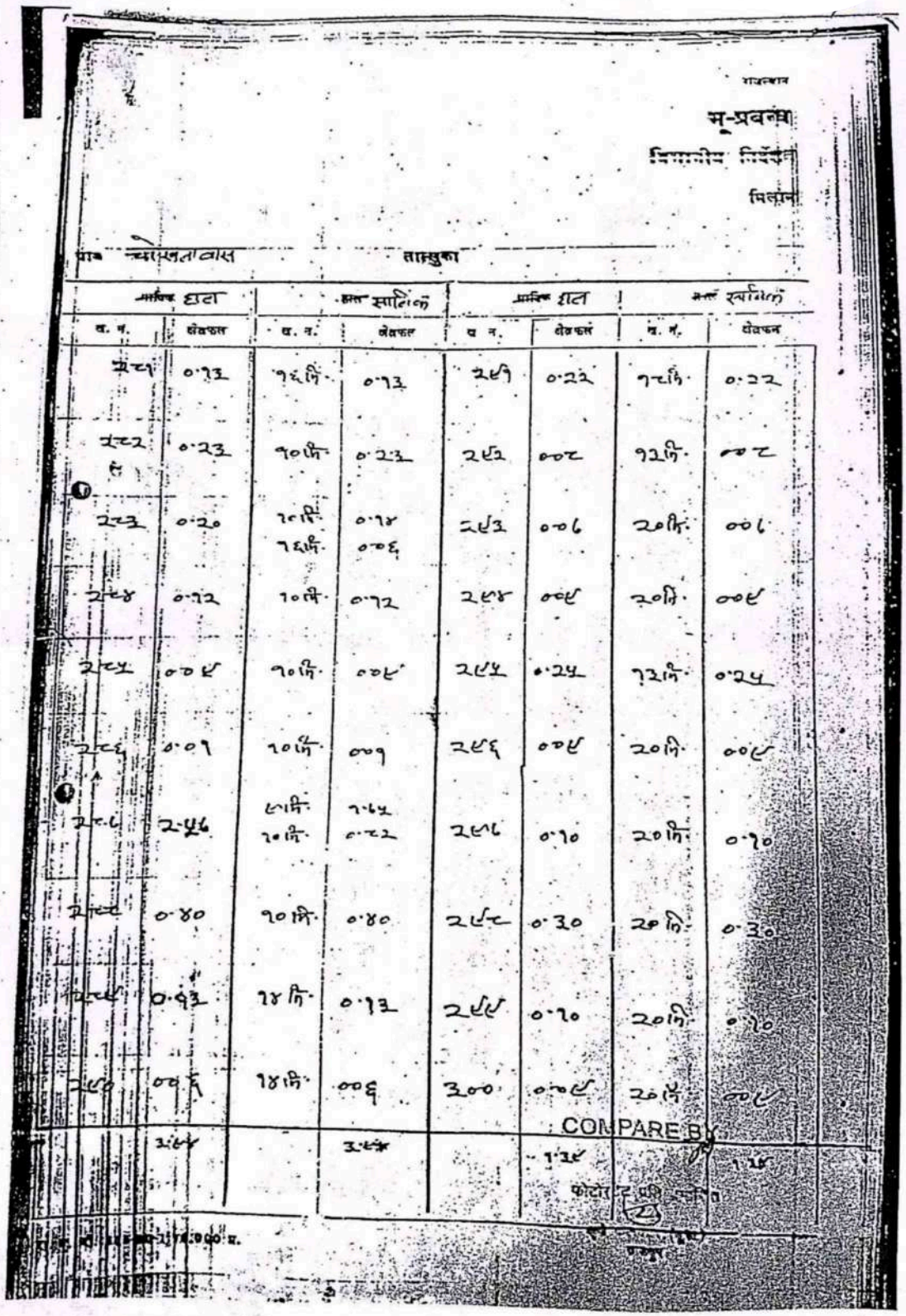


तहसील उनियारा जिला जयपुर

ग्राम्य घांट		सम स्तरीय		सावित घांट		सम स्तरीय	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
261	0.13	124पि.	0.13	261	0.23	116	0.23
262	005	124पि.	005	262	005	116पि. 116पि.	003 003
263	0.11	124पि.	0.11	263	003	116पि.	003
264	002	124पि.	002	264	002	116पि.	002
265	0.16	124पि.	0.16	265	007	116	007
266	0.13	124पि.	0.13	266	003	116पि.	003
267	0.18	124	0.18	267	0.10	116पि.	0.10
268	0.11	124पि.	0.11	267	003	116पि.	003
269	005	124पि.	005	267	003	116पि.	003
270	002	124	002	270	003	116	003
	1.12		1.13		1.44		1.24

COMPARE BY

सहायक कलक्टर (मुनि.)
जयपुर



राजस्थान

भू-प्रबन्ध

वित्तीय निर्देशन

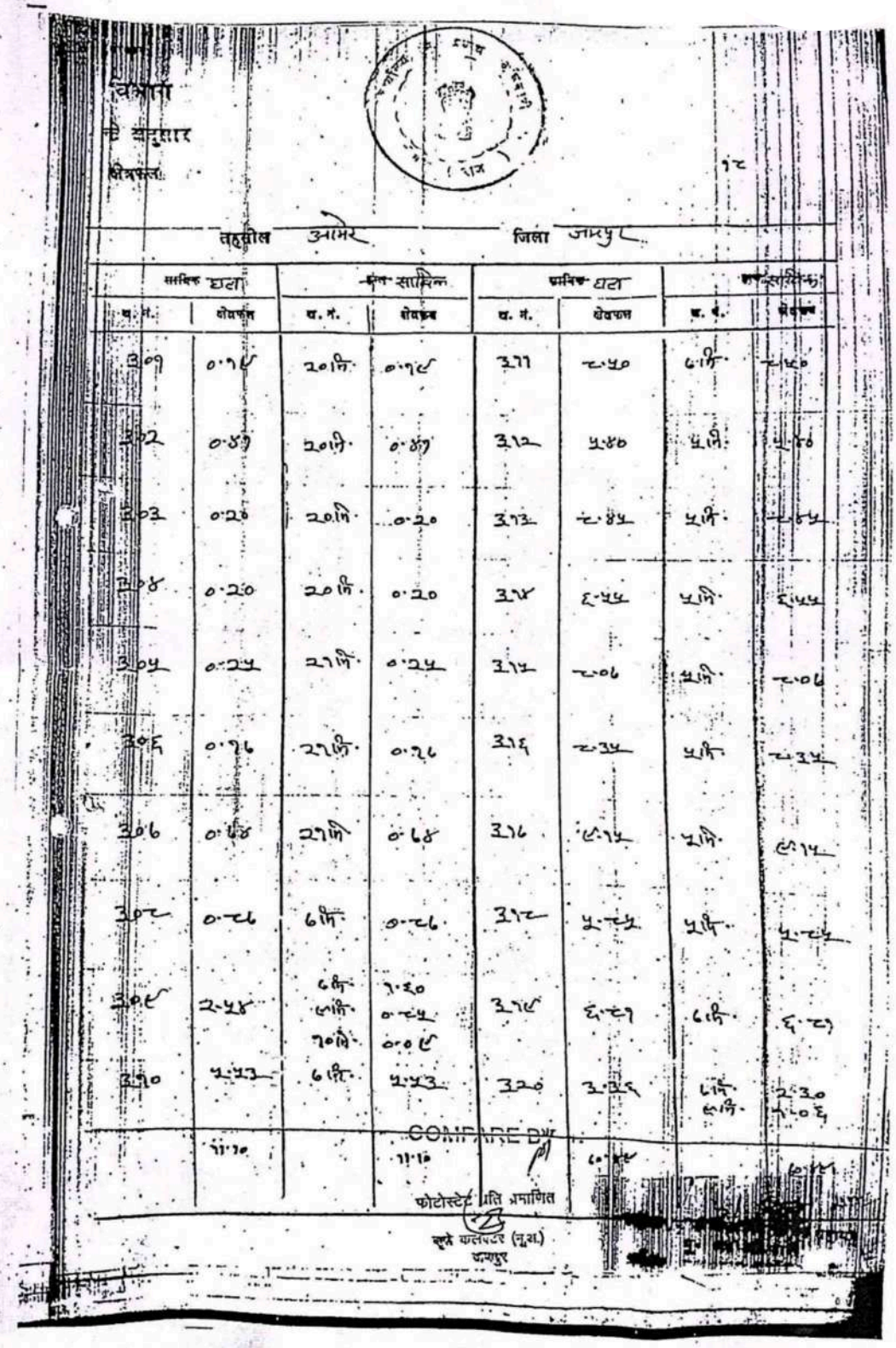
मिलान

ग्राम चरोलतावास तालुका

मालिक हाल		हाल साहिबान		मालिक हाल		मालिक साबिकान	
ख. न.	क्षेत्रफल	ख. न.	क्षेत्रफल	ख. न.	क्षेत्रफल	ख. न.	क्षेत्रफल
२८१	०.१३	१८हि.	०.१३	२९१	०.२२	१८हि.	०.२२
२८२	०.२३	१०हि.	०.२३	२९२	००८	१२हि.	००८
२८३	०.२०	१०हि. १६हि.	०.१४ ००६	२९३	००६	२०हि.	००६
२८४	०.१२	१०हि.	०.१२	२९४	००९	२०हि.	००९
२८५	००९	१०हि.	००९	२९५	०.२५	१२हि.	०.२५
२८६	०.०१	१०हि.	००१	२९६	००९	२०हि.	००९
२८८	२.५६	८हि. १०हि.	१.६५ ०.२२	२९८	०.१०	२०हि.	०.१०
२८८	०.४०	१०हि.	०.४०	२९८	०.३०	२०हि.	०.३०
२८९	०.४३	१४हि.	०.१३	२९९	०.१०	२०हि.	०.१०
२८९	०५६	१४हि.	००६	३००	०.०९	२०हि.	००९
	३.६४		३.६४		१.३९		१.३९

COMPARE BY

फोटो स्टेट प्रति स्कैन



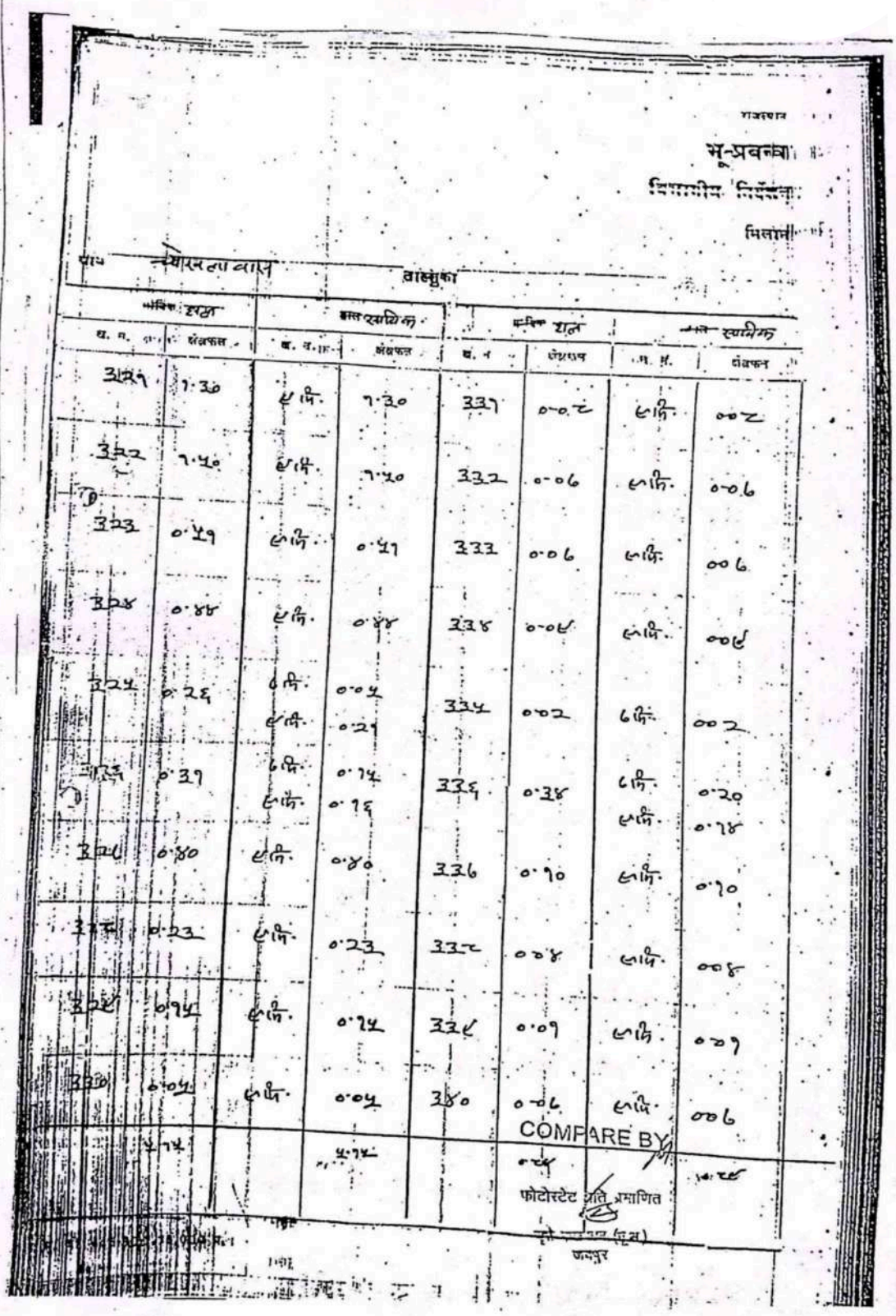
तहसील आमेर जिला जयपुर

खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल
301	0.19	20मि.	0.19	311	2.50	6मि.	2.50
302	0.89	20मि.	0.89	312	5.80	5मि.	5.80
303	0.20	20मि.	0.20	313	2.85	5मि.	2.85
304	0.20	20मि.	0.20	314	6.55	5मि.	6.55
305	0.25	21मि.	0.25	315	2.06	5मि.	2.06
306	0.16	21मि.	0.16	316	2.35	5मि.	2.35
307	0.68	21मि.	0.68	317	6.15	5मि.	6.15
308	0.26	6मि.	0.26	318	5.25	5मि.	5.25
309	2.48	6मि. लाकि. 20मि.	1.30 0.25 0.05	319	6.27	6मि.	6.27
310	4.43	6मि.	4.43	320	3.35	6मि. लाकि.	2.30 1.05
	11.10		11.10		60.45		60.45

COMPARED BY

फोटोस्टेट प्रति प्रमाणित

कृते कलक्टर (नू.ब.)
जयपुर



राजस्थान

भू-प्रबन्ध

जिलाधीश निर्देशन

मिलान

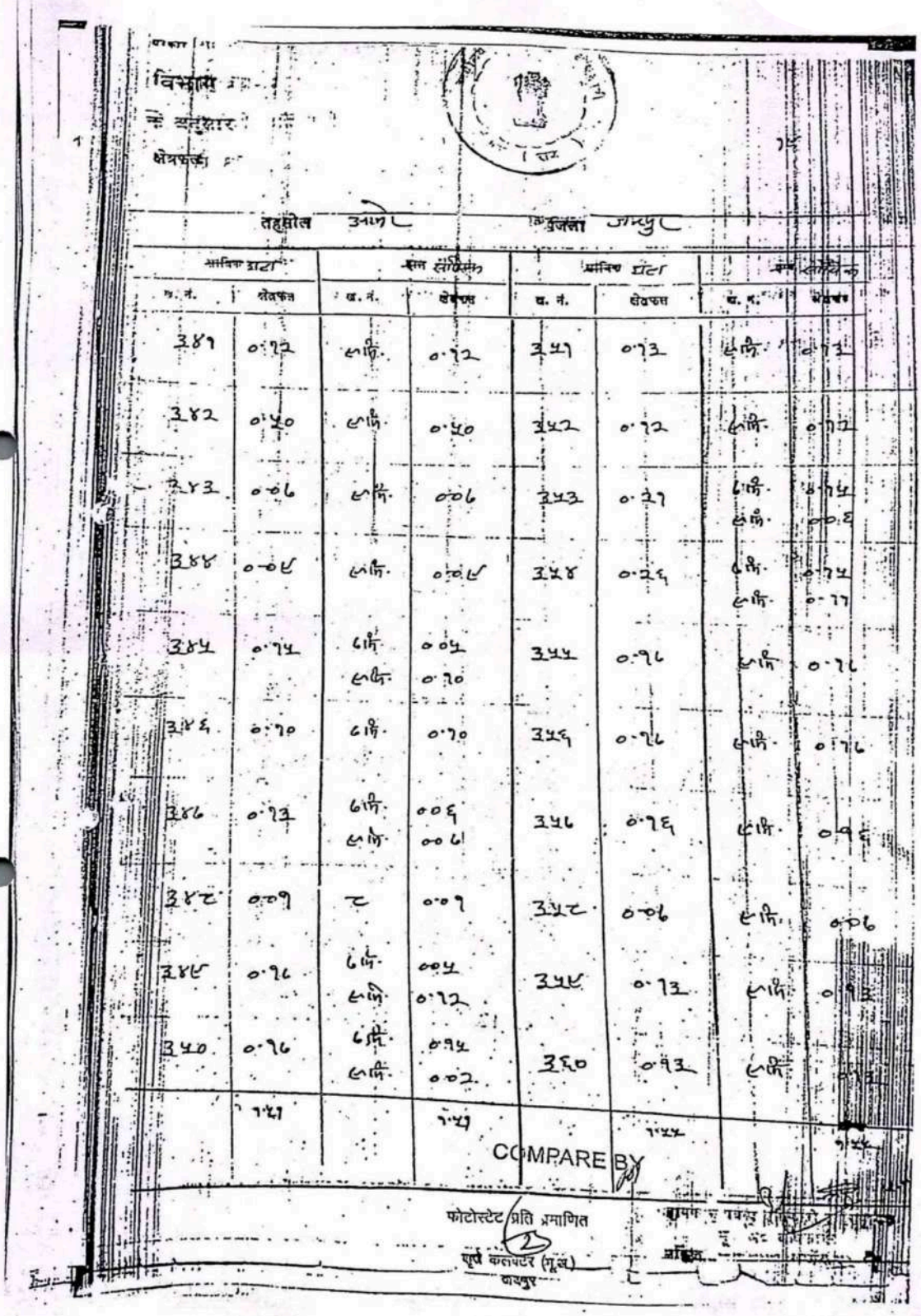
पार्थ खेरसला खार्प तहसील

भौतिक दृष्टा		वास्तविक		पत्रिका खाते		वास्तविक	
ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल
321	1·30	यथा	1·30	331	0·02	यथा	002
322	1·40	यथा	1·40	332	0·06	यथा	0·06
323	0·41	यथा	0·41	333	0·06	यथा	006
324	0·88	यथा	0·88	338	0·08	यथा	008
325	0·26	6 बि.	0·05	334	002	6 बि.	002
		यथा	0·21				
326	0·37	6 बि.	0·14	336	0·38	6 बि.	0·20
		यथा	0·16			यथा	0·18
327	0·80	यथा	0·80	336	0·10	यथा	0·10
328	0·23	यथा	0·23	337	002	यथा	002
329	0·75	यथा	0·75	339	0·09	यथा	0·09
330	0·05	यथा	0·05	340	0·06	यथा	006
	5·74		5·74		0·84		0·84

COMPARE BY

फोटोस्टेट प्रति प्रमाणित

जयपुर



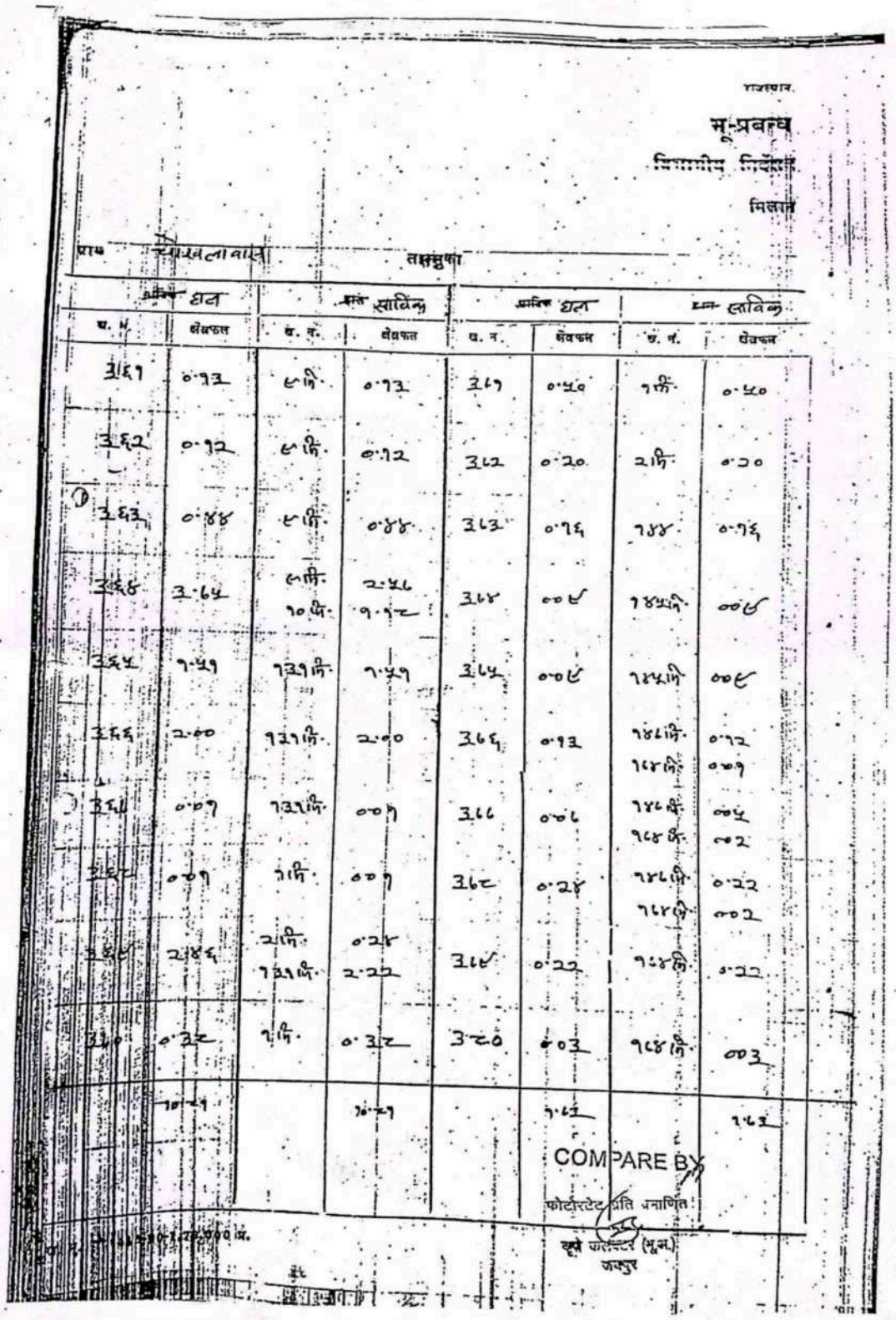
विभाग
के अनुसार
क्षेत्रफल

तहसील अमेट जिला जयपुर

मानचित्र प्लाट		सन संख्या		मानचित्र प्लाट		सन संख्या	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
341	0.12	341	0.12	341	0.13	341	0.13
342	0.40	342	0.40	342	0.12	342	0.12
343	0.06	343	0.06	343	0.27	343 343	0.14 0.03
344	0.05	344	0.05	344	0.26	344 344	0.14 0.11
345	0.14	345 345	0.04 0.10	345	0.16	345	0.16
346	0.10	346	0.10	346	0.16	346	0.16
346	0.13	346 346	0.03 0.06	346	0.16	346	0.16
347	0.07	347	0.07	347	0.06	346	0.06
348	0.16	348 348	0.04 0.12	348	0.13	348	0.13
350	0.16	348 348	0.04 0.02	350	0.13	348	0.13
	1.41		1.41		1.44		1.44

COMPARED BY

फोटोस्टेट प्रति प्रमाणित
पूर्व कलक्टर (मूल)
जयपुर



राजस्थान

भू-प्रबन्ध

निशानीय निर्देशक

मिलान

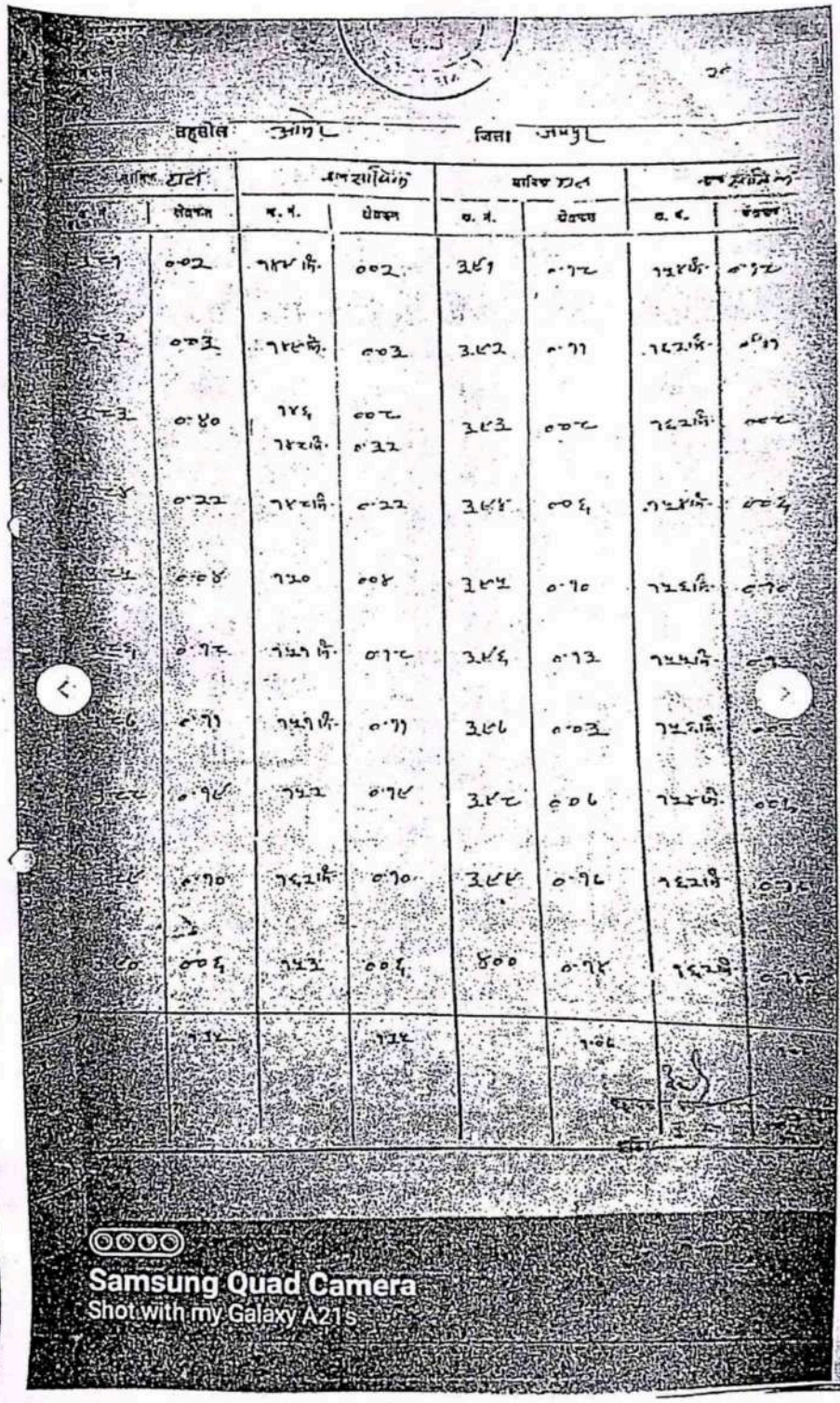
ग्राम [illegible] तहसील [illegible]

अंकित खत		संशोधित खत		अंकित खत		संशोधित खत	
ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल
361	0.13	8 कि.	0.13	361	0.50	7 कि.	0.50
362	0.12	8 कि.	0.12	362	0.20	2 कि.	0.20
363	0.48	8 कि.	0.48	363	0.16	7 कि. 8 कि.	0.16
364	3.64	8 कि. 10 कि.	2.46 9.12	368	0.08	7 कि. 8 कि.	0.08
365	7.49	7 कि. 8 कि.	7.49	365	0.08	7 कि. 8 कि.	0.08
366	2.00	7 कि. 8 कि.	2.00	366	0.13	7 कि. 8 कि. 7 कि. 8 कि.	0.12 0.01
367	0.07	7 कि. 8 कि.	0.07	366	0.06	7 कि. 8 कि. 7 कि. 8 कि.	0.04 0.02
368	0.07	7 कि.	0.07	368	0.28	7 कि. 8 कि. 7 कि. 8 कि.	0.22 0.02
369	2.84	2 कि. 7 कि. 8 कि.	0.28 2.22	368	0.22	7 कि. 8 कि.	0.22
370	0.32	7 कि.	0.32	370	0.03	7 कि. 8 कि.	0.03
	19.21		19.21		1.62		1.62

COMPARE BY

फोटोस्टेट प्रति प्रमाणित

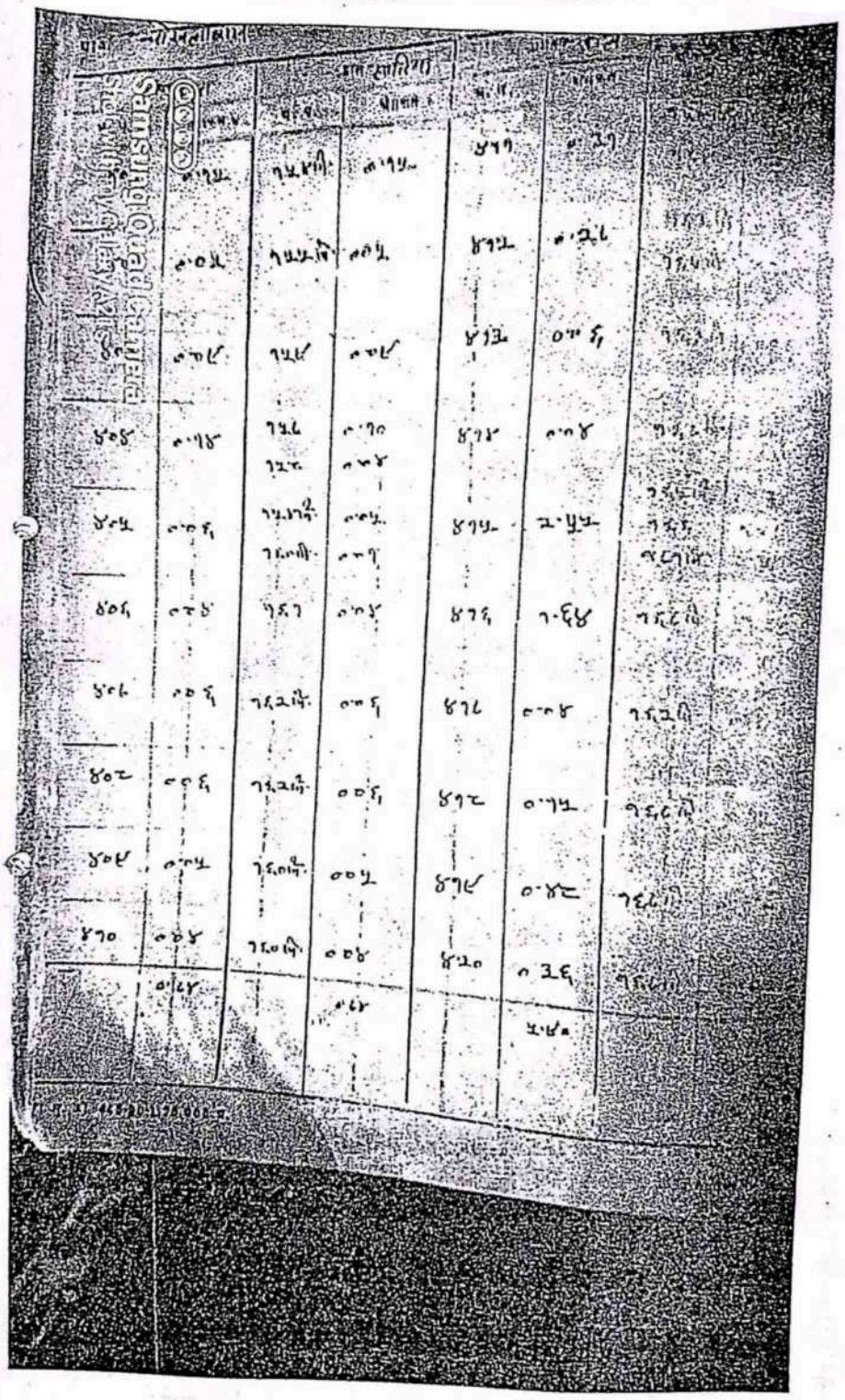
उपखण्ड अधिकारी (भू.प्र.)
जयपुर

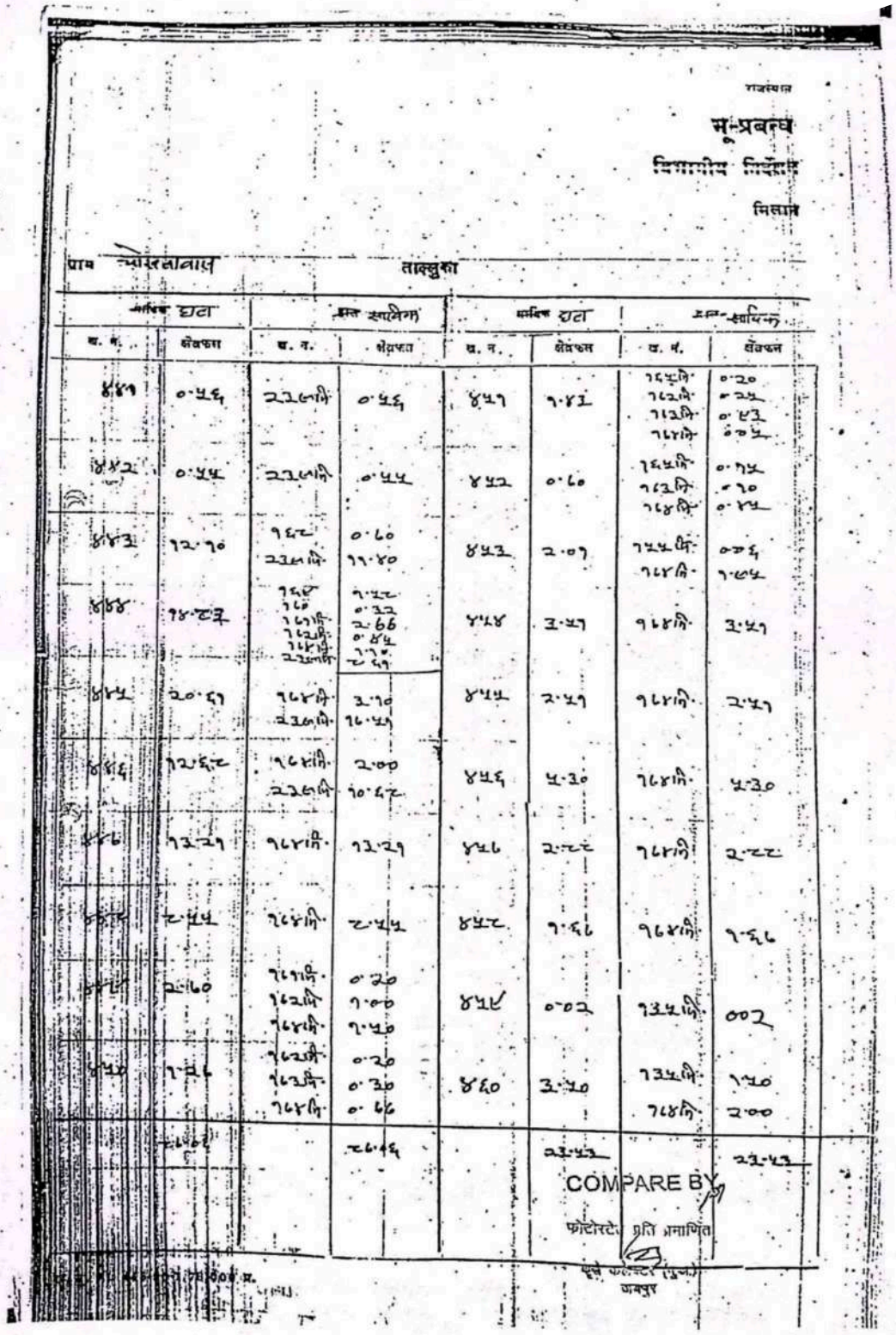


तहसील: आमेर जिला: जयपुर

खाता/खेत		खातेदार		बारिश शुदा		कुल हिस्से में	
ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल	ख. नं.	क्षेत्रफल
1	0.02	785 मि.	002	361	0.12	785 मि.	0.12
2	0.03	785 मि.	003	362	0.11	785 मि.	0.11
3	0.50	785 मि. 785 मि.	002 0.32	363	0.02	785 मि.	002
4	0.22	785 मि.	0.22	364	001	785 मि.	001
5	0.08	730	008	365	0.10	785 मि.	0.10
6	0.12	730 मि.	012	366	0.13	785 मि.	013
7	0.11	730 मि.	0.11	367	0.03	785 मि.	003
8	0.16	732	0.16	368	0.06	785 मि.	006
9	0.10	782 मि.	0.10	369	0.16	785 मि.	0.16
10	0.01	732	001	800	0.12	785 मि.	0.12
	1.12		1.12		1.06		

Samsung Quad Camera
Shot with my Galaxy A21s





राजस्थान

भू-प्रबन्ध

निशानीय निर्देश

मिसाल

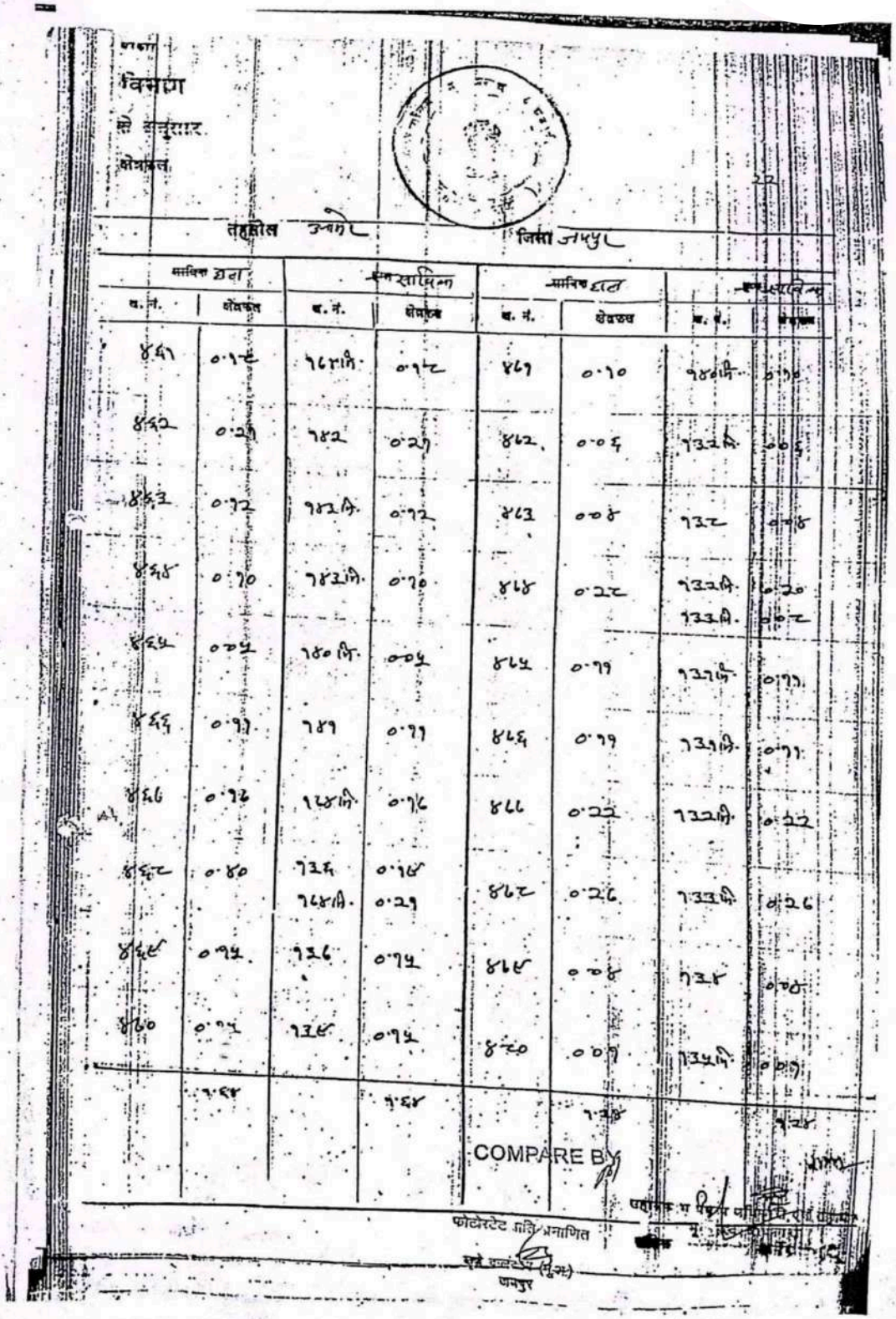
ग्राम ओसरलावाल तालुका

अधिक घटा		अस्त व्यस्तिगत		अधिक घटा		अस्त-व्यस्तिगत	
ख. न.	क्षेत्रफल	ख. न.	क्षेत्रफल	ख. न.	क्षेत्रफल	ख. न.	क्षेत्रफल
४४१	०.५६	२२७मि.	०.५६	४५१	१.४१	१६५मि. १६२मि. १६३मि. १६४मि.	०.२० ०.२५ ०.४३ ०.०५
४४२	०.५५	२२७मि.	०.५५	४५२	०.८०	१६५मि. १६३मि. १६४मि.	०.१५ ०.२० ०.४५
४४३	१२.१०	१६८ २३०मि.	०.८० ११.४०	४५३	२.०१	१५५मि. १६४मि.	०.३६ १.७५
४४४	१४.८३	१६८ १६ १६१मि. १६३मि. १६४मि. २३०मि.	१.२८ ०.३२ २.६६ ०.४५ २.२० २.६१	४५४	३.५१	१६४मि.	३.५१
४४५	२०.६१	१६४मि. २३०मि.	३.१० १६.५१	४५५	२.५१	१६४मि.	२.५१
४४६	१२.६८	१६४मि. २२७मि.	२.०० १०.६८	४५६	५.३०	१६४मि.	५.३०
४४७	१३.२१	१६४मि.	१३.२१	४५७	२.८८	१६४मि.	२.८८
४४८	८.५५	१६४मि.	८.५५	४५८	१.६६	१६४मि.	१.६६
४४९	२.६०	१६१मि. १६२मि. १६४मि.	०.२० १.०० १.५०	४५९	०.०२	१३५मि.	००२
४५०	१.२६	१६२मि. १६३मि. १६४मि.	०.२० ०.३० ०.६६	४६०	३.५०	१३५मि. १६४मि.	१.५० २.००
	२७.१६		२७.१६		२३.५३		२३.५३

COMPARE BY

फोटोस्टेट प्रति प्रमाणित

फील्ड कानूनगो (तुलसी)
जयपुर



विभाग

से दस्तूरात

क्षेत्रफल

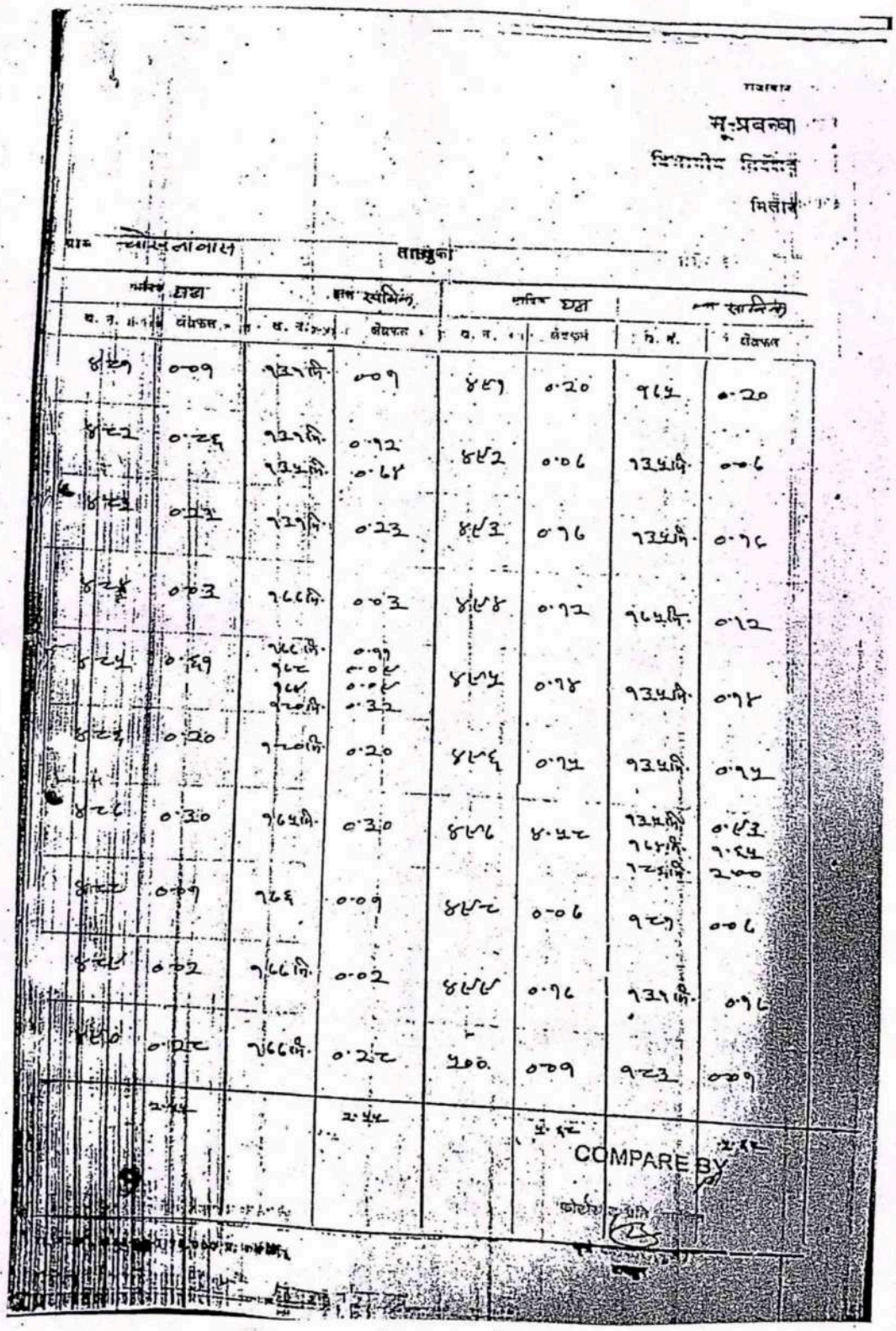
तहसील उनियारा जिला जयपुर

मालिक ढाल		नए खातिदार		मालिक ढाल		नए खातिदार	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
४६१	०.१८	१८१मि.	०.१८	४६१	०.१०	१४१मि.	०.१०
४६२	०.२१	१४२	०.२१	४६२	०.०६	१३२मि.	०.०६
४६३	०.१२	१४२मि.	०.१२	४६३	०.०४	१३८	०.१४
४६४	०.१०	१४३मि.	०.१०	४६४	०.२८	१३२मि.	०.२०
						१३३मि.	०.०८
४६५	०.०५	१४०मि.	०.०५	४६५	०.११	१३२मि.	०.११
४६६	०.११	१४१	०.११	४६६	०.११	१३१मि.	०.११
४६८	०.१८	१४४मि.	०.१८	४६८	०.२२	१३२मि.	०.२२
४६८	०.४०	१३६	०.१४	४६८	०.२८	१३३मि.	०.२८
		१४४मि.	०.२१				
४६९	०.१५	१३६	०.१५	४६९	०.०४	१३४	०.०४
४७०	०.१५	१३९	०.१५	४७०	०.०१	१३५मि.	०.०१
	१.६४		१.६४		१.३४		१.३४

COMPARE BY

फोटोस्टेट प्रति प्रमाणित

सहायक अभिलेख (मूल्य)
जयपुर

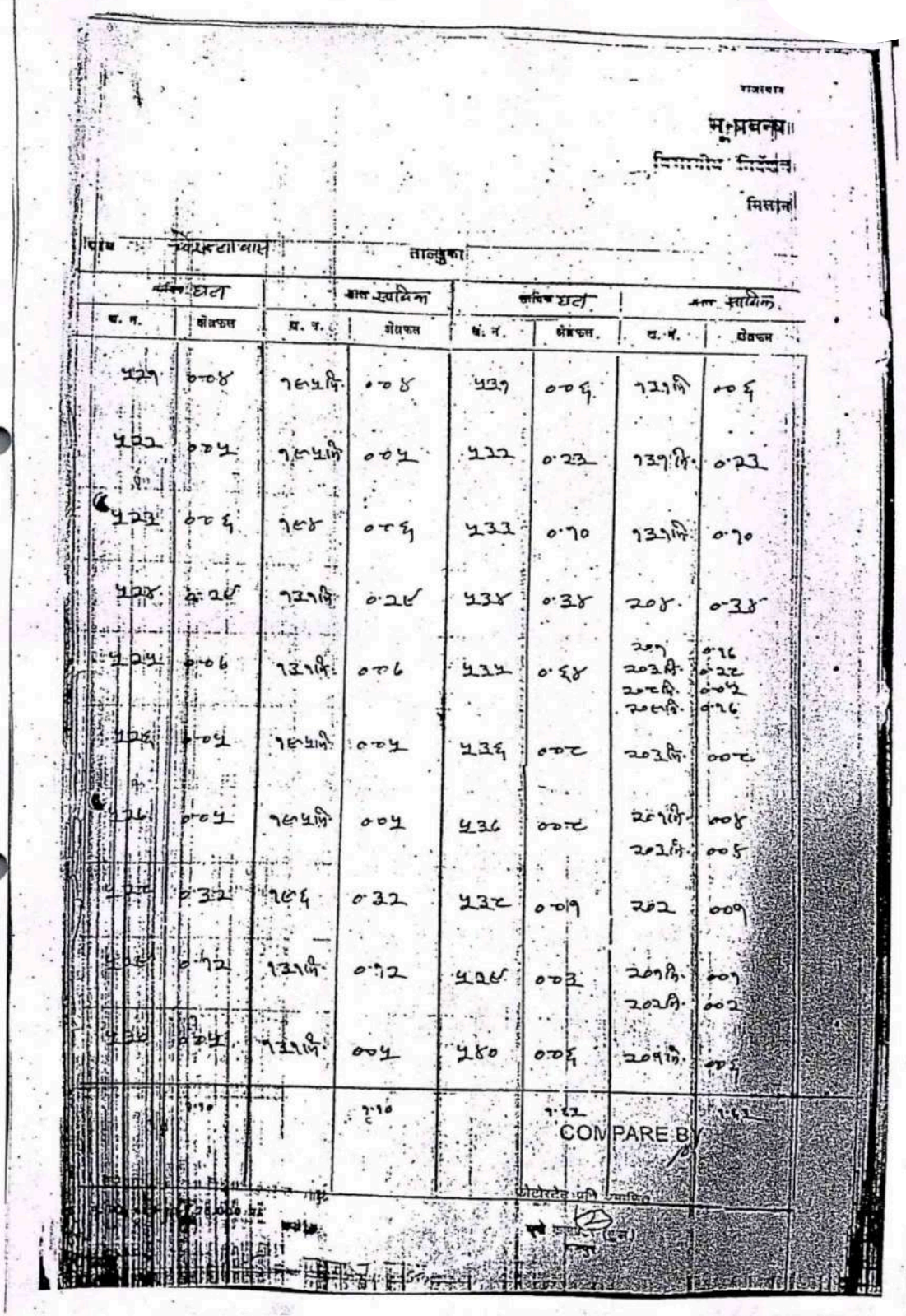


भू-प्रवन्ध

मिलाव

भोगवट्दार		इतर खातेदार		सरकार		इतर खातेदार	
ए. गु.	चौ.फूट	ए. गु.	चौ.फूट	ए. गु.	चौ.फूट	ए. गु.	चौ.फूट
४८१	०-०१	१३५मि.	०-०१	४८१	०-२०	१६५	०-२०
४८२	०-२६	१३५मि.	०-१२	४८२	०-०६	१३५मि.	०-०६
		१३५मि.	०-१४				
४८३	०-१२	१३५मि.	०-२३	४८३	०-१६	१३५मि.	०-१८
४८४	०-०३	१६८मि.	०-०३	४८४	०-१२	१६५मि.	०-१२
४८५	०-१७	१६८	०-११	४८५	०-१४	१३५मि.	०-१४
		१६८	०-०५				
		१६८	०-०५				
		१६८मि.	०-३२				
४८६	०-२०	१६८मि.	०-२०	४८६	०-१५	१३५मि.	०-१५
४८७	०-३०	१६५मि.	०-३०	४८७	४-५८	१३५मि.	०-१३
						१६५मि.	१-६५
						१८५मि.	२-००
४८८	०-०१	१६६	०-०१	४८८	०-०६	१८१	०-०६
४८९	०-०२	१६८मि.	०-०२	४८९	०-१८	१३१मि.	०-१८
४९०	०-२८	१६८मि.	०-२८	५००	०-०१	१८३	०-०१
	२-५५		२-५५		५-६८		२-५८

COMPARE BY



मूल्यांकन

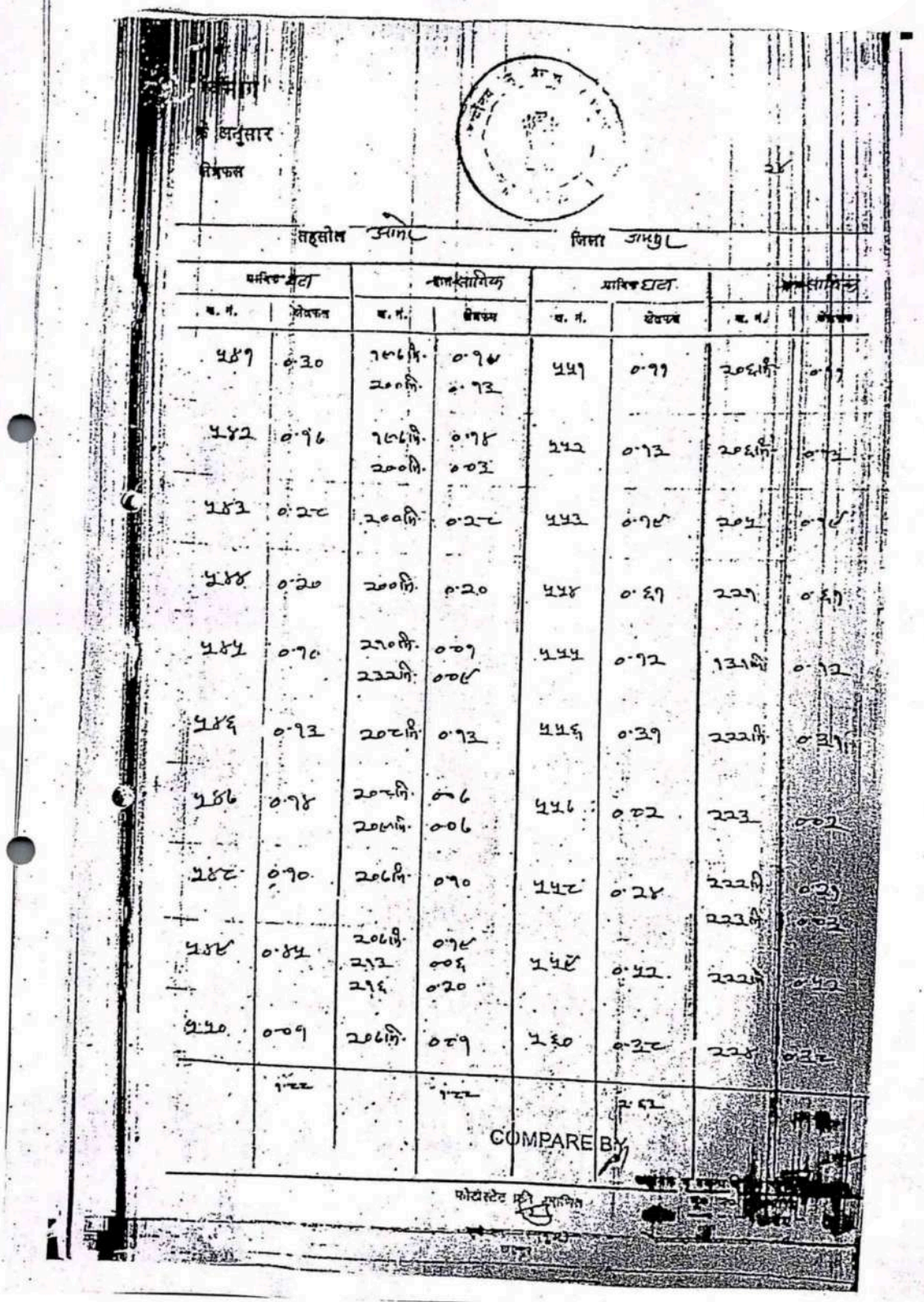
निशाण

पोटा [illegible] तालुका

मिळकत धारक				मिळकत धारक			
स. नं.	क्षेत्रफळ	स. नं.	क्षेत्रफळ	स. नं.	क्षेत्रफळ	स. नं.	क्षेत्रफळ
४२१	०.०४	१९५पै.	०.०४	४३१	०.०६	१३१पै.	०.०६
४२२	०.२५	१९५पै.	०.२५	४३२	०.२३	१३१पै.	०.२३
४२३	०.०६	१९४	०.०६	४३३	०.१०	१३१पै.	०.१०
४२४	०.२४	१३१पै.	०.२४	४३४	०.३४	२०४.	०.३४
४२५	०.०६	१३१पै.	०.०६	४३५	०.६४	२०१.	०.१६
						२०३पै.	०.२२
						२०८पै.	०.०५
						२०९पै.	०.१६
४२६	०.०५	१९५पै.	०.०५	४३६	०.०८	२०३पै.	०.०८
४२६	०.०५	१९५पै.	०.०५	४३८	०.०८	२०१पै.	०.०४
						२०३पै.	०.०५
४२८	०.३२	१९६	०.३२	४३८	०.०१	२०२	०.०१
४२९	०.१२	१३१पै.	०.१२	४३९	०.०३	२०१पै.	०.०१
						२०२पै.	०.०२
४३०	०.२५	१३१पै.	०.०५	४४०	०.०६	२०१पै.	०.०५
	०.१०		०.१०		०.६२		०.६२

COMPARE BY

पोटहिस्सेदार यांची सही



के अनुसार

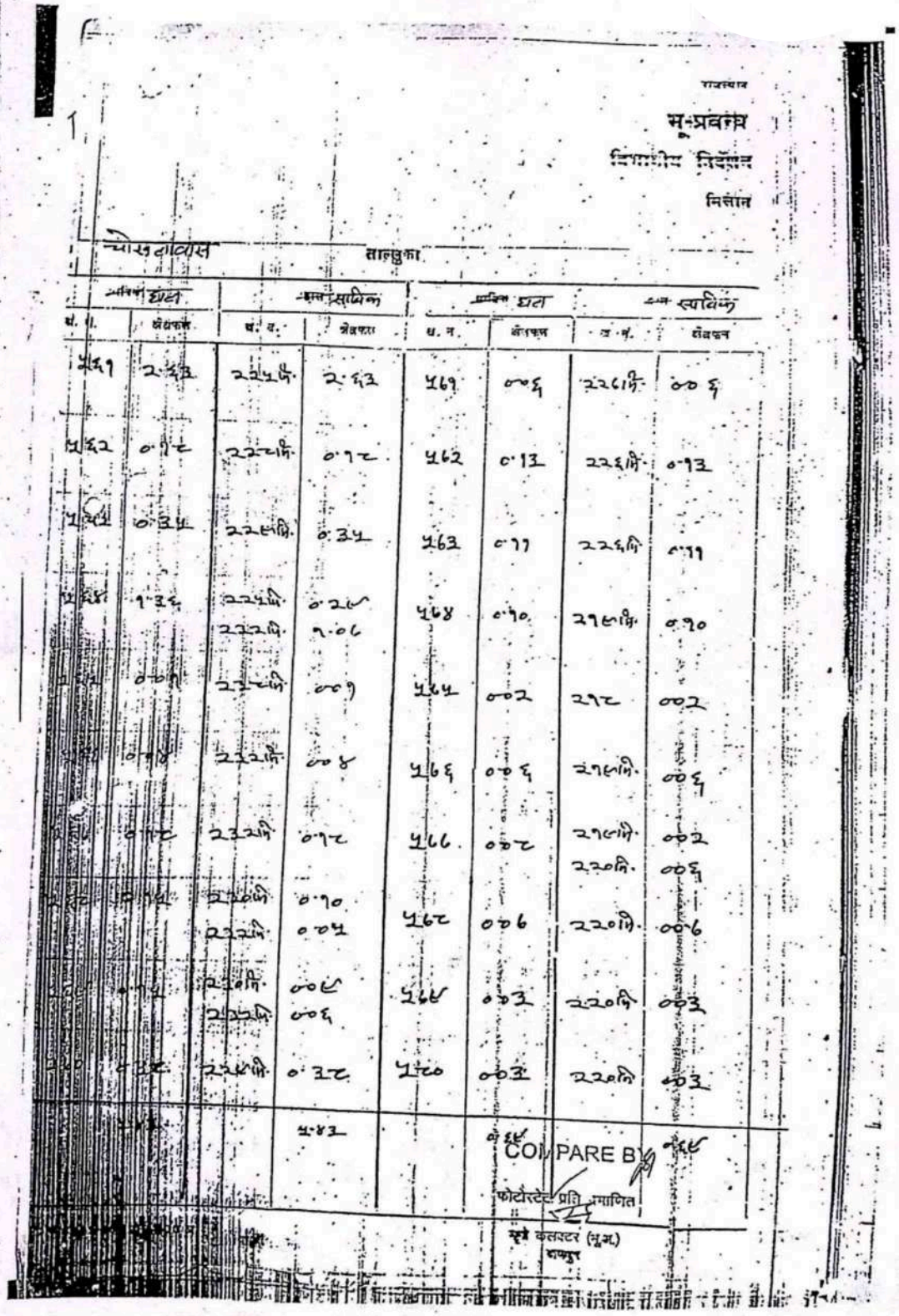
नक्शफल

तहसील उमरेठ जिला आनन्द

खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल	खसरा नं.	क्षेत्रफल
५४१	०.३०	१८८ हि.	०.१४	५५१	०.११	२०६ हि.	०.११
		२०० हि.	०.१३				
५४२	०.१६	१८८ हि.	०.१४	५५२	०.१३	२०६ हि.	०.१३
		२०० हि.	०.०३				
५४३	०.२८	२०० हि.	०.२८	५५३	०.१४	२०५	०.१४
५४४	०.२०	२०० हि.	०.२०	५५४	०.६१	२२१	०.६१
५४५	०.१०	२२० हि.	०.०१	५५५	०.१२	१३१ हि.	०.१२
		२३३ हि.	०.०९				
५४६	०.१३	२०८ हि.	०.१३	५५६	०.३१	२३३ हि.	०.३१
५४७	०.१४	२०८ हि.	०.८	५५७	०.१२	२२३	०.१२
		२०५ हि.	०.०६				
५४८	०.१०	२०८ हि.	०.१०	५५८	०.२४	२३८ हि.	०.२१
						२३३ हि.	०.०३
५४९	०.४५	२०८ हि.	०.१९	५५९	०.१२	२३३ हि.	०.१२
		२१२	०.०६				
		२१६	०.२०				
५५०	०.०१	२०८ हि.	०.०१	५६०	०.३८	२३३	०.३८
	१.२२		१.२२		२.६२		

COMPARE BY

फोटोस्टेट की स्थानिय



राजस्थान

भू-प्रबंध

निशानी निदेशन

निशान

चोरसदावास तालुका

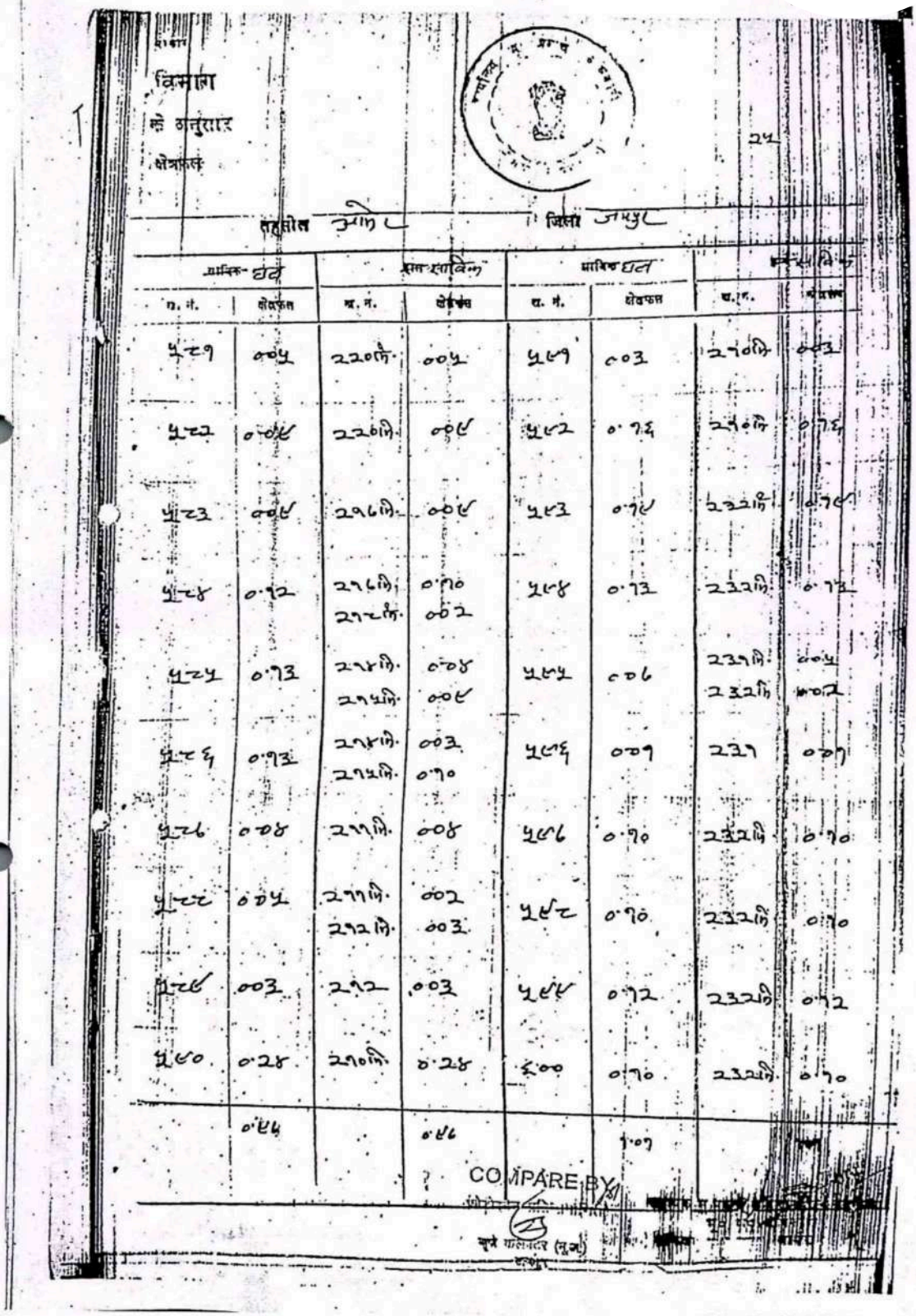
अविभक्त खातेदारी		अविभक्त खातेदारी		विभक्त खातेदारी		विभक्त खातेदारी	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
५६१	२.६३	२२५मि.	२.६३	५६१	०.०६	२२८मि.	०.०६
५६२	०.१८	२२८मि.	०.१८	५६२	०.१३	२२६मि.	०.१३
५६३	०.३५	२२६मि.	०.३५	५६३	०.११	२२६मि.	०.११
५६४	१.३६	२२५मि.	०.२८	५६४	०.१०	२२८मि.	०.१०
		२२२मि.	१.०८				
५६५	०.०१	२२८मि.	००१	५६५	००२	२२८	००२
५६६	०.१४	२२२मि.	००४	५६६	००६	२२८मि.	००६
	०.१८	२३२मि.	०.१८	५६६	००८	२२८मि.	००२
						२२०मि.	००६
५६७	०.१४	२२०मि.	०.१०	५६८	००६	२२०मि.	००६
		२३२मि.	००५				
५६८		२२०मि.	००८	५६८	००३	२२०मि.	००३
		२२२मि.	००६				
५६९	०.३८	२२४मि.	०.३८	५६०	००३	२२०मि.	००३
			५.४३		०.६४		०.६४

COMPARE BY

फोटोस्टेट प्रति प्रमाणित

सूबे कलक्टर (भू.प्र.)

बाड़मेर

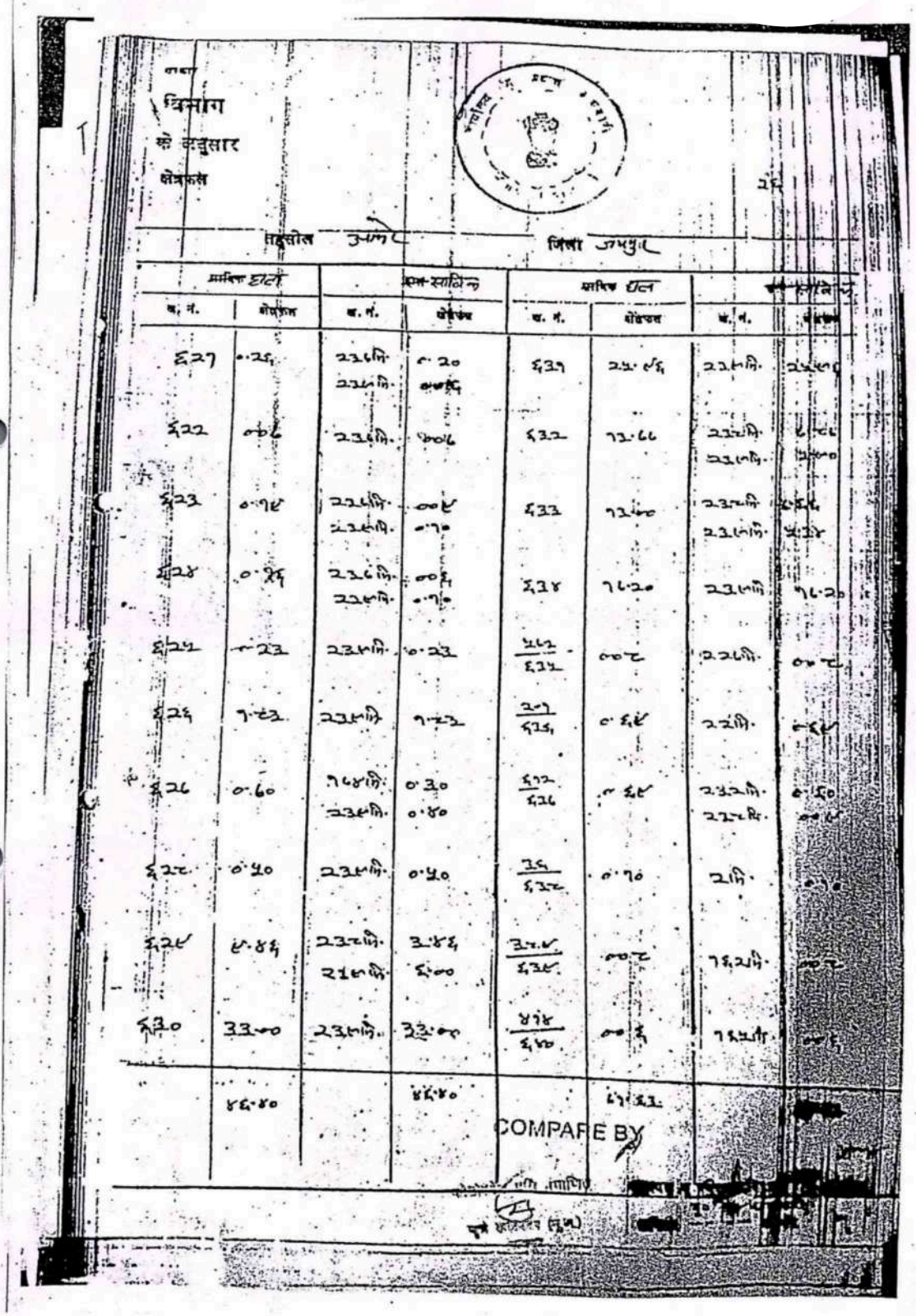


विमाला
के अनुसार
क्षेत्रफल

तहसील जोगेट जिला जयपुर

पार्थिक छंद		प्रमाणविम		पार्थिक छंद			
ग. नं.	क्षेत्रफल	ग. नं.	क्षेत्रफल	ग. नं.	क्षेत्रफल	ग. नं.	क्षेत्रफल
५८१	०·०५	२२०मि.	०·०५	५८१	०·०३	२१०मि.	०·०३
५८२	०·०४	२२०मि.	०·०४	५८२	०·०६	२१०मि.	०·०६
५८३	०·०४	२२६मि.	०·०४	५८३	०·०४	२३२मि.	०·०४
५८४	०·१२	२२६मि.	०·१०	५८४	०·१३	२३२मि.	०·१३
		२२८मि.	०·०२				
५८५	०·१३	२२४मि.	०·०४	५८५	०·०६	२३१मि.	०·०५
		२२५मि.	०·०९			२३२मि.	०·०२
५८६	०·१३	२२४मि.	०·०३	५८६	०·०१	२३१	०·०१
		२२५मि.	०·१०				
५८७	०·०४	२२१मि.	०·०४	५८७	०·१०	२३२मि.	०·१०
५८८	०·०५	२२१मि.	०·०२	५८८	०·१०	२३२मि.	०·१०
		२२२मि.	०·०३				
५८९	०·०३	२१२	०·०३	५८९	०·१२	२३२मि.	०·१२
५९०	०·२४	२१०मि.	०·२४	५९०	०·१०	२३२मि.	०·१०
	०·९५		०·४८		१·०१		

COMPARED BY

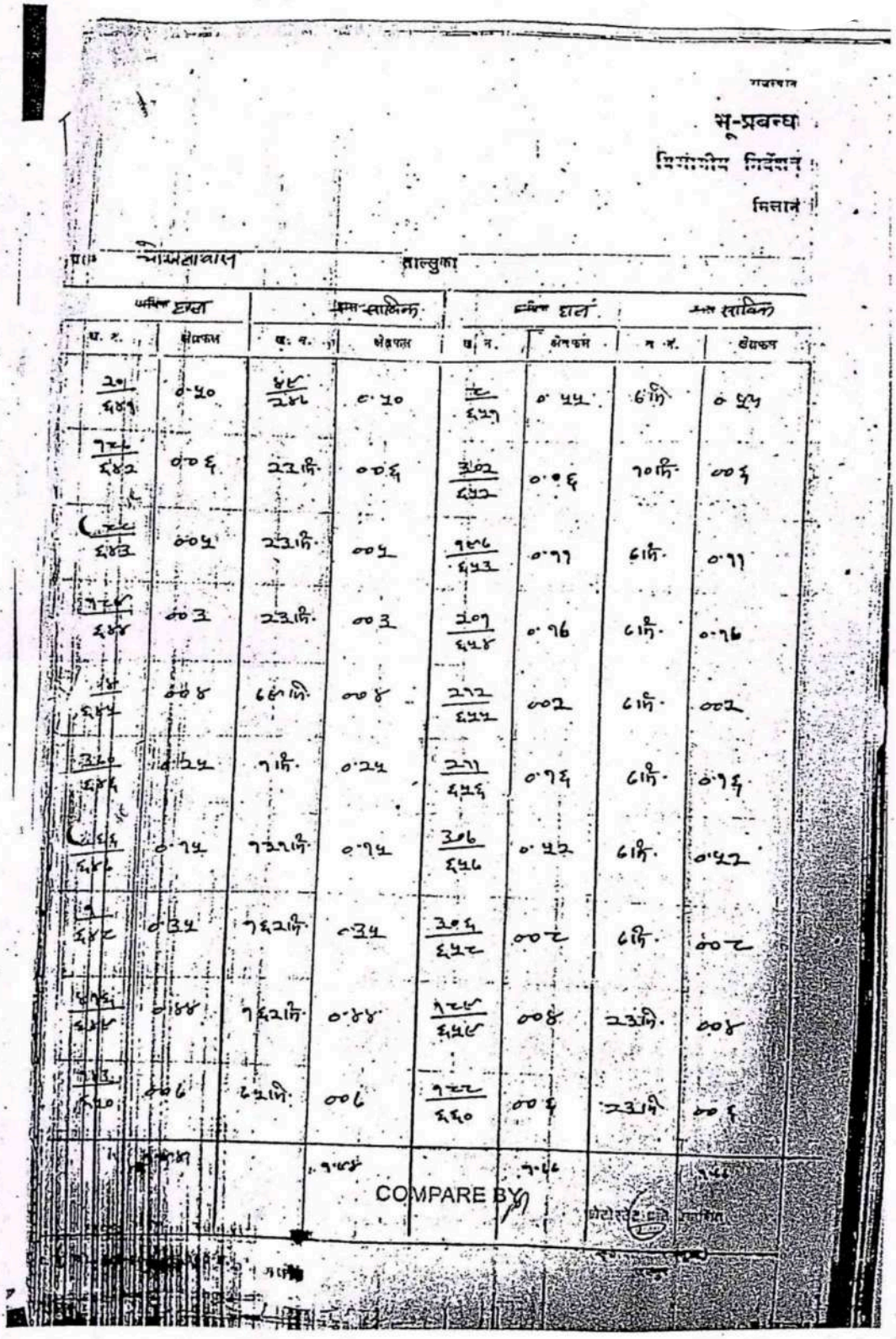


विभाग
के अनुसार
क्षेत्रफल

तहसील उमरेठ जिला अमरेली

मालिक हाटी		खत-खातेदार		मालिक हाल		खत-खातेदार	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
६२१	०.२६	२३८मि.	०.२०	६३१	२५.७६	२३८मि.	२५.७६
		२३८मि.	०.०६				
६२२	०.७८	२३८मि.	०.७८	६३२	१२.७८	२३८मि.	८.८८
						२३८मि.	४.००
६२३	०.१४	२३८मि.	०.०४	६३३	१२.००	२३८मि.	८.६८
		२३८मि.	०.१०			२३८मि.	४.३४
६२४	०.२६	२३८मि.	०.०६	६३४	१६.२०	२३८मि.	१६.२०
		२३८मि.	०.१०				
६२५	०.२३	२३८मि.	०.२३	६३५/६३५	०.०८	२३८मि.	०.०८
६२६	१.६३	२३८मि.	१.२३	६३५/६३६	०.६४	२३८मि.	०.६४
६२६	०.६०	१६८मि.	०.३०	६३२/६२६	०.६४	२३८मि.	०.४०
		२३८मि.	०.४०			२३८मि.	०.०४
६२८	०.५०	२३८मि.	०.५०	६३८/६३८	०.१०	२मि.	०.१०
६२९	६.४६	२३८मि.	३.४६	३८.८/६३९	०.०८	१६२मि.	०.०८
		२१८मि.	३.००				
६३०	३३.००	२३८मि.	३३.००	४१४/६४०	०.०६	१६२मि.	०.०६
	४६.४०		४६.४०		६१.६३		

COMPARE BY



गुजरात

भू-प्रबन्ध

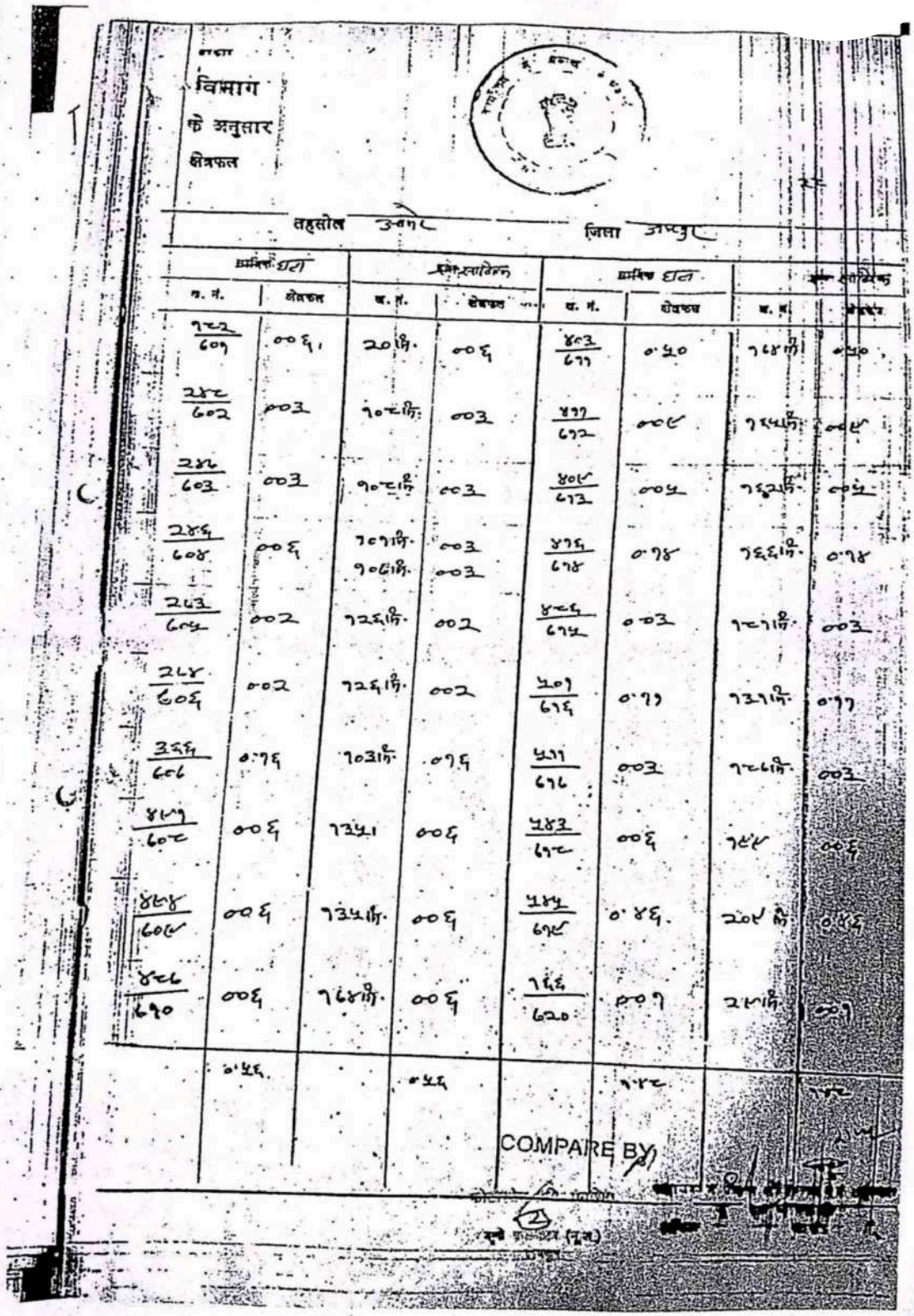
विशेषीय निर्देशन

मिलान

ता.: नांदेडावाल तालुका

जमीन हस्ता		जमा साहेबान		दर्ज हाल		मन्जूर स्वाकिन	
ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल	ब. न.	क्षेत्रफल
२०/६४१	०.५०	४८/२४८	०.२०	८/६२१	०.५५	६हि.	०.५५
७८/६४२	०.०६	२३हि.	०.०६	३७२/६४२	०.०६	१०हि.	००६
७८/६४३	००५	२३हि.	००५	१४६/६४३	०.११	८हि.	०.११
७८/६४४	००३	२३हि.	००३	२०१/६४४	०.१६	८हि.	०.१६
५४/६४५	००४	६हि.	००४	२२२/६४५	००२	८हि.	००२
३२०/६४६	०.२५	१हि.	०.२५	२११/६४६	०.१६	८हि.	०.१६
६६/६४६	०.१५	१२१हि.	०.१५	३०६/६४६	०.५२	८हि.	०.५२
९/६४८	०.३५	१६२हि.	०.३५	३०६/६४८	००८	८हि.	००८
६४/६४९	०.४४	१६२हि.	०.४४	१८९/६४९	००४	२३हि.	००४
१३/६५०	००६	६२हि.	००६	१२२/६५०	००६	२३हि.	००६
			०.७४		०.७८		०.५८

COMPARE BY

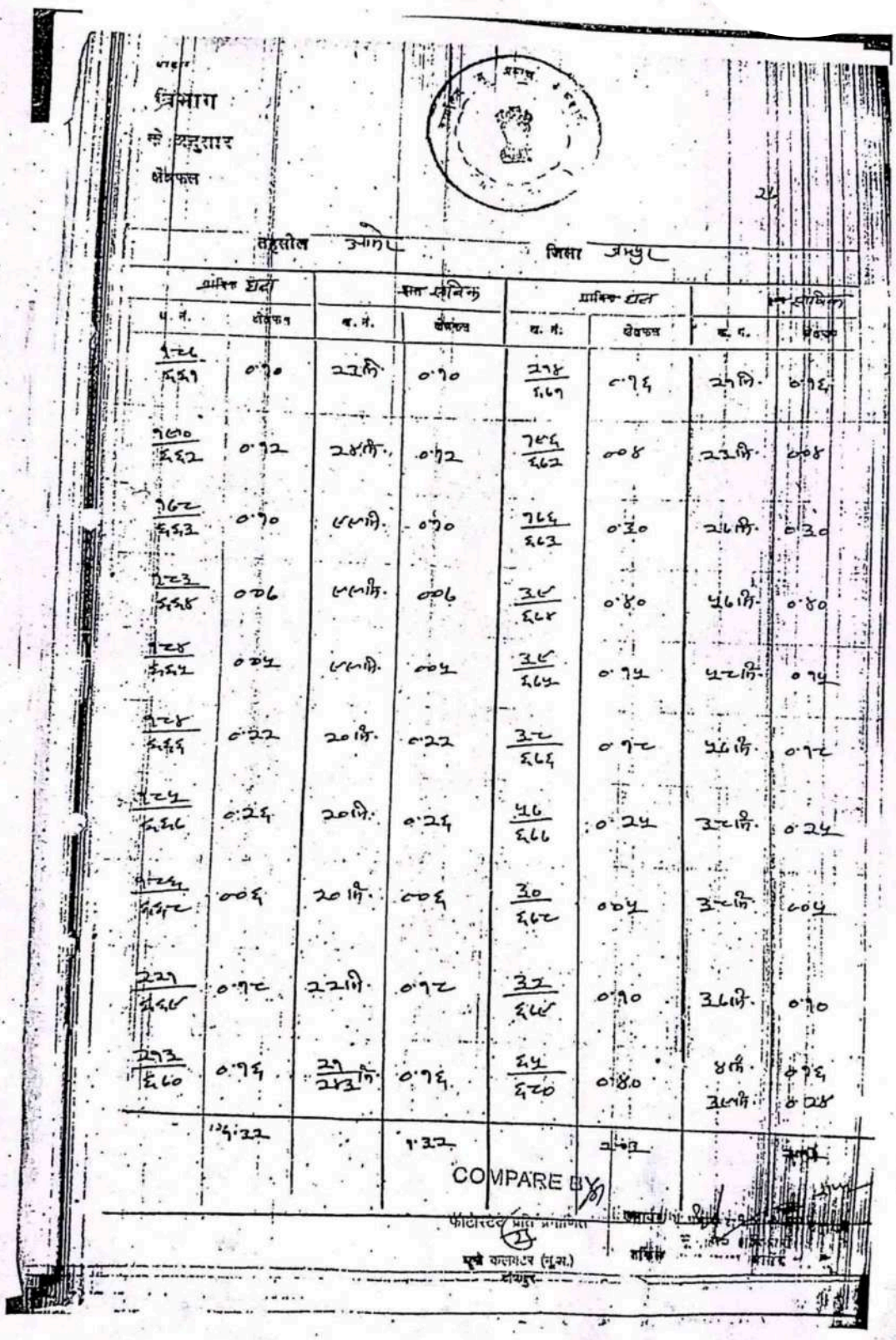


विभाग
के अनुसार
क्षेत्रफल

तहसील उन्नाव जिला उन्नाव

प्रस्तावित प्लॉट		स्वीकृत		प्रस्तावित प्लॉट		स्वीकृत	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
782/609	0.01	20 कि.	0.01	483/611	0.50	718 कि.	0.50
282/602	003	702 कि.	003	811/612	0.09	725 कि.	0.09
286/603	003	702 कि.	003	809/613	0.05	726 कि.	0.05
284/608	0.01	707 कि. 708 कि.	003 003	815/618	0.18	724 कि.	0.18
283/605	002	725 कि.	002	814/614	0.03	727 कि.	003
284/606	002	725 कि.	002	801/615	0.11	731 कि.	0.11
325/607	0.06	703 कि.	0.06	811/616	003	728 कि.	003
819/608	0.01	734	0.01	783/617	0.01	729	0.01
284/609	0.01	734 कि.	0.01	784/618	0.84	208 मी.	0.84
826/610	0.01	718 कि.	0.01	785/620	0.01	2 कि.	0.01
	0.56		0.56		1.82		1.82

COMPARE BY



विभाग

के अनुसार

क्षेत्रफल

तहसील जोधपुर जिला जोधपुर

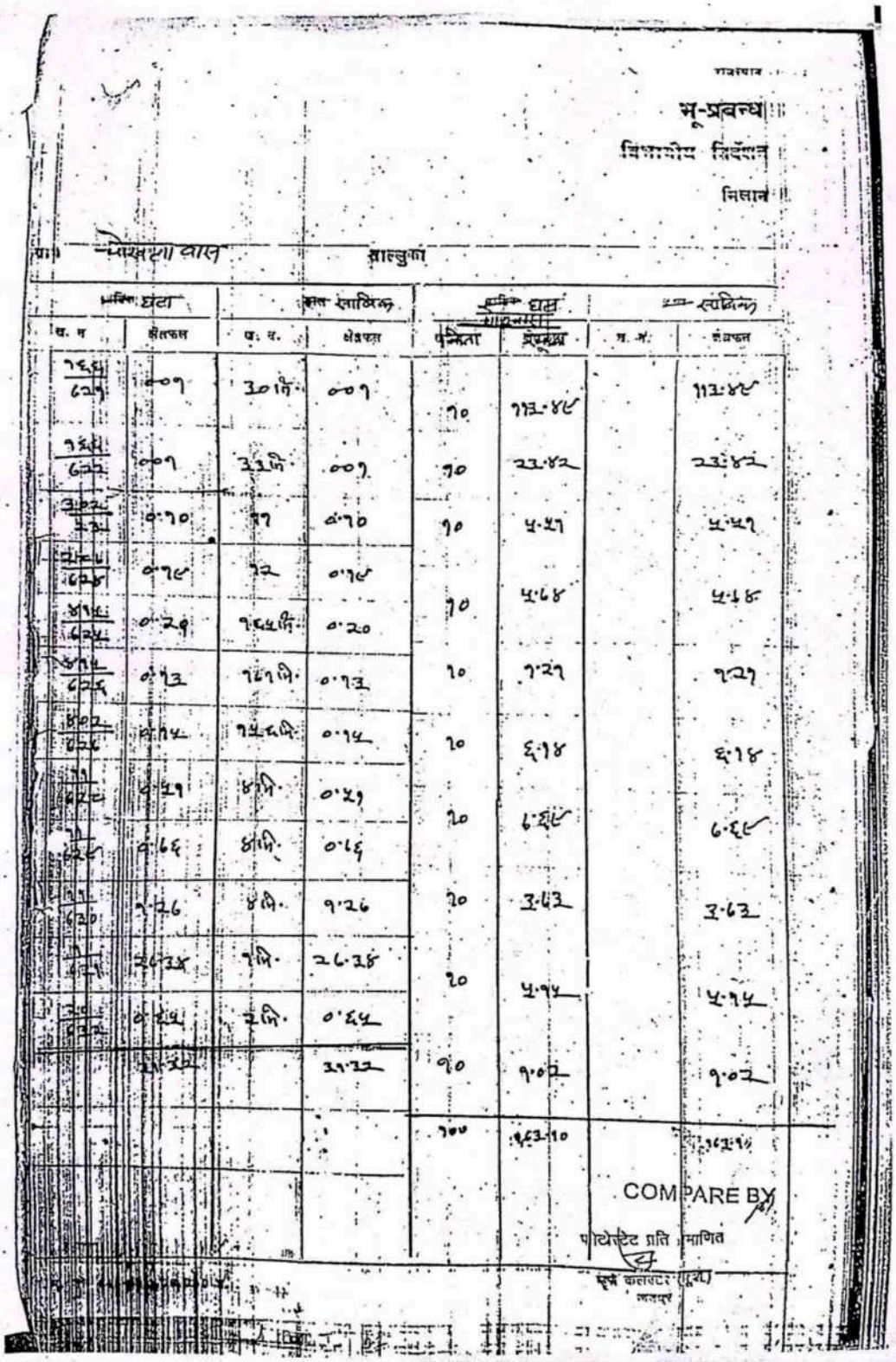
आबिक हदों		सत खनिज		ग्रामिक हद		खनिज	
ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल	ब. नं.	क्षेत्रफल
१८८/६५१	०.१०	२२मि.	०.१०	३१४/६८१	०.१६	२५मि.	०.१६
१८०/६६२	०.१२	२४मि.	०.१२	१८६/६६२	००४	२३मि.	००४
१८८/६६३	०.१०	५८मि.	०.१०	१८६/६६३	०.३०	२८मि.	०.३०
१८३/६६४	००६	५८मि.	००६	३८/६८४	०.४०	५६मि.	०.४०
१८४/६६५	००५	५८मि.	००५	३८/६५५	०.१५	५८मि.	०.१५
१८४/६६६	०.२२	२०मि.	०.२२	३८/६६६	०.१८	२८मि.	०.१८
१८५/६६८	०.२६	२०मि.	०.२६	५६/६६८	०.२५	३८मि.	०.२५
१८५/६६८	००६	२०मि.	००६	३०/६६८	००५	३८मि.	००५
२२१/६६७	०.१८	२२मि.	०.१८	३८/६६७	०.१०	३६मि.	०.१०
२१३/६८०	०.१६	२१/२३मि.	०.१६	५५/६८०	०.४०	४मि. ३८मि.	०.१६ ०.२४
	१२५.२२		१.३८		३.०३		३.०३

COMPARE BY

फोटोस्टेट प्रति प्रमाणित

मुख्य कलक्टर (भू.प्र.)

जोधपुर



भू-प्रबन्ध

विशेष निर्देशन

निलान

ग्रा. पोखरणा खास तालुका

मिलान घटा		कुल रकबा		एक घास		रकबा	
ख. न	क्षेत्रफल	ख. ब.	क्षेत्रफल	पक्का	अनुमान	ख. न.	क्षेत्रफल
726/624	0.07	30 बि.	0.07	10	113.88		113.88
726/622	0.07	33 बि.	0.07	10	23.82		23.82
3022/623	0.10	17	0.10	10	5.47		5.47
726/628	0.18	72	0.18	10	5.68		5.68
814/624	0.29	1 बि. 5 बि.	0.20				
814/625	0.13	1 बि. 7 बि.	0.13	10	1.27		1.27
1002/626	0.14	1 बि. 5 बि.	0.14	10	6.18		6.18
727/626	0.41	8 बि.	0.41	10	6.66		6.66
727/628	0.16	4 बि.	0.16				
727/620	1.26	8 बि.	1.26	10	3.63		3.63
1/627	26.38	1 बि.	26.38	10	5.95		5.95
726/632	0.65	2 बि.	0.65				
	31.32		31.32	90	9.02		9.02
				100	163.10		163.10

COMPARE BY

पोथेस्टेट प्रति मिलाई

सूबे कलक्टर (ग्रेड-II)
जालपुर

T.C. Pg. No. 45-75

संलग्नक-2
पेज न.: 21 से 75

मिलान क्षेत्रफल ग्राम कचराला उर्फ चौकल्यावास तहसील आमेर

क्रम सं.	वर्तमान खसरा नम्बर	क्षेत्रेफल	पुराना खसरा नम्बर	क्षेत्रफल
1	1	18.4	1	18.4
2	2	0.8	2	0.8
3	3	7.48	3	7.48
4	4	11.49	4	11.49
5	5	30.81	5	30.81
6	6	29.2	5	29.2
7	7	1.29	7	1.29
8	8	11.84	6	11.84
9	9	0.3	6	0.3
10	10	1.88	4	1.88
11	11	0.26	4	0.26
12	12	8.4	4	8.4
13	13	0.36	4	0.36
14	14	2.27	4	2.27
15	15	1.44	4	1.44
16	16	10.09	4	10.09
17	17	0.15	4	0.15
18	18	0.25	49	0.25
19	19	0.15	2	0.15
20	20	0.05	2	0.05
21	21	0.26	50	0.26
22	22	0.57	49/247	0.57
23	23	0.23	4	23
24	24	0.14	4	0.14
25	25	1.49	43	1.07
26			4	0.42
27	26	0.66	50	0.28
28			50	0.38

T.C. Pg. 45-75

29	27	0.47	47	0.34
30			51	0.13
31	28	0.13	46	0.13
32	29	0.64	45	0.64
33	30	0.92	52	0.92
34	31	0.08	52	0.08
35	32	1.04	52	0.23
36			53	0.81
37	33	1.35	54	1.35
38	34	1.2	55	1.2
39	35	0.43	57/240	0.43
40	36	0.01	2	0.01
41	37	1.16	57	0.16
42	38	0.16	58	0.16
43	39	1.23	62	1.23
44	40	0.08	57	0.08
45	41	0.16	57/240	0.16
46	42	0.15	57/240	0.15
47	43	0.08	57	0.08
48	44	0.02	57	0.02
49	45	0.11	57	0.11
50	46	0.03	57/240	0.03
51	47	0.15	57/240	0.15
52	48	0.14	57/240	0.14
53	49	0.1	57	0.1
54	50	0.27	57	0.27
55	51	0.29	57/240	0.29
56	52	0.71	57/240	0.71
57	53	0.14	57/240	0.14
58	54	0.02	56	0.02
59	55	2.1	37	0.1
60			56	2
61	56	1.53	37	1.06

T.C. Pg. 45-75

62			38	0.46
63	57	0.57	39/246	0.57
64	58	0.2	44	0.2
65	59	0.24	41	0.24
66	60	0.34	42	0.34
67	61	0.2	42	0.2
68	62	0.25	41	0.25
69	63	0.51	40/245	0.51
70	64	1.83	4	1.83
71	65	1.65	4	0.3
72			40	1.35
73	66	1.09	39	1.09
74	67	1.02	4/241	1.02
75	68	0.81	4	0.81
76	69	0.06	4	0.06
77	70	0.27	4/241	0.27
78	71	0.08	36	0.08
79	72	0.13	26	0.13
80	73	0.64	26	0.64
81	74	0.26	35	0.26
82	75	0.02	26	0.02
83	76	0.02	26	0.02
84	77	0.88	26	0.88
85	78	0.26	34	0.26
86	79	0.8	57	0.8
87	80	0.62	32	0.62
88	81	0.02	31	0.02
89	82	1.66	31	1.66
90	83	0.02	31	0.02
91	84	0.01	59	0.01
92	85	0.03	59	0.03
93	86	1.48	59	1.48
94	87	0.2	2	0.2

T.C. Pg. 45-75

95	88	0.25	2	0.25
96	89	1.24	64	0.34
97			65	0.38
98			66	0.52
99	90	0.13	62	0.13
100	91	0.09	61	0.09
101	92	0.05	60	0.05
102	93	0.12	63	0.12
103	94	0.17	64	0.05
104			68	0.12
105	95	0.04	66	0.04
106	96	0.01	69	0.01
107	97	0.14	66	0.06
108			67	0.08
109	98	0.06	2	0.06
110	99	0.1	2	0.1
111	100	0.23	2	0.23
112	101	0.2	74	0.2
113	102	0.03	74	0.03
114	103	0.19	73	0.19
115	104	0.04	79	0.04
116	105	0.04	78	0.04
117	106	0.2	79	0.2
118	107	0.34	80	0.34
119	108	0.11	81	0.11
120	109	0.14	81	0.14
121	110	0.06	82	0.06
122	111	0.09	72	0.09
123	112	0.09	71	0.09
124	113	0.13	70	0.13
125	114	0.22	70	0.22
126	115	0.03	70	0.03
127	116	0.09	60	0.09

T.C. Pg. 45-75

128	117	0.08	59	0.08
129	118	0.55	82	0.55
130	119	0.42	84	0.42
131	120	0.06	84	0.06
132	121	0.03	86	0.03
133	122	0.07	84	0.07
134	123	0.55	84	0.55
135	124	0.1	84	0.1
136	125	0.09	84	0.09
137	126	0.17	84	0.17
138	127	0.23	84	0.23
139	128	0.57	85	0.57
140	129	0.52	85	0.52
141	130	0.15	86	0.15
142	131	0.01	86	0.01
143	132	1.56	86	1.56
144	133	0.09	86	0.01
145	134	0.33	86	0.33
146	135	0.16	87	0.16
147	136	0.19	81	0.19
148	137	0.16	89	0.16
149	138	0.07	79	0.07
150	139	0.01	76	0.01
151	140	0.09	74	0.09
152	141	0.2	2	0.2
153	142	0.01	76	0.01
154	143	0.01	76	0.01
155	144	0.1	77	0.1
156	145	0.08	131	0.08
157	146	0.08	91	0.08
158	147	0.01	92	0.01
159	148	0.18	90	0.18
160	149	0.1	90	0.1

T.C. Pg. 45-75

161	150	0.19	93	0.19
162	151	0.08	93	0.08
163	152	0.08	94	0.08
164	153	0.09	94	0.09
165	154	0.25	95	0.25
166	155	0.18	88	0.18
167	156	0.1	87	0.1
168	157	0.2	87	0.2
169	158	0.01	87	0.01
170	159	0.3	147	0.3
171	160	0.46	97	0.46
172	161	0.03	97	0.03
173	162	0.05	97	0.05
174	163	0.02	97	0.02
175	164	0.07	97	0.07
176	165	0.06	97	0.06
177	166	0.13	98	0.13
178	167	0.09	33	0.09
179	168	0.1	30	0.1
180	169	0.05	39	0.05
181	170	0.29	98	0.29
182	171	0.12	29	0.12
183	172	0.06	26	0.06
184	173	0.09	26	0.09
185	174	0.31	28	0.31
186	175	0.06	28	0.06
187	176	0.37	28	0.37
188	177	0.21	28	0.21
189	178	2.72	98	2.72
190	179	1.06	97	1.06
191	180	0.01	100	0.01
192	181	0.15	100	0.15
193	182	1.44	100	1.44

T.C. Pg. 45-75

194	183	0.2	100	0.2
195	184	0.1	100	0.1
196	185	0.2	24	0.07
197			99	0.13
198	186	0.14	23	0.1
199			24	0.04
200	187	0.13	24	0.13
201	188	0.15	24	0.15
202	189	0.14	24	0.14
203	190	0.23	27	0.23
204	191	0.14	24	0.03
205			25	0.11
206	192	0.02	25	0.02
207	193	0.5	25	0.5
208	194	0.26	25	0.26
209	195	0.19	24	0.05
210			25	0.14
211	196	0.05	24	0.05
212	197	0.15	23	0.15
213	198	0.15	23	0.15
214	199	0.14	23	0.14
215	200	0.11	23	0.11
216	241	0.09	108	0.09
217	242	0.01	105	0.01
218	243	0.07	108	7
219	244	0.07	107	0.07
220	245	0.16	101	0.12
221			107	0.04
222	246	0.53	15	0.07
223			17	0.46
224	247	0.1	114	0.1
225	248	0.1	114	0.1
226	249	0.02	113	0.02

T.C. Pg '45-75

227	250	0.11	113	0.11
228	251	0.13	112	0.13
229	252	0.16	119	0.16
230	253	0.1	120	0.1
231	254	0.2	121	0.2
232	255	0.02	122	0.02
233	256	0.13	122	0.13
234	257	0.12	123	0.12
235	258	0.23	129	0.23
236	259	0.21	123	0.21
237	260	0.04	128	0.04
238	261	0.13	127	0.13
239	262	0.09	127	0.09
240	263	0.11	10	0.11
241	264	0.08	10	0.08
242	265	0.17	127	0.17
243	266	0.13	127	0.13
244	267	0.14	125	0.14
245	268	0.11	126	0.11
246	269	0.09	126	0.09
247	270	0.08	124	0.08
248	271	0.23	118	0.23
249	272	0.06	113	0.03
250			117	0.03
251	273	0.03	117	0.03
252	274	0.02	117	0.02
253	275	0.01	116	0.01
254	276	0.03	115	0.03
255	277	0.1	16	0.1
256	278	0.03	115	0.03
257	279	0.03	115	0.03
258	280	0.03	15	0.03
259	281	0.13	16	0.13

T-C Pg. 45-75

260	282	0.23	10	0.23
261	283	0.2	10	0.14
262			16	0.06
263	284	0.12	10	0.12
264	285	0.09	10	0.09
265	286	0.01	10	0.01
266	287	2.57	9	1.75
267			10	0.82
268	288	0.4	10	0.4
269	289	0.13	14	0.13
270	290	0.06	14	0.06
271	291	0.22	18	0.22
272	292	0.08	13	0.08
273	293	0.07	20	0.07
274	294	0.09	20	0.09
275	295	0.25	13	0.25
276	296	0.09	20	0.09
277	297	0.1	20	0.1
278	298	0.3	20	0.3
279	299	0.1	20	0.1
280	300	0.09	20	0.09
281	301	0.19	20	0.19
282	302	0.41	20	0.41
283	303	0.2	20	0.2
284	304	0.2	20	0.2
285	305	0.25	21	0.25
286	306	0.17	21	0.17
287	307	0.74	21	0.74
288	308	0.87	7	0.87
289	309	2.54	7	1.6
290			9	0.85
291			10	0.09
292	310	5.53	7	5.53

T.C. 19.45-75

293	311	8.5	7	8.5
294	312	5.4	5	5.4
295	313	8.45	5	8.45
296	314	6.55	5	6.55
297	315	8.06	5	8.06
298	316	8.35	5	8.35
299	317	9.15	5	9.15
300	318	5.85	5	5.85
301	319	6.81	7	6.81
302	320	3.36	7	2.3
303			9	1.06
304	321	1.3	9	1.3
305	322	1.5	9	1.5
306	323	0.51	9	0.51
307	324	0.44	9	0.44
308	325	0.26	7	0.05
309			9	0.21
310	326	0.31	7	0.15
311			9	0.16
312	327	0.4	9	0.4
313	328	0.23	9	0.23
314	329	0.15	9	0.15
315	330	0.05	9	0.05
316	331	0.08	9	0.08
317	332	0.07	9	0.07
318	333	0.07	9	0.07
319	334	0.09	9	0.09
320	335	0.02	7	0.02
321	336	0.34	7	0.2
322			9	0.14
323	337	0.1	9	0.1
324	338	0.1	9	0.1
325	339	0.1	9	0.1

T.C. Pg '45-75

326	340	0.1	9	0.1
327	341	0.1	9	0.1
328	342	0.5	9	0.5
329	343	0.07	9	0.07
330	344	0.09	9	0.09
331	345	0.15	7	0.05
332			9	0.1
333	346	0.1	7	0.1
334	347	0.13	7	0.06
335			9	0.07
336	348	0.01	8	0.01
337	349	0.17	7	0.05
338			9	0.12
339	350	0.17	7	0.15
340			9	0.02
341	351	0.13	9	0.13
342	352	0.12	9	0.12
343	353	0.21	7	0.15
344			9	0.06
345	354	0.26	7	0.15
346			9	0.11
347	355	0.17	9	0.17
348	356	0.17	9	0.17
349	357	0.16	9	0.16
350	358	0.07	9	0.07
351	359	0.13	9	0.13
352	360	0.13	9	0.13
353	361	0.13	9	0.13
354	362	0.12	9	0.12
355	363	0.44	9	0.44
356	364	3.75	9	2.57
357			10	1.18
358	365	1.51	131	1.51

T.C. Pg. 45-75

359	366	2	131	2
360	367	0.01	131	0.01
361	368	0.01	1	0.01
362	369	2.46	2	0.24
363			131	2.22
364	370	0.38	1	0.38
365	371	0.5	1	0.5
366	372	0.2	2	0.2
367	373	0.16	144	0.16
368	374	0.09	145	0.09
369	375	0.09	145	0.09
370	376	0.13	147	0.12
371			174	0.01
372	377	0.07	147	0.05
373			174	0.02
374	378	0.24	147	0.22
375			174	0.02
376	379	0.22	174	0.22
377	380	0.03	174	0.03
378	381	0.02	149	0.02
379	382	0.03	149	0.03
380	383	0.4	146	0.08
381			148	0.32
382	384	0.22	148	0.22
383	385	0.04	150	0.04
384	386	0.18	151	0.18
385	387	0.11	151	0.11
386	388	0.19	151	0.19
387	389	0.1	162	0.1
388	390	0.06	153	0.06
389	391	0.18	154	0.18
390	392	0.11	162	0.11
391	393	0.08	162	0.08

T.C. Pg. 45-75

392	394	0.06	154	0.06
393	395	0.1	156	0.1
394	396	0.13	155	0.13
395	397	0.03	156	0.03
396	398	0.07	154	0.07
397	399	0.17	162	0.17
398	400	0.14	162	0.14
399	401	0.15	154	0.15
400	402	0.05	155	0.05
401	403	0.09	159	0.09
402	404	0.14	157	0.1
403			158	0.04
404	405	0.06	154	0.05
405			160	0.01
406	406	0.04	161	0.04
407	407	0.06	162	0.06
408	408	0.06	162	0.06
409	409	0.05	160	0.05
410	410	0.04	160	0.04
411	411	0.31	159	0.09
412			164	0.22
413	412	0.27	163	0.1
414			165	0.17
415	413	0.06	163	0.06
416	414	0.04	163	0.04
417	415	2.58	165	1.34
418			166	1.06
419			171	0.15
420	416	1.64	167	1.64
421	417	0.04	162	0.04
422	418	0.15	167	0.15
423	419	0.48	167	0.48
424	420	0.36	167	0.36

Tr. Pg. 45-75

425	421	0.19	167	0.19
426	422	0.17	167	0.17
427	423	0.2	167	0.2
428	424	0.1	167	0.1
429	425	0.05	167	0.05
430	426	0.13	167	0.13
431	427	0.19	167	0.19
432	428	0.02	167	0.02
433	429	0.19	167	0.19
434	430	0.53	167	0.53
435	431	1.26	167	0.96
436			171	0.3
437	432	0.41	167	0.41
438	433	0.46	167	0.46
439	434	0.52	167	0.01
440			239	0.51
441	435	0.9	239	0.09
442	436	1.13	167	1
443			239	0.13
444	437	0.02	239	0.02
445	438	0.02	239	0.02
446	439	0.02	239	0.02
447	440	0.21	239	0.21
448	441	0.56	239	0.56
449	442	0.55	249	0.55
450	443	12.1	168	0.7
451			239	11.4
452	444	14.83	169	1.58
453			170	0.32
454			171	2.77
455			172	0.45
456			174	0.1
457			239	8.61
458	445	20.61	174	3.1

T.C. Pg. 45-75

459			239	17.51
460	446	12.68	174	2
461			239	10.38
462	447	13.21	174	13.21
463	448	8.55	174	8.55
464	449	2.7	171	0.2
465			172	1
466			174	1.5
467	450	1.27	172	0.2
468			173	0.3
469			174	0.77
470	451	1.42	165	0.2
471			172	0.25
472			173	0.93
473			174	0.05
474	452	0.7	165	0.15
475			173	0.1
476			174	0.45
477	453	2.01	155	0.06
478			174	1.95
479	454	3.51	174	3.51
480	455	2.51	174	2.51
481	456	5.3	174	5.3
482	457	2.88	174	2.88
483	458	1.66	174	1.66
484	459	0.02	135	0.02
485	460	3.5	135	1.5
486			174	9
487	461	0.18	174	0.18
488	462	0.21	142	0.21
489	463	0.12	143	0.12
490	464	0.1	143	0.1
491	465	0.05	140	0.05
492	466	0.11	141	0.11

T.C. Pg. 45-75

493	467	0.17	174	0.17
494	468	0.4	136	0.19
495			174	0.21
496	469	0.15	137	0.15
497	470	0.15	139	0.15
498	471	0.1	140	0.1
499	472	0.06	132	0.06
500	473	0.04	138	0.04
501	474	0.28	132	0.2
502			133	0.08
503	475	0.11	131	0.11
504	476	0.11	131	0.11
505	477	0.22	132	0.22
506	478	0.27	133	0.27
507	479	0.04	134	0.04
508	480	0.01	135	0.01
509	481	0.01	131	0.01
510	482	0.86	131	0.12
511			135	0.74
512	483	0.23	131	0.23
513	484	0.03	177	0.03
514	485	0.61	177	0.11
515			178	0.09
516			179	0.09
517			180	0.32
518	486	0.2	180	0.2
519	487	0.3	175	0.3
520	488	0.01	176	0.01
521	489	0.02	177	0.02
522	490	0.28	177	0.28
523	491	0.2	175	0.2
524	492	0.06	135	0.06
525	493	0.17	135	0.17

T.C. Pg. 45-75

526	494	0.12	175	0.12
527	495	0.14	135	0.14
528	496	0.15	135	0.15
529	497	4.58	135	0.93
530			174	1.35
531			186	2
532	498	0.06	181	0.06
533	499	0.17	131	0.17
534	500	0.01	183	0.01
535	501			
536	502			
537	503			
538	504			
539	505			
540	506			
541	507			
542	508			
543	509			
544	510			
545	511			
546	512			
547	513			
548	514			
549	515			
550	516			
551	517			
552	518			
553	519			
554	520			
555	521	0.04	195	0.04
556	522	0.05	195	0.05
557	523	0.06	194	0.06
558	524	0.29	131	0.29

TC Pg. 45-75

559	525	0.06	131	0.06
560	526	0.05	195	0.05
561	527	0.05	195	0.05
562	528	0.32	196	0.32
563	529	0.12	131	0.12
564	530	0.05	131	0.05
565	531	0.06	131	0.06
566	532	0.23	131	0.23
567	533	0.1	131	0.1
568	534	0.34	204	0.34
569	535	0.64	201	0.17
570			203	0.28
571			208	0.02
572			209	0.17
573	536	0.08	203	0.08
574	537	0.08	201	0.04
575			203	0.04
576	538	0.01	202	0.01
577	539	0.03	201	0.01
578			202	0.02
579	540	0.06	201	0.06
580	541	0.3	197	0.17
581			200	0.13
582	542	0.17	197	0.14
583			200	0.03
584	543	0.28	200	0.28
585	544	0.2	200	0.2
586	545	0.1	210	0.01
587			232	0.09
588	546	0.13	208	0.13
589	547	0.14	208	0.07
590			209	0.07
591	548	0.1	207	0.1

T.C. Pg. 45-75

592	549	0.45	207	0.19
593			213	0.06
594			216	0.2
595	550	0.01	207	0.01
596	551	0.11	206	0.11
597	552	0.13	206	0.13
598	553	0.19	205	0.19
599	554	0.61	221	0.61
600	555	0.12	131	0.12
601	556	0.31	222	0.31
602	557	0.02	223	0.02
603	558	0.24	222	0.21
604			223	0.03
605	559	0.52	222	0.52
606	560	0.38	224	0.38
607	561	2.63	225	2.63
608	562	0.18	228	0.18
609	563	0.35	229	0.35
610	564	1.36	225	0.29
611			232	1.07
612	565	0.01	238	0.01
613	566	0.04	232	0.04
614	567	0.18	232	0.18
615	568	0.15	230	0.1
616			232	0.05
617	569	0.15	230	0.09
618			232	0.06
619	570	0.38	229	0.38
620	571	0.06	227	0.06
621	572	0.13	226	0.13
622	573	0.11	226	0.11
623	574	0.1	219	0.1
624	575	0.02	218	0.02

T.C. Pg. 45-75

625	576	0.06	219	0.06
626	577	0.08	219	0.02
627			220	0.06
628	578	0.07	220	0.07
629	579	0.03	220	0.03
630	580	0.03	220	0.03
631	581	0.05	220	0.05
632	582	0.09	220	0.09
633	583	0.09	217	0.09
634	584	0.12	217	0.1
635			218	0.02
636	585	0.13	214	0.04
637			215	0.09
638	586	0.13	214	0.03
639			215	0.1
640	587	0.04	211	0.04
641	588	0.05	211	0.02
642			212	0.03
643	589	0.03	212	0.03
644	590	0.24	210	0.24
645	591	0.03	210	0.03
646	592	0.16	210	0.16
647	593	0.19	232	0.19
648	594	0.13	232	0.13
649	595	0.07	231	0.05
650			232	0.02
651	596	0.01	231	0.01
652	597	0.1	232	0.1
653	598	0.1	232	0.1
654	599	0.12	232	0.12
655	600	0.1	232	0.1
656	601			
657	602			

T.C. Pg. 45-75

658	603			
659	604			
660	605			
661	606			
662	607			
663	608			
664	609			
665	610			
666	611			
667	612			
668	613			
669	614			
670	615			
671	616			
672	617			
673	618			
674	619			
675	620			
676	621	0.26	237	0.2
677			239	0.06
678	622	0.07	237	0.07
679	623	0.19	237	0.09
680			239	0.1
681	624	0.16	237	0.06
682			239	0.1
683	625	0.23	239	0.23
684	626	1.83	239	1.83
685	627	0.7	174	0.3
686			239	0.4
687	628	0.5	239	0.5
688	629	9.46	238	3.46
689			239	6
690	630	33	239	33

T.C. Pg. 45-75

691	631	25.96	239	26
692	632	13.77	238	7.87
693			239	5.9
694	633	13	238	7.67
695			239	5.34
696	634	17.2	239	17.2
697	572/635	0.08	227	0.08
698	201/336	0.69	22	0.69
699	612/637	0.69	232	0.6
700			238	0.09
701	36/638	0.1	2	0.1
702	389/639	0.08	162	0.08
703	114/640	0.06	165	0.06
704	30/641	0.5	39/247	0.5
705	187/642	0.06	23	0.06
706	188/643	0.05	23	0.05
707	189/644	0.03	23	0.03
708	4/645	0.04	79	0.04
709	370/646	0.25	1	0.25
710	366/647	0.15	131	0.15
711	1/648	0.35	162	0.35
712	416/639	0.44	162	0.44
713	143/650	0.07	75	0.07
714	8/641	0.55	7	0.55
715	302/652	0.06	10	0.06
716	197/653	0.11	7	0.11
717	201/654	0.17	7	0.17
718	212/655	0.02	7	0.02
719	211/656	0.16	7	0.16
720	307/657	0.52	7	0.52
721	306/658	0.08	7	0.08
722	189/659	0.04	23	0.04
723	188/660	0.06	23	0.06

T.C. Pg. 45-75

724	187/661	0.1	23	0.1
725	190/662	0.12	24	0.12
726	178/663	0.1	99	0.1
727	183/664	0.07	99	0.07
728	184/665	0.05	99	0.05
729	184/666	0.22	20	0.22
730	185/667	0.26	20	0.26
731	186/668	0.06	20	0.06
732	221/669	0.18	22	0.18
733	213/670	0.16	21/243	0.16
734	214/671	0.16	21	0.16
735	196/672	0.04	23	0.04
736	176/673	0.3	27	0.3
737	39/674	0.4	57	0.4
738	39/675	0.15	58	0.15
739	38/676	0.18	57	0.18
740	57/677	0.25	38	0.25
741	30/678	0.05	38	0.05
742	32/679	0.1	37	0.1
743	65/680	0.4	4	0.16
744			39	0.24
745	182/701	0.06	20	0.06
746	248/702	0.03	108	0.03
747	247/703	0.03	108	0.03
748	246/704	0.06	101	0.03
749			107	0.03
750	273/705	0.02	126	0.02
751	274/706	0.16	126	0.16
752	366/707	0.16	103	0.16
753	491/708	0.06	135	0.06
754	494/709	0.06	135	0.06
755	487/710	0.06	174	0.06
756	403/711	0.5	174	0.5

T.C. Pg. 45-75

757	411/712	0.09	165	0.09
758	409/713	0.05	162	0.05
759	416/714	0.14	166	0.14
760	486/715	0.03	181	0.03
761	501/716	0.13	131	0.13
762	511/717	0.03	187	0.03
763	543/718	0.06	199	0.06
764	545/719	0.46	209	0.46
765	166/720	0.01	29	0.01
766	166/621	0.01	30	0.01
767	166/722	0.01	33	0.01
768	302/723	0.1	11	0.1
769	287/724	0.19	12	0.19
770	415/725	0.2	165	0.2
771	415/726	0.13	171	0.13
772	402/727	0.15	156	0.15
773	11/728	0.51	4	0.51
774	11/729	0.76	4	0.76
775	11/730	1.27	4	1.27
776	1/631	27.34	1	27.34
777	20/732	0.65	2	0.65

Annx. A/6

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

पटवार हल्का :- कूकस

भू.अभि.नि. :- आमेर

तहसील :- आमेर

जिला :- जयपुर

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

भूमि धारक का नाम :- राज.सरकार

क्षेत्रफल की ईकाई :- हैक्टेयर

खाता संख्या नया :- 145

खाता संख्या पुराना :- 129

काश्तकार का नाम:-

1. वन विभाग हिस्सा- पूर्ण संस्था के लिए,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1	18.4000	बंजड़	18.4000	27.60		स्वीक्रत नामांतरकरण : 393 17/01/2023 न्याया. आदेश	
12	8.4000	बंजड़	8.4000	12.60			
14	2.2700	बंजड़	2.2700	3.41			
15	1.4400	बंजड़	1.4400	2.16			
16	10.0900	बंजड़	10.0900	15.14			
17	0.1500	बारानी 3	0.1500				
18	0.2500	बंजड़	0.2500	0.38			
19	0.1500	बंजड़	0.1500	0.23			
2	0.8000	गै.मु.नला	0.8000				
20	0.0500	गै.मु.नला	0.0500				
207	0.7600	बारानी 3	0.7600				
208	1.2700	बारानी 3	1.2700				
209	0.5100	बारानी 3	0.5100				
23	0.2300	बंजड़	0.2300	0.35			
3	7.4800	बंजड़	7.4800	11.22			
306/658	0.0800	बारानी 3	0.0800				
307/657	0.5200	बारानी 3	0.5200				
308	0.8700	बारानी 3	0.8700				
309	2.5400	बंजड़	2.5400	3.81			
310	5.5300	बंजड़	5.5300	8.30			
311	8.5000	बंजड़	8.5000	12.75			
312	5.4000	बंजड़	5.4000	8.10			

313	8.4500	बंजड़	8.4500	12.68	
314	6.5500	बंजड़	6.5500	9.83	
315	8.0700	बंजड़	8.0700	12.11	
316	8.3500	बंजड़	8.3500	12.53	
317	9.1500	बंजड़	9.1500	13.73	
318	5.8500	बंजड़	5.8500	8.78	
319	6.8100	बंजड़	6.8100	10.22	
320	3.3600	बंजड़	3.3600	5.04	
321	1.3000	बारानी 3	1.3000		
322	1.5000	बारानी 3	1.5000		
323	0.5100	बारानी 3	0.5100		
324	0.4400	बारानी 3	0.4400		
325	0.2600	बारानी 3	0.2600		
326	0.3100	बारानी 3	0.3100		
327	0.4000	बारानी 3	0.4000		
328	0.2300	बारानी 3	0.2300		
329	0.1500	बारानी 3	0.1500		
330	0.0500	चाही 3	0.0500		348
331	0.0800	चाही 3	0.0800		348
332	0.0700	चाही 3	0.0600		348
		जाव 3	0.0100	0.09	348
333	0.0700	चाही 3	0.0700		348
334	0.0900	चाही 3	0.0400		348
		जाव 3	0.0500	0.43	348
335	0.0200	गै.मु.नाला	0.0200		
336	0.3400	चाही 3	0.1300		348
		जाव 3	0.2100	1.79	348
337	0.1000	चाही 3	0.1000		348
338	0.0400	बंजड़	0.0400	0.06	
339	0.0100	बारानी 3	0.0100		
340	0.0700	चाही 3	0.0700		348
341	0.1200	गै.मु.रास्ता	0.1200	0.00	
342	0.5000	बारानी 3	0.5000		
343	0.0700	चाही 3	0.0700		348
344	0.0900	चाही 3	0.0900		348
345	0.1500	चाही 3	0.1500		348
346	0.1000	गै.मु.नाला	0.1000		
347	0.1300	चाही 3	0.1000		348

		जाव 3	0.0300	0.26	348
348	0.0100	गै.मु.चाह	0.0100		
349	0.1700	बारानी 3	0.1700		
350	0.1700	चाही 3	0.1000		348
		जाव 3	0.0700	0.60	348
351	0.1300	चाही 3	0.1000		348
		जाव 3	0.0300	0.26	348
352	0.1200	चाही 3	0.1000		348
		जाव 3	0.0200	0.17	348
353	0.2100	बारानी 3	0.2100		
354	0.2600	बारानी 3	0.2600		
355	0.1700	चाही 3	0.1400		348
		जाव 3	0.0300	0.26	348
356	0.1700	बारानी 3	0.1700		
357	0.1600	चाही 3	0.1000		348
		जाव 3	0.0600	0.51	348
358	0.0700	चाही 3	0.0300		348
		जाव 3	0.0400	0.34	348
359	0.1300	चाही 3	0.1000		348
		जाव 3	0.0300	0.26	348
360	0.1300	चाही 3	0.0800		348
		जाव 3	0.0500	0.43	348
361	0.1300	बारानी 3	0.1300		
362	0.1200	बारानी 3	0.1200		
363	0.4400	बारानी 3	0.4400		
364	3.7500	बंजड़	3.7500	5.63	
365	1.5100	गै.मु.नदी	1.5100		
4	11.4900	बंजड़	11.4900	17.24	
443	12.1000	बंजड़	12.1000	18.15	
444	14.8300	बंजड़	14.8300	22.25	
445	20.6100	बंजड़	20.6100	30.92	
446	12.6800	बंजड़	12.6800	19.02	
447	13.2100	बंजड़	13.2100	19.82	
448	8.5500	बंजड़	8.5500	12.83	
449	2.7000	बंजड़	2.7000	4.05	
450	1.2700	बारानी 3	1.2700		
454	3.5100	बारानी 3	3.5100		
455	2.5100	बारानी 3	2.5100		

456	5.3000	बारानी 3	5.3000		
457	2.8800	बारानी 3	2.8800		
458	1.6700	बारानी 3	1.6700		
5	30.8100	बंजड़	30.8100	46.22	
529	0.1200	बारानी 3	0.1200		
530	0.0500	बारानी 3	0.0500		
531	0.0600	बारानी 3	0.0600		
532	0.2300	गै.मु.नदी	0.2300		
533	0.1000	गै.मु.नाला	0.1000		
545	0.1000	बंजड़	0.1000	0.15	
551	0.1100	बारानी 3	0.1100		
552	0.1300	बारानी 3	0.1300		
555	0.1200	गै.मु.नदी	0.1200		
560	0.3800	बारानी 3	0.3800		
561	2.6300	बंजड़	2.6300	3.95	
563	0.3500	चाही 2	0.3500	8.40	575
564	1.3600	बारानी 3	1.3600		
565	0.0100	गै.मु.रास्ता	0.0100	0.00	
569	0.1500	बंजड़	0.1500	0.23	
587	0.0400	चाही 2	0.0300	0.72	575
		जाव 2	0.0100	0.12	575
588	0.0500	चाही 2	0.0300	0.72	575
		जाव 2	0.0200	0.24	575
589	0.0300	चाही 2	0.0100	0.24	575
		जाव 2	0.0200	0.24	575
590	0.2400	चाही 2	0.0500	1.20	575
		जाव 2	0.1900	2.28	575
591	0.0300	चाही 2	0.0100	0.24	575
		जाव 2	0.0200	0.24	575
592	0.1600	चाही 2	0.1000	2.40	575
		जाव 2	0.0600	0.72	575
593	0.1900	चाही 2	0.0700	1.68	596
		जाव 2	0.1200	1.44	596
594	0.1300	चाही 2	0.1000	2.40	596
		जाव 2	0.0300	0.36	596
6	29.2000	बंजड़	29.2000	43.80	
607	0.0500	बारानी 3	0.0500		

608	1.5300	बंजड़	1.5300	2.30
609	0.9400	बंजड़	0.9400	1.41
610	0.3300	बंजड़	0.3300	0.50
612	2.4200	बंजड़	2.4200	3.63
612/637	0.6900	बंजड़	0.6900	1.04
627	0.7000	बारानी 3	0.7000	
628	0.5000	बंजड़	0.5000	0.75
630	33.0000	बंजड़	33.0000	49.50
631	25.9600	बंजड़	25.9600	38.94
632	13.7700	बंजड़	13.7700	20.66
633	13.0000	बंजड़	13.0000	19.50
634	17.2000	बंजड़	17.2000	25.80
7	1.2900	बंजड़	1.2900	1.94
8/651	0.5500	बंजड़	0.5500	0.83
9	0.3000	चरागाह	0.3000	
कुल खसरे - 130	439.6500		439.6500	631.1300

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है|

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है|

नकल जारी करने की तिथि :- 22-Jun-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 125

जिला :- जयपुर

खाता संख्या पुराना :- 111

काश्तकार का नाम:-

1. अर्जुन पुत्र मेवाराम हिस्सा- 1/12 जाति- मीणा सा. देह गैर खातेदार
2. कमली पुत्री नाथू हिस्सा- 1/18 जाति- मीणा सा. देह गैर खातेदार
3. कैलाशी पुत्री नाथू हिस्सा- 1/18 जाति- मीणा सा. देह गैर खातेदार
4. गोपालीदेवी पत्नि मेवाराम हिस्सा- 1/12 जाति- मीणा सा. देह गैर खातेदार
5. पप्पू देवी पुत्री गोमाराम हिस्सा- 1/9 जाति- मीणा सा. देह गैर खातेदार
6. पाँचीदेवी पत्नि नाथू हिस्सा- 1/18 जाति- मीणा सा. देह गैर खातेदार
7. भैरु पुत्र नाथू हिस्सा- 1/18 जाति- मीणा सा. देह गैर खातेदार
8. ममता पुत्री नाथू हिस्सा- 1/18 जाति- मीणा सा. देह गैर खातेदार
9. मीरादेवी पुत्री मेवाराम हिस्सा- 1/12 जाति- मीणा सा. देह गैर खातेदार
10. राजू पुत्र मेवाराम हिस्सा- 1/12 जाति- मीणा सा. देह गैर खातेदार
11. रामजीलाल पुत्र गोमाराम हिस्सा- 1/9 जाति- मीणा सा. देह गैर खातेदार
12. लाली पुत्री नाथू हिस्सा- 1/18 जाति- मीणा सा. देह गैर खातेदार
13. सीता देवी पुत्री गोमाराम हिस्सा- 1/9 जाति- मीणा सा. देह गैर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
10	1.8800	बारानी 3	1.8800		स्वीक्रत नामांतरकरण : 361 21/09/2020 विरासत	
कुल खसरे - 1	1.8800		1.8800			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 22-Jun-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 134

जिला :- जयपुर

खाता संख्या पुराना :- 112

काश्तकार का नाम:-

1. कमली पुत्री चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार
2. कैलाश पुत्र चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार
3. पूरण पुत्र चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार
4. बर्फी पुत्री चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार
5. बिरदीचन्द पुत्र चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार
6. मदन पुत्र चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार
7. मोहनी पुत्री चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार
8. रमेश पुत्र चन्दालाल हिस्सा- 1/8 जाति- रैगर सा. देह गैर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
68	0.8100	बंजड़	0.8100	1.22			
कुल खसरे - 1	0.8100		0.8100	1.2200			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है|

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है|

नकल जारी करने की तिथि :- 22-Jun-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 143

जिला :- जयपुर

खाता संख्या पुराना :- 49

काश्तकार का नाम:-

1. जयपुर विकास प्राधिकरण जयपुर हिस्सा- पूर्ण चरागाह,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1/648	0.3500	बंजड़	0.3500	0.53		स्वीक्रत नामांतरकरण : 393 17/01/2023 न्याया. आदेश	
1/731	27.3400	बंजड़	27.3400	41.01		स्वीक्रत नामांतरकरण : 401 27/06/2023 न्याया. आदेश	
100	0.2300	चाही 2	0.2300	5.52	96		
105	0.0400	गै.मु.चाह	0.0400				
11	0.2600	बंजड़	0.2600	0.39			
110	0.0600	बारानी 1	0.0600	0.36			
118	0.5500	बारानी 1	0.5500	3.30			
119	0.4200	बारानी 1	0.4200	2.52			
120	0.0600	बारानी 1	0.0600	0.36			
121	0.0300	गै.मु.चाह	0.0300				
122	0.0700	बारानी 1	0.0700	0.42			
123	0.3500	बारानी 1	0.3500	2.10			
124	0.1000	बारानी 1	0.1000	0.60			
125	0.0900	बारानी 1	0.0900	0.54			
126	0.1700	बारानी 1	0.1700	1.02			
127	0.2300	बारानी 1	0.2300	1.38			
13	0.3600	बंजड़	0.3600	0.54			
132/2	0.4900	फार्महाउस	0.4900				
134	0.3300	फार्महाउस	0.3300				
135	0.1600	फार्महाउस	0.1600		105		
138/699	0.0100		0.0100	0.12	105		

		जाव 2			
139	0.0100	जाव 2	0.0100	0.12	142
141	0.2000	चाही 1	0.0700	2.42	147
		जाव 1	0.1300	2.21	147
142	0.0100	गै.मु.चाह	0.0100		
143	0.0100	चाही 1	0.0100	0.35	1147
145	0.0800	चाही 1	0.0200	0.69	147
		जाव 1	0.0600	1.02	147
156	0.1000	फार्महाउस	0.1000		105
157	0.2000	फार्महाउस	0.2000		105
160	0.4600	चरागाह	0.4600		
161	0.0300	चरागाह	0.0300		
162	0.0500	चरागाह	0.0500		
163	0.0200	चरागाह	0.0200		
164	0.0700	चरागाह	0.0700		
165	0.0600	चरागाह	0.0600		
176/673	0.3000	बारानी 3	0.3000		
178/663	0.1000	बारानी 3	0.1000		
179	0.8100	चरागाह	0.8100		
183/664	0.0700	बारानी 3	0.0700		
184/665	0.0500	बारानी 3	0.0500		
185	0.2000	बारानी 3	0.2000		
190	0.2300	बारानी 3	0.2300		
192	0.0200	गै.मु.चाह	0.0200		
193	0.5000	बंजड़	0.5000	0.75	
197/653	0.1100	बारानी 3	0.1100		
20/732	0.6500	गै.मु.नाला	0.6500		
201/654	0.1700	बारानी 3	0.1700		
21	0.2600	बंजड़	0.2600	0.39	
22/684	0.5000	बारानी 3	0.5000		
221/669	0.1800	बारानी 3	0.1800		
24	0.1400	बारानी 3	0.1400		
25	1.4900	बारानी 3	1.4900		
263	0.1100	चाही 2	0.1100	2.64	260
264	0.0800	बंजड़	0.0800	0.12	
27	0.4700	बारानी 3	0.4700		
275	0.0100	गै.मु.झेरा	0.0100		
277	0.1000	चाही 2	0.0400	0.96	280

		जाव 2	0.0600	0.72	280
28	0.1300	बारानी 3	0.1300		
280	0.0300	गै.मु.चाह	0.0300		
281	0.1300	चाही 2	0.0400	0.96	280
		जाव 2	0.0900	1.08	280
283	0.2000	गै.मु.रास्ता	0.2000	0.00	
284	0.1200	बंजड़	0.1200	0.18	
285	0.0900	बंजड़	0.0900	0.14	
286	0.0100	गै.मु.चाह	0.0100		
287	0.8200	बंजड़	0.8200	1.23	
288	0.4000	बंजड़	0.4000	0.60	
289	0.1300	चाही 2	0.0800	1.92	280
		जाव 2	0.0500	0.60	280
29	0.6400	बारानी 3	0.6400		
302/652	0.0600	बारानी 3	0.0600		
33	0.7400	गै.मु.रिसोर्ट	0.7400		
34	1.2000	बारानी 2	1.2000		
34/686	0.3000	गै.मु.रिसोर्ट	0.3000		
35/687	0.2300	बारानी 1	0.2300	1.38	
36	0.0100	गै.मु.बेरी	0.0100		
36/638	0.1000	गै.मु.नाला	0.1000		
366	2.0000	गै.मु.नदी	2.0000		
366/647	0.1500	गै.मु.नदी	0.1500		
367	0.0100	गै.मु.चाह	0.0100		
368	0.0100	गै.मु.चाह	0.0100		
369	2.4600	गै.मु.नदी	2.4600		
370	0.3800	बारानी 3	0.3800		
370/646	0.2500	बारानी 3	0.2500		
371	0.5000	बंजड़	0.5000	0.75	
372	0.2000	गै.मु.नदी	0.2000		
377	0.0700	जाव 2	0.0700	0.84	382
378	0.2400	जाव 2	0.2400	2.88	382
379	0.2200	चाही 2	0.0900	2.16	382
		जाव 2	0.1300	1.56	382
380	0.0300	गै.मु.खड्डा	0.0300		
389	0.1000	बारानी 3	0.1000		
389/639	0.0800	गै.मु.नाला	0.0800		
392	0.1100	बारानी 3	0.1100		

393	0.0800	बारानी 3	0.0800		
395	0.1000	चाही 2	0.0500	1.20	406
		जाव 2	0.0500	0.60	406
396	0.1300	बारानी 3	0.1300		
397	0.0300	चाही 2	0.0200	0.48	406
		जाव 2	0.0100	0.12	406
399	0.1700	चाही 2	0.0400	0.96	406
		जाव 2	0.1300	1.56	406
400	0.1400	चाही 2	0.0400	0.96	406
		जाव 2	0.1000	1.20	406
402	0.0500	बारानी 3	0.0500		
403/711	0.5000	जाव 2	0.5000	6.00	406
407	0.0600	चाही 2	0.0200	0.48	406
		जाव 2	0.0400	0.48	406
408	0.0600	चाही 2	0.0200	0.48	406
		जाव 2	0.0400	0.48	406
409/713	0.0500	चाही 2	0.0500	1.20	406
41/688	0.0500	बारानी 1	0.0500	0.30	
411/712	0.0900	चाही 2	0.0900	2.16	406
412	0.2700	चाही 2	0.0700	1.68	406
		जाव 2	0.2000	2.40	406
413	0.0600	जाव 2	0.0600	0.72	406
414	0.0400	गै.मु.नाला	0.0400		
414/640	0.0600	गै.मु.नाला	0.0600		
415	1.5500	बंजड़	1.5500	2.33	
415/725	0.2000	बंजड़	0.2000	0.30	
416/649	0.4400	बारानी 3	0.4400		
416/714	0.1400	बारानी 3	0.1400		
417	0.0400	बारानी 3	0.0400		
42/689	0.0500	बारानी 1	0.0500	0.30	
423	0.2500	बारानी 3	0.2500		
435	1.0100	बारानी 3	1.0100		
437	0.0200	बंजड़	0.0200	0.03	
438	0.0200	बंजड़	0.0200	0.03	
439	0.0200	गै.मु.चाह	0.0200		
440	0.2100	चाही 3	0.0400		439
		जाव 3	0.1700	1.45	439

441	0.5600	बारानी 3	0.5600		
442	0.5500	बंजड़	0.5500	0.83	
451	1.4100	बारानी 3	1.4100		
453	1.0100	बंजड़	1.0100	1.52	
459	0.0200	बंजड़	0.0200	0.03	
461	0.1800	बारानी 3	0.1800		
467	0.1700	बारानी 3	0.1700		
47/690	0.0500	बारानी 1	0.0500	0.30	
473	0.0400	गै.मु.चाह	0.0400		
475	0.1100	गै.मु.नदी	0.1100		
476	0.1100	गै.मु.नदी	0.1100		
479	0.0400	बंजड़	0.0400	0.06	
48/691	0.0500	बारानी 1	0.0500	0.30	
481	0.0100	गै.मु.कुई	0.0100		
487/710	0.0600	चाही 2	0.0400	0.96	488
		जाव 2	0.0200	0.24	488
492	0.0700	चाही 2	0.0100	0.24	488
		जाव 2	0.0600	0.72	488
493	0.1700	चाही 2	0.0300	0.72	488
		जाव 2	0.1400	1.68	488
494/709	0.0600	चाही 2	0.0400	0.96	488
		जाव 2	0.0200	0.24	488
495	0.1400	चाही 2	0.0300	0.72	488
		जाव 2	0.1100	1.32	488
496	0.1500	चाही 2	0.0300	0.72	488
		जाव 2	0.1200	1.44	488
497	2.5800	बंजड़	2.5800	3.87	
499	0.1700	गै.मु.नदी	0.1700		
501/716	0.1100	चाही 2	0.1100	2.64	500
507	0.0100	गै.मु.चाह	0.0100		
508	0.2200	गै.मु.नाला	0.2200		
513	0.0300	गै.मु.चाह	0.0300		
516	0.1700	बंजड़	0.1700	0.26	
524	0.2900	गै.मु.नदी	0.2900		
525	0.0700	बारानी 3	0.0700		
543/718	0.0600	बंजड़	0.0600	0.09	
566	0.0400	गै.मु.रास्ता	0.0400	0.00	
58	0.2000	बारानी 3	0.2000		

59	0.2300	बारानी 3	0.2300		
59/1	0.0100	बारानी 3	0.0100		
596	0.0100	गै.मु.चाह	0.0100		
60	0.3400	बारानी 3	0.3400		
601	0.1500	बारानी 3	0.1500		
606	0.1200	बारानी 3	0.1200		
61	0.2000	बारानी 3	0.2000		
613/2	0.3600	बंजड़	0.3600	0.54	
618	0.0200	गै.मु.चाह	0.0200		
619	0.0900	बंजड़	0.0900	0.14	
62	0.2500	बारानी 3	0.2500		
62/682	0.1000	आवासीय प्रयोजनार्थ	0.1000		
620	0.7800	बारानी 3	0.7800		
621	0.2600	बारानी 3	0.2600		
622	0.0700	बारानी 3	0.0700		
625	0.2300	गै.मु.रास्ता	0.2300	0.00	
626	1.8300	बारानी 3	1.8300		
629/1	3.7100	बंजड़	3.7100	5.57	
63	0.3400	बारानी 3	0.3400		
64	1.8300	बारानी 3	1.8300		
65	1.6500	बारानी 3	1.6500		
69	0.0600	बारानी 3	0.0600		
753/55	0.0900	गै.मु.आबादी	0.0900		
754/56	0.1350	गै.मु.आबादी	0.1350		
755/57	0.1000	गै.मु.आबादी	0.1000		
756/57	0.0250	गै.मु.आबादी	0.0250		
8	11.8400	चरागाह	11.8400		
87	0.2000	गै.मु.नाला	0.2000		
88	0.2500	चाही 2	0.2500	6.00	96
98	0.0700	चाही 2	0.0700	1.68	96
99	0.1000	गै.मु.खड्डा	0.1000		
कुल खसरे - 182	91.9500		91.9500	151.0700	

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 22-Jun-2024

NIC

Annx. A/7

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास
अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी
पटवार हल्का :- कूकस
भूमि धारक का नाम :- राज.सरकार
भू.अभि.नि. :- आमेर
क्षेत्रफल की ईकाई :- हैक्टेयर
तहसील :- आमेर
खाता संख्या नया :- 143
जिला :- जयपुर
खाता संख्या पुराना :- 49

काश्तकार का नाम:-

1. जयपुर विकास प्राधिकरण जयपुर हिस्सा- पूर्ण चरागाह,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
1/648	0.3500	बंजड़	0.3500	0.53		स्वीक्रत नामांतरकरण : 393 17/01/2023 न्याया. आदेश	
1/731	27.3400	बंजड़	27.3400	41.01		स्वीक्रत नामांतरकरण : 401 27/06/2023 न्याया. आदेश	
100	0.2300	चाही 2	0.2300	5.52	96		
105	0.0400	गै.मु.चाह	0.0400				
11	0.2600	बंजड़	0.2600	0.39			
110	0.0600	बारानी 1	0.0600	0.36			
118	0.5500	बारानी 1	0.5500	3.30			
119	0.4200	बारानी 1	0.4200	2.52			
120	0.0600	बारानी 1	0.0600	0.36			
121	0.0300	गै.मु.चाह	0.0300				
122	0.0700	बारानी 1	0.0700	0.42			
123	0.3500	बारानी 1	0.3500	2.10			
124	0.1000	बारानी 1	0.1000	0.60			
125	0.0900	बारानी 1	0.0900	0.54			
126	0.1700	बारानी 1	0.1700	1.02			
127	0.2300	बारानी 1	0.2300	1.38			
13	0.3600	बंजड़	0.3600	0.54			
132/2	0.4900	फार्महाउस	0.4900				
134	0.3300	फार्महाउस	0.3300				
135	0.1600	फार्महाउस	0.1600		105		
138/699	0.0100	जाव 2	0.0100	0.12	105		
139	0.0100	जाव 2	0.0100	0.12	142		
141	0.2000	चाही 1	0.0700	2.42	147		
		जाव 1	0.1300	2.21	147		
142	0.0100	गै.मु.चाह	0.0100				
143	0.0100	चाही 1	0.0100	0.35	1147		
145	0.0800	चाही 1	0.0200	0.69	147		
		जाव 1	0.0600	1.02	147		
156	0.1000	फार्महाउस	0.1000		105		

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास
अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी
पटवार हल्का :- कूकस
भूमि धारक का नाम :- राज.सरकार
भू.अभि.नि. :- आमेर
क्षेत्रफल की ईकाई :- हैक्टेयर
तहसील :- आमेर
खाता संख्या नया :- 143
जिला :- जयपुर
खाता संख्या पुराना :- 49

157	0.2000	फार्महाउस	0.2000		105
160	0.4600	चरागाह	0.4600		
161	0.0300	चरागाह	0.0300		
162	0.0500	चरागाह	0.0500		
163	0.0200	चरागाह	0.0200		
164	0.0700	चरागाह	0.0700		
165	0.0600	चरागाह	0.0600		
176/673	0.3000	बारानी 3	0.3000		
178/663	0.1000	बारानी 3	0.1000		
179	0.8100	चरागाह	0.8100		
183/664	0.0700	बारानी 3	0.0700		
184/665	0.0500	बारानी 3	0.0500		
185	0.2000	बारानी 3	0.2000		
190	0.2300	बारानी 3	0.2300		
192	0.0200	गै.मु.चाह	0.0200		
193	0.5000	बंजड़	0.5000	0.75	
197/653	0.1100	बारानी 3	0.1100		
20/732	0.6500	गै.मु.नाला	0.6500		
201/654	0.1700	बारानी 3	0.1700		
21	0.2600	बंजड़	0.2600	0.39	
22/684	0.5000	बारानी 3	0.5000		
221/669	0.1800	बारानी 3	0.1800		
24	0.1400	बारानी 3	0.1400		
25	1.4900	बारानी 3	1.4900		
263	0.1100	चाही 2	0.1100	2.64	260
264	0.0800	बंजड़	0.0800	0.12	
27	0.4700	बारानी 3	0.4700		
275	0.0100	गै.मु.झेरा	0.0100		
277	0.1000	चाही 2	0.0400	0.96	280
		जाव 2	0.0600	0.72	280
28	0.1300	बारानी 3	0.1300		
280	0.0300	गै.मु.चाह	0.0300		
281	0.1300	चाही 2	0.0400	0.96	280
		जाव 2	0.0900	1.08	280
283	0.2000	गै.मु.रास्ता	0.2000	0.00	
284	0.1200	बंजड़	0.1200	0.18	
285	0.0900	बंजड़	0.0900	0.14	

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 143

जिला :- जयपुर

खाता संख्या पुराना :- 49

286	0.0100	गै.मु.चाह	0.0100		
287	0.8200	बंजड़	0.8200	1.23	
288	0.4000	बंजड़	0.4000	0.60	
289	0.1300	चाही 2	0.0800	1.92	280
		जाव 2	0.0500	0.60	280
29	0.6400	बारानी 3	0.6400		
302/652	0.0600	बारानी 3	0.0600		
33	0.7400	गै.मु.रिसोर्ट	0.7400		
34	1.2000	बारानी 2	1.2000		
34/686	0.3000	गै.मु.रिसोर्ट	0.3000		
35/687	0.2300	बारानी 1	0.2300	1.38	
36	0.0100	गै.मु.बेरी	0.0100		
36/638	0.1000	गै.मु.नाला	0.1000		
366	2.0000	गै.मु.नदी	2.0000		
366/647	0.1500	गै.मु.नदी	0.1500		
367	0.0100	गै.मु.चाह	0.0100		
368	0.0100	गै.मु.चाह	0.0100		
369	2.4600	गै.मु.नदी	2.4600		
370	0.3800	बारानी 3	0.3800		
370/646	0.2500	बारानी 3	0.2500		
371	0.5000	बंजड़	0.5000	0.75	
372	0.2000	गै.मु.नदी	0.2000		
377	0.0700	जाव 2	0.0700	0.84	382
378	0.2400	जाव 2	0.2400	2.88	382
379	0.2200	चाही 2	0.0900	2.16	382
		जाव 2	0.1300	1.56	382
380	0.0300	गै.मु.खड्डा	0.0300		
389	0.1000	बारानी 3	0.1000		
389/639	0.0800	गै.मु.नाला	0.0800		
392	0.1100	बारानी 3	0.1100		
393	0.0800	बारानी 3	0.0800		
395	0.1000	चाही 2	0.0500	1.20	406
		जाव 2	0.0500	0.60	406
396	0.1300	बारानी 3	0.1300		
397	0.0300	चाही 2	0.0200	0.48	406
		जाव 2	0.0100	0.12	406
399	0.1700	चाही 2	0.0400	0.96	406

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास
अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी
पटवार हल्का :- कूकस
भूमि धारक का नाम :- राज.सरकार
भू.अभि.नि. :- आमेर
क्षेत्रफल की ईकाई :- हैक्टेयर
तहसील :- आमेर
खाता संख्या नया :- 143
जिला :- जयपुर
खाता संख्या पुराना :- 49

		जाव 2	0.1300	1.56	406
400	0.1400	चाही 2	0.0400	0.96	406
		जाव 2	0.1000	1.20	406
402	0.0500	बारानी 3	0.0500		
403/711	0.5000	जाव 2	0.5000	6.00	406
407	0.0600	चाही 2	0.0200	0.48	406
		जाव 2	0.0400	0.48	406
408	0.0600	चाही 2	0.0200	0.48	406
		जाव 2	0.0400	0.48	406
409/713	0.0500	चाही 2	0.0500	1.20	406
41/688	0.0500	बारानी 1	0.0500	0.30	
411/712	0.0900	चाही 2	0.0900	2.16	406
412	0.2700	चाही 2	0.0700	1.68	406
		जाव 2	0.2000	2.40	406
413	0.0600	जाव 2	0.0600	0.72	406
414	0.0400	गै.मु.नाला	0.0400		
414/640	0.0600	गै.मु.नाला	0.0600		
415	1.5500	बंजड़	1.5500	2.33	
415/725	0.2000	बंजड़	0.2000	0.30	
416/649	0.4400	बारानी 3	0.4400		
416/714	0.1400	बारानी 3	0.1400		
417	0.0400	बारानी 3	0.0400		
42/689	0.0500	बारानी 1	0.0500	0.30	
423	0.2500	बारानी 3	0.2500		
435	1.0100	बारानी 3	1.0100		
437	0.0200	बंजड़	0.0200	0.03	
438	0.0200	बंजड़	0.0200	0.03	
439	0.0200	गै.मु.चाह	0.0200		
440	0.2100	चाही 3	0.0400		439
		जाव 3	0.1700	1.45	439
441	0.5600	बारानी 3	0.5600		
442	0.5500	बंजड़	0.5500	0.83	
451	1.4100	बारानी 3	1.4100		
453	1.0100	बंजड़	1.0100	1.52	
459	0.0200	बंजड़	0.0200	0.03	
461	0.1800	बारानी 3	0.1800		
467	0.1700	बारानी 3	0.1700		

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास
अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी
पटवार हल्का :- कूकस
भूमि धारक का नाम :- राज.सरकार
भू.अभि.नि. :- आमेर
क्षेत्रफल की ईकाई :- हैक्टेयर
तहसील :- आमेर
खाता संख्या नया :- 143
जिला :- जयपुर
खाता संख्या पुराना :- 49

47/690	0.0500	बारानी 1	0.0500	0.30	
473	0.0400	गै.मु.चाह	0.0400		
475	0.1100	गै.मु.नदी	0.1100		
476	0.1100	गै.मु.नदी	0.1100		
479	0.0400	बंजड़	0.0400	0.06	
48/691	0.0500	बारानी 1	0.0500	0.30	
481	0.0100	गै.मु.कुई	0.0100		
487/710	0.0600	चाही 2	0.0400	0.96	488
		जाव 2	0.0200	0.24	488
492	0.0700	चाही 2	0.0100	0.24	488
		जाव 2	0.0600	0.72	488
493	0.1700	चाही 2	0.0300	0.72	488
		जाव 2	0.1400	1.68	488
494/709	0.0600	चाही 2	0.0400	0.96	488
		जाव 2	0.0200	0.24	488
495	0.1400	चाही 2	0.0300	0.72	488
		जाव 2	0.1100	1.32	488
496	0.1500	चाही 2	0.0300	0.72	488
		जाव 2	0.1200	1.44	488
497	2.5800	बंजड़	2.5800	3.87	
499	0.1700	गै.मु.नदी	0.1700		
501/716	0.1100	चाही 2	0.1100	2.64	500
507	0.0100	गै.मु.चाह	0.0100		
508	0.2200	गै.मु.नाला	0.2200		
513	0.0300	गै.मु.चाह	0.0300		
516	0.1700	बंजड़	0.1700	0.26	
524	0.2900	गै.मु.नदी	0.2900		
525	0.0700	बारानी 3	0.0700		
543/718	0.0600	बंजड़	0.0600	0.09	
566	0.0400	गै.मु.रास्ता	0.0400	0.00	
58	0.2000	बारानी 3	0.2000		
59	0.2300	बारानी 3	0.2300		
59/1	0.0100	बारानी 3	0.0100		
596	0.0100	गै.मु.चाह	0.0100		
60	0.3400	बारानी 3	0.3400		
601	0.1500	बारानी 3	0.1500		
606	0.1200	बारानी 3	0.1200		

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 143

जिला :- जयपुर

खाता संख्या पुराना :- 49

61	0.2000	बारानी 3	0.2000		
613/2	0.3600	बंजड़	0.3600	0.54	
618	0.0200	गै.मु.चाह	0.0200		
619	0.0900	बंजड़	0.0900	0.14	
62	0.2500	बारानी 3	0.2500		
62/682	0.1000	आवासीय प्रयोजनार्थ	0.1000		
620	0.7800	बारानी 3	0.7800		
621	0.2600	बारानी 3	0.2600		
622	0.0700	बारानी 3	0.0700		
625	0.2300	गै.मु.रास्ता	0.2300	0.00	
626	1.8300	बारानी 3	1.8300		
629/1	3.7100	बंजड़	3.7100	5.57	
63	0.3400	बारानी 3	0.3400		
64	1.8300	बारानी 3	1.8300		
65	1.6500	बारानी 3	1.6500		
69	0.0600	बारानी 3	0.0600		
753/55	0.0900	गै.मु.आबादी	0.0900		
754/56	0.1350	गै.मु.आबादी	0.1350		
755/57	0.1000	गै.मु.आबादी	0.1000		
756/57	0.0250	गै.मु.आबादी	0.0250		
8	11.8400	चरागाह	11.8400		
87	0.2000	गै.मु.नाला	0.2000		
88	0.2500	चाही 2	0.2500	6.00	96
98	0.0700	चाही 2	0.0700	1.68	96
99	0.1000	गै.मु.खड्डा	0.1000		
कुल खसरे - 182	91.9500		91.9500	151.0700	

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 31-Aug-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 147

जिला :- जयपुर

खाता संख्या पुराना :- 106

काश्तकार का नाम:-

1. जितेन्द्र कुमार भंडारी पुत्र रतनसिंह हिस्सा- पूर्ण जाति- जाटव नि. 7 जाटव मोहल्ला सुहास तहसील वैर जिला भरतपुर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
765/174	0.1048	बारानी 3	0.1048			स्वीक्रत नामांतरकरण : 371 24/03/2021 बेचान	
768/176	0.2745	बारानी 3	0.2745			स्वीक्रत नामांतरकरण : 383 12/11/2021 विभाजन	
771/177	0.0516	बारानी 3	0.0516				
कुल खसरे - 3	0.4309		0.4309				

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 31-Aug-2024

NIC

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

जमाबन्दी
(प्रतिलिपि)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 135

जिला :- जयपुर

खाता संख्या पुराना :- 121

काश्तकार का नाम:-

1. कमली देवी पुत्री प्रभातराम हिस्सा- 1/24 जाति- रैगर नि.रुण्डल तहसील आमेर गैर खातेदार
2. पांची देवी पुत्री घीसा हिस्सा- 1/6 जाति- रैगर सा. देह गैर खातेदार
3. बद्रीप्रसाद पुत्र प्रभातराम हिस्सा- 1/24 जाति- रैगर नि.रुण्डल तहसील आमेर गैर खातेदार
4. मूलचन्द पुत्र प्रभातराम हिस्सा- 1/24 जाति- रैगर नि.रुण्डल तहसील आमेर गैर खातेदार
5. मोहनलाल पुत्र प्रभातराम हिस्सा- 1/24 जाति- रैगर नि.रुण्डल तहसील आमेर गैर खातेदार
6. रामदेव पुत्र घीसा हिस्सा- 2/3 जाति- रैगर सा. देह गैर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
205	0.2500	बारानी 3	0.2500		स्वीकृत नामांतरकरण : 394 05/04/2023 विरासत	
कुल खसरे - 1	0.2500		0.2500			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है |

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है |

नकल जारी करने की तिथि :- 31-Aug-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास
अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी
पटवार हल्का :- कूकस
भूमि धारक का नाम :- राज.सरकार
भू.अभि.नि. :- आमेर
क्षेत्रफल की ईकाई :- हैक्टेयर
तहसील :- आमेर
खाता संख्या नया :- 105
जिला :- जयपुर
खाता संख्या पुराना :- 139

काश्तकार का नाम:-

1. लवकुश पुत्र हुकमसिंह हिस्सा- पूर्ण जाति- मीणा निवासी वीरहरू तहसील कुम्हेर जिला भरतपुर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण		कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
187/642	0.0600	बारानी 3	0.0600				
187/661	0.1000	बारानी 3	0.1000				
188/643	0.0500	बारानी 3	0.0500				
188/660	0.0600	बारानी 3	0.0600				
189/644	0.0300	बारानी 3	0.0300				
189/659	0.0400	बारानी 3	0.0400				
196/672	0.0400	बारानी 3	0.0400				
197	0.1500	बारानी 3	0.1500				
198	0.1500	बारानी 3	0.1500				
199	0.1400	बारानी 3	0.1400				
200	0.1100	बारानी 3	0.1100				
कुल खसरे - 11	0.9300		0.9300				

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।
नकल जारी करने की तिथि :- 31-Aug-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 120

जिला :- जयपुर

खाता संख्या पुराना :- 107

काश्तकार का नाम:-

1. सिनसिना सिस्टम प्रा. लि. जरिये निदेशक भगतसिंह पुत्र सुजानसिंह जाति जाट नि. प्लाट न. 38 शर्मा कालोनी बाईस गोदाम इण्डस्ट्रीयल एरिया जयपुर खातेदार हिस्सा- पूर्ण खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
187/1	0.0700	वाणिज्य प्रयोजनार्थ	0.0700			
188	0.1500	वाणिज्य प्रयोजनार्थ	0.1500			
189	0.1400	वाणिज्य प्रयोजनार्थ	0.1400			
190/662	0.1200	वाणिज्य प्रयोजनार्थ	0.1200			
191	0.1400	वाणिज्य प्रयोजनार्थ	0.1400			
194	0.2600	वाणिज्य प्रयोजनार्थ	0.2600			
195	0.1900	वाणिज्य प्रयोजनार्थ	0.1900			
196	0.0500	वाणिज्य प्रयोजनार्थ	0.0500			
204	0.0600	वाणिज्य प्रयोजनार्थ	0.0600			
कुल खसरे - 9	1.1800		1.1800			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 31-Aug-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 35

जिला :- जयपुर

खाता संख्या पुराना :- 32

काश्तकार का नाम:-

1. दशरथ पुत्र नवल हिस्सा- पूर्ण जाति- जाटव सा. म. न. 1 बिरहक हाउस अनिरुद्ध नगर एम. एस . जे कालेज के सामने भरतपुर राजस्थान खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
187	0.0600	बारानी 3 0.0600				
कुल खसरे - 1	0.0600	0.0600				

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है |

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है |

नकल जारी करने की तिथि :- 31-Aug-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 2

जिला :- जयपुर

खाता संख्या पुराना :- 142

काश्तकार का नाम:-

1. जयपुर विकास प्राधिकरण जयपुर हिस्सा- 2/7 खातेदार
2. लवकुश मीणा पुत्र हुक्मसिंह हिस्सा- 5/7 जाति- मीणा सा.नि.ग्राम बिरहरु तह.कुम्हेर जिला भरतपुर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
186	0.1400	बारानी 3	0.1400			
कुल खसरे - 1	0.1400		0.1400			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 31-Aug-2024

NIC

जमाबन्दी
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कचेरावालाउर्फ़चौखल्यावास

अंतिम चौसाला आधार सम्वत :- 2074 - 2077 जमाबंदी 2076 (वर्ष 2019) से स्थायी

पटवार हल्का :- कूकस

भूमि धारक का नाम :- राज.सरकार

भू.अभि.नि. :- आमेर

क्षेत्रफल की ईकाई :- हैक्टेयर

तहसील :- आमेर

खाता संख्या नया :- 35

जिला :- जयपुर

खाता संख्या पुराना :- 32

काश्तकार का नाम:-

1. दशरथ पुत्र नवल हिस्सा- पूर्ण जाति- जाटव सा. म. न. 1 बिरहक हाउस अनिरुद्ध नगर एम. एस . जे कालेज के सामने भरतपुर राजस्थान खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
187	0.0600	बारानी 3	0.0600			
कुल खसरे - 1	0.0600		0.0600			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है |

इसका उपयोग किसी भी न्यायालय मे साक्षी के रूप मे नहीं किया जा सकता है |

नकल जारी करने की तिथि :- 31-Aug-2024

NIC

Annx. A/8

GOOGLE MAP SUPERIMPOSE OF EXISTING LOHAGARH FORT RESORT

IN REVENUE VILAGE - KACHERAWALA, TEH.- AMER, JAIPUR (RAJ.)

IN KHASRA NO.- 9, 10, 68, 176, 177, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 205, 196/672, 189/651, 188/660, 186/643, 187/643, 187/661, 187/642, 186/668

Annx. A/9

KRISHAN SHARMA
VAIBHAV PANCHOLY
ADVOCATES
178 OLD BUILDING
RAJASTHAN HIGH COURT JAIPUR

RESIDENCE
PLOT NO 9, JAIN GARDAN
BADANPURA JAIPUR
M. 9982765049

Legal notice for taking action against commercial and non-forest activities within the periphery of Nahargarh Wildlife Sanctuary and demolition of illegal construction in view of detailed judgment passed by court of Assistant Conservator of Forests.

VERSUS

1. Chairman, National Wildlife Board, New Delhi.
2. Principal Chief Conservator of Forests, Government of Rajasthan, Aranya Bhawan, Jhalana Institutional Area, Jhalana Doongri, Jaipur-302004 (Rajasthan).
3. The Principal Chief Conservator of Forests -cum- Chief Wildlife Warden, Forest Department, Government of Rajasthan, AranyaBhawan, Jhalana Institutional Area, JhalanaDoongri, Jaipur-302004 (Rajasthan).
4. Chief Conservator of Forests (Wildlife), Jaipur, AranyaBhawan, Jhalana Institutional Area, JhalanaDoongri, Jaipur-302004 (Rajasthan).
5. Deputy Conservator of Forests, Wildlife, Zoo Jaipur, Ramniwas Bagh, Jaipur-302004(Rajasthan).
6. Deputy Conservator of Forests Jaipur, Khatipura, Jaipur.
7. Assistant Conservator of Forests, Wildlife, Zoo Jaipur, Ramniwas Bagh, Jaipur-302004(Rajasthan).
8. Additional Chief Secretary of Forests and Wildlife, Government of Rajasthan, Govt. Secretariat, Jaipur-302005 (Rajasthan).
9. The Collector, District Jaipur-302016 (Rajasthan).
10. *Tehsildar Amer, Amer, Jaipur.*

KRISHAN SHARMA AND ASSOCIATES
Advocate
Rajasthan High Court, Bench Jaipur
9, Jain Garden, Badanpura. Jaipur-302002
Mob. 9982765049

11. Member Secretary, Rajasthan State pollution control Board, Jhalana Doongri, Jaipur.

12. The Assistant Engineer, E-4 jaipur Vidhyut Vitran Nigam Limited, Amer, Jaipur.

13. Chief Fire Control Officer, Jaipur Nagar Nigam Heritage, Banipark, Jaipur.

14. Regional Forest Officer, Nahargarh Wildlife Sanctuary, Jaipur.

15. Authorized Signatory, Lohagarh Fort and Resort & Spa-Destination Wedding Resort NH-8 Kachrawala, Kukas, Rajasthan- 302028.

Sir's

I served upon legal notice on behalf of my client Mr. Rajendra Tiwari S/o Shri Shambhudayal Tiwari, President, NAHARGARH Van Evan Vanya Jeev Suraksha Evan Seva Samiti (BRN: 8005220065001036), R/o- 100, Tiwari Bhawan, Gurjar Ghati Amer Road Jaipur (Rajasthan) as under-

1. That Government of Rajasthan had issued an order under Section 20 of Rajasthan Forest Act, 1953 on 21/11/1961 and acquired the land of Nahargarh Village to be the Reserve Forest with effect from 15/01/1962.
2. That Government of Rajasthan had further issued a notification No. F-11(39) Rajasthan 8/80 on 22/09/1980 under Section 18 of Wildlife Protection Act, 1972 by which the reserve forest declared by Order dated 21/11/1961, has declared to be Nahargarh Wildlife Sanctuary. It is submitted that at the time of issuance of notification dated 22/09/1980 the Boundaries of Sanctuary got decided.
3. That Govt. of India has also issued a gazette notification on 08/03/2019 by which the Eco- Sensitive Zone of Nahargarh Wildlife Sanctuary got declared. It is also submitted that Eco- Senstive Zone shall be from 0-13 Kms. around the Sanctuary Boundaires of Nahargarh Wildlife Sanctuary. It is also submitted that by the way of notification dated 08/03/2019, some essential activities for local residents were allowed and rest of the commercial activities were prohibited. It is submitted that the bare perusal of the notification dated 08/03/2019 goes to reveal that there are three classes of activities mentioned therein, the A Clause is about Prohibited Activities, B Clause is about Regulated Activities and C Clause is about Promoted Activities.
4. That Lohagarh Fort and Resort is situated upon Khasra No's 9, 10, 68, 176, 177, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 205, 196/672, 189/659, 188/660, 188/643,

KRISHAN SHARMA AND ASSOCIATES
Advocate
Rajasthan High Court, Bench Jaipur
8, Jain Garden, Badanpura, Jaipur-302002
Mob. 9982765049

187/643, 187/661, 187/642 and 189/668 of Village Kachrawala Jaipur and said commercial establishment falls within the boundaries of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary.

5. That Khasras No.9 is recorded in the name of forest department and having the status of reserved forest land and in addition land situated in other Khasra No's 10, 68, 176, 187, 189, 190, 192, 193, 194, 195, 196, 197, 198 and 205 of Village Kachrawala measuring 3.88 Hectare is reserved forest land in view of record of forest department and notification dated 21/11/1961 declaring reserved forest lands of Vankhand Amer-54 however the reserved forest land of above Khasras has not been mutated in the name of forest department and Major part of Lohagarh Fort and Resort is situated upon reserved forest land of above Khasras measuring 3.88 Hectare and thus reserved forest land has been diverted for non-forest purposes without there being authority from Central Government and same is derogatory to Section 2 of Forest Conservation Act, 1980.
6. That operators of Lohagarh Fort and Resort do not have any authority from Forest Department as their establishment falls within the periphery of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and also major part of impugned commercial establishment is present upon reserved forest land of Vankhand Amer-54 and thus no commercial activities can be permitted upon reserved forest land as well as Eco Sensitive Zone of Nahargarh Wildlife Sanctuary without approval of Central Government.
7. That Lohagarh Fort and Resort is being operated at large scale and at large level land use has been changed without there being Wildlife Clearance from National Wildlife Board and in view of notification of EIA dated 14/09/2006 impugned commercial establishment cannot be operated without obtainment of Wildlife Clearance and Forest Clearance under Wildlife Protection Act, 1972 and Forest Conservation Act, 1980.
8. That operators of Lohagarh Fort and Resort are not in possession of any environmental clearance under the provisions of Environment Protection, 1986 thus operation of impugned commercial establishment is highly illegal and derogatory to mandatory provisions of law.
9. That operators of impugned commercial establishment have not obtained prior consent to establish and consent to operate under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 from Rajasthan State Pollution Control Board and same is being operated without any authority in vague and arbitrary manner.
10. That operators of Lohagarh Fort give the premises on very high rent for organizing marriage parties, destination weddings and other

KRISHAN SHARMA AND ASSOCIATES
Advocate
Rajasthan High Court, Bench Jaipur
9, Jain Garden, Badampura, Jaipur-302002
Mob. 9982765049

commercial activities of alike nature and it is worth mentioning that heavy speakers and lights are being used by operators of Lohagarh Fort and Resort which creates disturbance in natural lives of birds and wild creatures and it is more serious considering the fact that said commercial establishment is surrounded by dense forest area and most of the activities are being done upon reserved forest land which is huge violation of Section 2 of Forest Conservation Act, 1980 and Judgment of Hon'ble Supreme Court dated 12/12/1996 in case of T.N. Godavarman.

11. That operators of Lohagarh Fort and Resort have got bore-wells established upon the reserved forest land and within the periphery of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and extracting the water from ground without there being any authority for commercial purposes in order to satisfy their commercial needs and in these circumstances operation of impugned commercial establishment is highly illegal and derogatory to the mandatory provisions of law.

Therefore I hereby serve upon you this legal notice and it is expected from all of you that Appropriate action will be taken in the matter and commercial activities which are being operated by Lohagarh Fort and Resort will be ordered to be stopped with immidiate effect and illegal construction situated upon reserved forest land and Eco Sensitive Zone be demolished and appropriate criminal proceedings be initiated against operators of Lohagarh Fort and Resort and it is expected from Rajasthan State Pollution Control Board that Board will calculate and finalize environmental compensation as per rules as early as possible preferably within the period of 10 days from the date of receipt of copy of this legal notice failing which my client would be compelled to initiate proper legal action against all of you before National Green Tribunal Central Zonal Bench Bhopal and you all would be jointly and severally responsible for all consequences arising out of litigation.

KRISHAN SHARMA AND ASSOCIATES
Advocate
Rajasthan High Court, Bench Jaipur
Badanpura, Jaipur-302002
9982765049

Jaipur Dated 27/04/2024

Yours Faithfully

(Vaibhav Pancholy)

Note- The copy of this reply has been kept in my office so that it may be treated as evidence.

KRISHAN SHARMA AND ASSOCIATES
Advocate
Rajasthan High Court, Bench Jaipur
Garden S... Jaipur-302002
...650

Annx. A/10 O/C

Reg. no.-coop/2022/JAIPUR/203739 BRN.NO.-8005220065001036

नाहरगढ़ वन एवं वन्यजीव सुरक्षा एवं सेवा समिति

29, शंकर कॉलोनी, हीदा की मोरी, रामगंज बाजार, जयपुर (राज.)–302003
66–ए, तिवाड़ी भवन, गुर्जर घाटी, भैरू मीणा का बाग, आमेर रोड़, जयपुर – 302002

अध्यक्ष	मंत्री	कोषाध्यक्ष
राजेन्द्र तिवाड़ी	हेमराज मीणा	ओमप्रकाश मीणा
मो. – 9214886314	मो. – 9672000092	मो. – 9887567836

क्रमांक एफ(01)/शिकायत/2024/184-195 दिनांक 03.06.2024

सेंवामें,

1. मैम्बर सेक्ट्री, सेन्ट्रल एम्पावर्ड कमेटी (CEC), चाण्यक्य भवन, चाण्यक्यपुरी, नई दिल्ली।
2. चैयरमेन, नेशनल वाईल्ड लाईफ बोर्ड, इन्द्रा पर्यावरण भवन, नई दिल्ली।
3. श्रीमान् मुख्य सचिव महोदय राजस्थान सरकार शासन सचिवालय जयपुर
4. श्रीमान् अतिरिक्त मुख्य सचिव (वन) राजस्थान सरकार शासन सचिवालय जयपुर
5. श्रीमान् जिला कलेक्टर जयपुर (अध्यक्ष) मोट्रिंग कमेटी नाहरगढ़ अभ्यारणय इको सेंसटीव जोन जयपुर।
6. श्रीमान प्रधान मुख्य वन संरक्षक (होफ) अरण्य भवन झालाना डुगरी जयपुर।
7. श्रीमान सदस्य सचिव राजस्थान पोलेशन कंट्रोल बोर्ड जयपुर।
8. श्रीमान मुख्य वन संरक्षक जयपुर अरावली भवन।
9. श्रीमान मुख्य वन संरक्षक वन्यजीव जयपुर।
10. श्रीमान उप वन संरक्षक जयपुर।
11. श्रीमान् उप वन संरक्षक वन्य जीव चिड़ियाघर जयपुर एवं सचिव मोट्रिंग कमेटी नाहरगढ़ अभ्यारणय इको सेंसटीव जोन जयपुर।
12. श्रीमान् उपखण्ड अधिकारी आमेर।

Rajasthan State Pollution Control Board Regional Office Jaipur Receipt No. 5-6-2024 Date

विषयः– कार्यालय उपवन संरक्षक जयपुर के अधीन रेंज आमेर नाका कुकस ग्राम कचरावाला उर्फ चोखलियावास तहसील आमेर जिला जयपुर के पूर्व खसरा नम्बर 6,4,27 जो कि वन बंदोबस्त रिकोर्ड में वन विभाग के नाम अमल दराज है वर्तमान खसरा नम्बर 9,10,68,190 जो कि वर्तमान में निजी खातेदारों के नाम अमलदराज है कि वन

भूमि पर होटल लौहागढ़ द्वारा अवैध रूप से अतिक्रमण करके पक्का निर्माण बिना वन विभाग की अनुमति एवं बिना वाईल्ड वाईफ क्लेरेंस के व्यवसायिक उद्देश्य हेतु अवैध एवं विधि विरूद्ध गिफ्ट डीड, लिज डीड, रजिस्ट्रीयां, व भू–परिवर्तन किये जाने बाबत्।

सन्दर्भ :– **वन संरक्षण अधिनियम 1980 की धारा 2 एवं नाहरगढ़ E.S.Z. अधिसूचना दिनांक 8.03.19 एवं माननीय सर्वोच्च न्यायालय के आदेश दिनांक 12.12.1996 व राजस्थान भू–राजस्व नियम 1978 का स्पष्ट उल्लंघन करने विधि व अधिनियम विरूद्ध भू–परिवर्तन को निरस्त करने बाबत्।**

मान्यवर महोदय,

उपरोक्त विषयान्तर्गत सन्दर्भित पत्र के क्रम में निवेदन निम्नानुसार है–

1. यह है कि महोदय प्रार्थी वन प्रेमी है तथा एक आर.टी.आ.ई. कार्यकर्ता भी है तथा **नाहरगढ वन एवं वन्यजीव सुरक्षा एवं विकास सेवा समिति का अध्यक्ष** है समिति का उद्देश्य मात्र और मात्र पर्यावरण एवं नाहरगढ अभ्यारण्य की सुरक्षा एवं विकास का एकमात्र उद्देश्य है, प्रार्थी की संस्था वन एवं वन्यजीवों की सुरक्षा एवं विकास में विशेष रूचि रखती है तथा समय–समय पर वन एव वन्यजीवों की सुरक्षा एवं विकास हेतु जनजागरूकता अभियान चलाती है, प्रार्थी की संस्था द्वारा नाहरगढ अभ्यारण्य की सुरक्षा एवं गैरवानिकी गतिविधियों रूकवाने हेतु कई प्रकार के सफल एवं कठोर कार्य किये है तथा गैरवानिकी गतिविधियों को प्रकाश में लाकर न्यायालय द्वारा उनको रूकवाया गया है जैसे– नाहरगढ फोर्ट प्रकरण, ओम प्रकाश शर्मा द्वारा अवैध अतिक्रमण, अभ्यारण्य सीमा में बिना अनुमति के फिल्म सूटिंग के प्रकरण, मन्दिर नाना देवी माता (शहीद वन कर्मी प्रकरण) नवरतन कोठारी प्रकरण में नाहरगढ अभ्यारण्य क्षेत्र में अवैध रूप से रात्रि में पार्टी प्रकरण,रीको द्वारा अभ्यारण्य क्षेत्र में अवैध रूप से ओद्योगिकी क्षेत्र की स्थापना प्रकरण, जयगढ फोर्ट प्रकरण, होटल 7एप्पल प्रकरण, रिर्सोट कुंदनवन प्रकरण, पालीवाल होटल प्रकरण, फिल्म शुद्व देशी रोमांश फिल्म प्रकरण, नवरत्न अग्रवाल प्रकरण, होटल ताज प्रकरण, सिरिस्का वन्य जीव अभ्यारण्य प्रकरण आदि इस प्रकार के अवैध प्रकरणों को माननीय एन.जी. टी. के समक्ष पी.आई.एल. लगाकर प्रकरणों को न सिर्फ उजागर किया

अपितु उन अवैध कार्यो का सफलता पूर्वक रूकवाया तथा प्रार्थी द्वारा प्रेषित सभी पी.आई.एल. माननीय एन.जी.टी. द्वारा स्वीकार भी की गई तथा राज्य सरकार पर लापरवाही हेतु जुर्माना भी लगवाया गया है यही नहीं प्रार्थी की संस्था द्वारा वन विभाग में फैले भष्टाचार एवं पद के दुरूपयोग के मामले लोकायुक्त महोदय के समक्ष उजागर करके 35 आई.एफ.एस. अधिकारियों विरूध विभागीय कार्यावाही प्रस्तावित करवायी गयी है।

2. यह है कि महोदय ग्राम कचरावाला उर्फ चोकलियावास राज्य आदेश क्रमांक 07(58) क/61 दिनांक 21.11.1961, द्वारा राजस्थान वन अधिनियम की धारा 20 के अन्तर्गत वन खंड़ आमेंर 54 की भूमि को दिनांक 15.031982 से आरक्षित वन घोषित करने हेतु गजट अधिसूचना जारी की गयी है तथा दिनांक 08.03.2019 की अधिसूचना के अन्तर्गत उक्त क्षेत्र को इको सेंसेटिव जोन भी घोषित किया जा चूका है। **प्रति संलग्न–1**

3. **यह है कि ग्राम कचरावाला उर्फ चोकलियावास तहसील आमेर जिला जयपुर के वन बंदोबस्त रिकोर्ड के अनुसार पुराना खसरा नम्बर 6 क्षेत्रफल 0.3 हे. मिलान क्षेत्रफल के अनुसार नया खसरा नम्बर 9 क्षेत्रफल 0.3 हे. व पुराना खसरा नम्बर 4 क्षेत्रफल 1.88 हे. मिलान क्षेत्रफल के अनुसार नवीन खसरा नम्बर 10 क्षेत्रफल 1.88 हे. व खसरा नम्बर 4 क्षेत्रफल 0.81 हे. मिलान क्षेत्रफल के अनुसार नवीन खसरा नम्बर 68 क्षेत्रफल 0.81 हे. और पुराना खसरा नम्ब्र 27 क्षेत्रफल 0.23 हे. मिलान क्षेत्रफल के अनुसार नवीन खसरा नम्बर 190 क्षेत्रफल 0.23 हे. है जो कि वन बंदोबस्त रिकोर्ड के अनुसार उक्त पुराने खसरे व उनके क्षेत्रफल वन विभाग के नाम राजस्व रिकोर्ड में अमल दराज है। प्रति संलग्न–2**

4. यह कि महोदय ग्राम कचरावाला उर्फ चोकलियावास रेंज आमेर नाका कुकस के क्षेत्रधिकार में होटल लौहागढ़ (मेसर्स राज स्केप रिसोर्ट प्राइवेट लिमिटेड) के प्रतिष्ठान को राजस्व नक्शे पर गुगल सुपर इंपोज किया गया तो यह तथ्य प्रकाश में आया कि होटल लौहागढ़ द्वारा वन भूमि के नवीन खसरा नम्बर 9 क्षेत्रफल 0.3 हे. व खसरा नम्बर 10 क्षेत्रफल 1.88 हे. व

खसरा नम्बर 68 क्षेत्रफल 0.81 हे. एवं खसरा नम्बर 190 क्षेत्रफल 0.23 हे. भूमि पर पक्का व्यवसायिक निर्माण कर रखा है उक्त खसरे नम्बरों का मिलान क्षेत्रफल से मिलान किया गया तो पाया गया कि उक्त खसरे नम्बर पुराना खसरा नम्बर 6,4,4,27 से उदित हुए है जो कि वन बंदोबस्त रिकोर्ड के अनुसार वन विभाग के नाम अमलदराज है इससे स्पष्ट सिद्ध हो जाता है कि होटल लौहागढ़ खसरा नम्बर 9,10,68 व 190 की वन भूमि पर अवैध रूप से अतिक्रमण करके पक्का निर्माण करके व्यवसायिक गतिविधियो का संचालन कर रहा है जिसमें मुख्यतः मेरीज पार्टी, बर्थडे पार्टी, कोकटेल पार्टी, बड़े आयोजन व भारी मात्रा में आतिशबाजी व लाईट एडं साउंड शो आदि का इस्तमाल किया जाता है जिससे वन्य जीवों के विचरण में बाधाएं उत्पन्न होती है तथा उनकी प्रजनन शक्तियां भी क्षीण होती जा रही है इस प्रकार संचालक का उक्त कृत्य वन संरक्षण अधिनियम 1980 के प्रावधानों का स्पष्ट उलंघन है। **संलग्न– 3**

5. यह कि महोदय होटल लौहागढ़ नाहरगढ़ वन्यजीव अभ्यारणय के इको सेंस्टीव जोन में स्थित है नियमानुसार रिसोर्ट के निर्माण एवं उसके संचालन से पूर्व वन विभाग एवं नेशनल वाईल्ड लाइफ बोर्ड से अनुमति लिया जाना वांछनीय था परंतु संचालक द्वारा बिना सक्षम अनुमतियां प्राप्त किये ही वन क्षेत्र में अवैध निर्माण करके व्यवसायिक गतिविधियों का संचालन निरंतर करके वन क्षेत्र से अवैध लाभ अर्जित कर रहा है जो कि नाहरगढ़ इको सेंसटीव जोन अधिसूचना दिनांक 08.03.2019 का स्पष्ट उलंघन है।
6. यह कि महोदय राजस्व विभाग कार्यालय तहसीदार आमेर द्वारा नवीन खसरा नम्बर 9,10,68 व 190 को आज दिनांक तक भी वन विभाग के नाम अमल दराज नहीं किया गया है जिसके कारण उक्त खसरे नम्बर पर अवैध रूप से अतिक्रमण एवं बैचान हो चुका है जो कि स्पष्ट रूप से वन संरक्षण अधिनियम 1980 की धारा 2 का उलंघन है।

7. यह कि महोदय होटल लौहागढ़ संचालक के पास पोलेशन कंट्रोल बोर्ड से संक्षम अनुमतियां भी प्राप्त नहीं है साथ ही उक्त रिसोर्ट में कई टियूबेल लगे हुए जिनके पानी का उपयोग एक व्यवसायिक उद्देश्य के लिए किया जा रहा है जिससे वाटर लेवील प्रभावित हो रही है माननीय नेशनल ग्रीन टिब्यूनल ने अपने आदेश में इस प्रकार के टुवेलों को अवैध करार देते हुए उन पर कार्यवाही हेतु निर्देशित किया जा चुका है।
8. यह कि महोदय होटल लौहागढ़ संचालक द्वारा अपने होटल परिसर में तेज ध्वनी वाले लाउड स्पीकरों का उपयोग किया जाता है तथा भारी मात्रा में जो आतिशबाजी होती है उससे वायु प्रदुषन, जल प्रदुषण, व ध्वनी प्रदुषण होता है जो कि पर्यावरण को भारी क्षति पहुचाते हैं।
9. भारत सरकार पर्यावरण और वन्य जीव मंत्रालय द्वारा गाईड़ लाईन दिंनाक 19.08.2012 फाईल नंबंर 6–10/2011 WL द्वारा स्पष्ट निर्देषित किया गया है कि नेशनल पार्क और वन्य जीव अभ्यारण्य की सीमा के अन्दर या इको सेंसिटिव जोन के अन्दर कोई भी व्यवसायिक गतिविधि संचालित करने से पूर्व व्यवसायिक गतिविधि का वाईल्ड़ लाइफ किल्यरेंस नेशनल वाईल्ड़ लाइफ से करवाना अतिआवश्यक है। इसी क्रम में माननीय सर्वोच न्यायालय के आदेश दिंनाक 04.12.2006 रीट पीठीसीन 407/2004 में भी वाईल्ड़ लाइफ किल्यरेंस के संबंध में निर्देष दिये जा चूके है इस प्रकार **संचालक लौहागढ़ रिसोर्ट ने** वाईल्ड़ लाइफ किल्यरेंस नही करवाकर उक्त केन्द्र सरकार की अधिसूचना एवं माननीय सर्वोच्च न्यायालय के आदेशों की अवमानना की है इस प्रकार उक्त होटल का संचालन विधि विरूध है। यहा पर भी बताना आवश्यक है कि संचालक के द्वारा गोपनीय रूप से आरक्षित वन भूमि पर अवैध निर्माण करके माननीय न्यायालय के आदेश दिनांक 12.12.1996 का उलंघन किया है तथा नाहरगढ ईको सेसंटिव जोन की अधिसूचना 8 मार्च 2019 की अधिसूचना के अनुसार नवनिर्माण अनुमत नहीं है।

अतः श्रीमान जी से निवेदन है कि ग्राम कचरावाला उर्फ चोकलियावास के खसरा नम्बर 9,10,68 व 190 को राजस्व रिकोर्ड में वन विभाग के नाम अमल दराज करवाया जावे तथा होटल लौहागढ़ द्वारा किये गए उक्त खसरों पर से अतिक्रमण को हटाकर वन विभाग के कब्जे में लिया जावे तथा शेष खसरों की भूमियों पर निर्माण जो संचालक ने कर रखा है उक्त खसरों का जब तक नेशनल वाईल्ड लाइफ बोर्ड से क्लेरेंस नहीं हो जाता तब तक उक्त सभी गतिविधियों को रोका जावे तथा होटल लौहागढ़ को सीज किया जावे तथा जो पर्यावरण को क्षति पहुचाई गई है उसकी क्षतिपूर्ति का आकलन रूपयों में करके संचालक से वसूल किया जावे साथ ही उन वन अधिकारी एवं राजस्व विभाग के अधिकारियों के खिलाफ भी कार्यवाहीं की जावे जिनकी लापरवाही से उक्त अतिक्रमण हुआ है।

धन्यवाद,

अध्यक्ष
(राजेन्द्र तिवाड़ी)
नाहरगढ़ वन एवं वन्यजीव,
सुरक्षा एवं सेवा समिति

संलग्न – उपरोक्तानुसार

क्रमांक एफ(01)/शिकायत/2024/196-205 दिनांक 03.06.2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है:–

1. श्रीमान् तहसीदार आमेर को प्रेषित कर निवेदन है कि ग्रमा कचरावाला उर्फ चोकलियावास खसरा नम्बर 9,10,68 व 190 को राजस्व रिकोर्ड में वन विभाग के नाम तत्काल प्रभाव से अमल दराज करने का कष्ट करे तथा उक्त खसरों पर से अतिक्रमण को हटाने की व्यवस्था सुनिश्चित करे।
2. श्रीमान क्षेत्रीय अधिकारी (नोर्थ) राजस्थान स्टेट पोलेशन कंट्रोल बोर्ड जयपुर को प्रेषित कर निवेदन है कि होटल लौहागढ़ ग्राम कचरावाला उर्फ चोकलियावास तहसील आमेर जिला जयपुर के पास कनसांइड टू स्टेबिलिस्मेंट एवं कनसांइड टू आपरेट की अनुमति आपके कार्यालय से प्राप्त नहीं है तथा होटल संचालक द्वारा होटल का गंदा पानी वन क्षेत्र में डालकर वन को दुषित किया जा रहा है तथा अन्य पर्यावरणीय नियमों को उल्लघन कर रहा है जिसकी जाचं कर होटल संचालक के ऊपर पर्यावरणीय क्षतिपूर्ति लगाकर वसूल किये जावे तथा उक्त होटल राजस्थान

पोलेशन कंट्रोल बोर्ड के आदेश क्रमांक एफ 14 (23) पोलिसा/आर.पी.सी. बी/प्ले/153– 189 दिनांक 02.06.2020 के अनुसार कटेगिरी रेड जोन में आता है जिससे कंनसाइड की आवश्यकता है होटल को तत्काल सीज करने का कष्ट करे।

3. श्रीमान् निर्देशक महोदय, पर्यटन विभाग राजस्थान सरकार पर्यटन भवन खासाकोटी होटल परिसर गोपालबाढ़ी जयपुर 302001 को प्रेषित कर निवेदन है कि होटल लौहागढ़ ग्राम कचरावाला उर्फ चोकलियावास तहसील आमेर जिला जयपुर को आपके कार्यालय द्वारा बिना वन विभाग की अनुमति के एवं बिना वाईल्ड लाईफ क्लेरेंस के लिए होटल संचालन हेतु लाइसेंस एवं अनुमति पत्र को तत्काल निरस्त कर इस कार्यालय को 7 दिवस में सूचित करने का कष्ट करे।
4. सहायक अभियन्ता ई–चतुर्थ, जे.वि.वि.एन.एल. जयपुर को प्रेषित कर निवेदन है कि आपके कार्यालय के द्वारा बिना वन विभाग की अनुमति एवं वाईल्ड लाईफ क्लेरेंस के होटल लौहागढ़ ग्राम कचरावाला उर्फ चोकलियावास तहसील आमेर जिला जयपुर को व्यवसायिक विधुत कनेक्शन जारी कर दिया गया है जो कि वन संरक्षण अधिनियम 1980 के तहत अपराध की श्रेणी में आता है अतः तत्काल प्रभाव से होटल का विधुत कनेक्शन काटते हुए इस कार्यालय को 7 दिवस में सूचित करे विलंब के लिए आप स्वयं व्यक्तिगत रूप से जिम्मेदार होंगे।

5. क्षेत्रीय वन अधिकारी, आमेर, जयपुर को प्रेषित कर निवेदन है कि हाल खसरा नम्बर 9,10,68 व 190 को राजस्व रिकोर्ड में वन विभाग के नाम अमल दराज करवाने की व्यवस्था सुनिश्चित करे साथ ही उक्त खसरे में किये गए अतिक्रमण को ध्वस्त करके आवश्यक कार्यवाही करने का कष्ट करे।
6. श्रीमान श्रेत्रीय वन अधिकारी वन्यजीव नाहरगढ़ को प्रेषित कर निवेदन है कि होटल लौहागढ़ ग्राम कचरावाला उर्फ चोकलियावास तहसील आमेर जिला जयपुर नाहरगढ़ इको सेंसटिव जोन अधिसूचना से अधिसूचित है नियमानुसार आवश्यक कार्यवाही करने का कष्ट करे।
7. वन पाल नाका कुकस को प्रेषित कर निवेदन है कि हाल खसरा नम्बर 9,10,68 व 190 को राजस्व रिकोर्ड में वन विभाग के नाम अमल दराज करवाने की व्यवस्था सुनिश्चित करे साथ ही उक्त खसरे में किये गए अतिक्रमण को ध्वस्त करके आवश्यक कार्यवाही करने का कष्ट करे।

8. श्री कृष्ण कुमार शर्मा समिति सलाहकार एडवोकेट राजस्थान उच्च न्यायालय जयपुर को मूल पत्रावली संलग्न कर निवेदन है कि उक्त प्रकरण को एन.जी.टी. सेन्ट्रल जोन भोपाल के समक्ष पेश करने की कार्यावाही करने की कृपा करे।

9. श्रीमान सचिव महोदय नाहरगढ़ वन एवं वन्य जीव सुरक्षा एवं सेवा समिति को प्रेषित कर लेख है कि समिति अधिवक्ता से सम्पर्क कर आवश्यक कार्यवाही करने का कष्ट करे।

10. रक्षित पत्रावली।

अध्यक्ष

(राजेन्द्र तिवाड़ी)
नाहरगढ़ वन एवं वन्यजीव,
सुरक्षा एवं सेवा समिति

ER233250995IN IVR:6982233250995
SP RAJASTHAN SECRETARIATE S.O (302005)
Counter No:8,06/06/2024,10:20
To:THE SUB BLOCK OFFICER,AMER
PIN:302028, Amer S.O
From:RAJENDRA TI,29 SHANKAR COLON
Wt:434gms
Amt:35.40,Tax:5.40,Amt.Paid:35.00(Cash)
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)

ER233250885IN IVR:6982233250885
SP RAJASTHAN SECRETARIATE S.O (302005)
Counter No:8,06/06/2024,10:20
To:VANPAL NAKA ,KUKAS
PIN:302028, Amer S.O
From:RAJENDRA TI,29 SHANKAR COLON
Wt:450gms
Amt:35.40,Tax:5.40,Amt.Paid:35.00(Cash)
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)

ER233250973IN IVR:6982233250973
SP RAJASTHAN SECRETARIATE S.O (302005)
Counter No:8,06/06/2024,10:20
To:THE ASSISTANT,E-4 VIDHYUT VITR
PIN:302028, Amer S.O
From:RAJENDRA TI,29 SHANKAR COLON
Wt:418gms
Amt:35.40,Tax:5.40,Amt.Paid:35.00(Cash)
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)

ER233251007IN IVR:6982233251007
SP RAJASTHAN SECRETARIATE S.O (302005)
Counter No:8,06/06/2024,10:20
To:THE SECRETARY,ENVIRONMENT DR F
PIN:110003, Lodi Road HO
From:RAJENDRA TI,29 SHANKAR COLON
Wt:418gms
Amt:70.80,Tax:10.80,Amt.Paid:71.00(Cash)
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)

ER233250987IN IVR:6982233250987
SP RAJASTHAN SECRETARIATE S.O (302005)
Counter No:8,06/06/2024,10:20
To:REGIONAL FOREST OFFICER,AMER
PIN:302028, Amer S.O
From:RAJENDRA TI,29 SHANKAR COLON
Wt:420gms
Amt:35.40,Tax:5.40,Amt.Paid:35.00(Cash)
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)

ER233250899IN IVR:6982233250899
SP RAJASTHAN SECRETARIATE S.O (302005)
Counter No:8,06/06/2024,10:20
To:THE TEHSILDAR,AMER
PIN:302028, Amer S.O
From:RAJENDRA TI,29 SHANKAR COLON
Wt:422gms
Amt:35.40,Tax:5.40,Amt.Paid:35.00(Cash)
(Track on www.indiapost.gov.in)
(Dial 18002666868) (Wear Masks, Stay Safe)

Annx. A/11

Reg. no.-coop/2022/JAIPUR/203739 BRN.NO.-8005220065001036

नाहरगढ़ वन एवं वन्यजीव सुरक्षा एवं सेवा समिति

29, शंकर कॉलोनी, हीदा की मोरी, रामगंज बाजार, जयपुर (राज.)–302003
66–ए, तिवाड़ी भवन, गुर्जर घाटी, भैरू मीणा का बाग, आमेर रोड़, जयपुर – 302002

अध्यक्ष	मंत्री	कोषाध्यक्ष
राजेन्द्र तिवाड़ी	हेमराज मीणा	ओमप्रकाश मीणा
मो. – 9214886314	मो. – 9672000092	मो. – 9887567836

"स्मरण–पत्र"

क्रमांक एफ(01)/शिकायत/स्मरण पत्र/ 2024/ 380–392 दिनांक 25.07.2024

सेंवामें,

1. मैम्बर सेक्ट्री, सेन्ट्रल एम्पावर्ड कमेटी **(CEC)**, चाण्यक्य भवन, चाण्यक्यपुरी, नई दिल्ली।
2. चैयरमेन, नेशनल वाईल्ड लाईफ बोर्ड, इन्द्रा पर्यावरण भवन, नई दिल्ली।
3. श्रीमान् मुख्य सचिव महोदय राजस्थान सरकार शासन सचिवालय जयपुर
4. श्रीमान् अतिरिक्त मुख्य सचिव (वन) राजस्थान सरकार शासन सचिवालय जयपुर
5. श्रीमान् जिला कलेक्टर जयपुर (अध्यक्ष) मोट्रिंग कमेटी नाहरगढ़ अभ्यारणय इको सेंसटीव जोन जयपुर।
6. श्रीमान प्रधान मुख्य वन संरक्षक (होफ) अरण्य भवन झालाना डुगरी जयपुर।
7. श्रीमान सदस्य सचिव राजस्थान पोलेशन कंट्रोल बोर्ड जयपुर।
8. श्रीमान मुख्य वन संरक्षक जयपुर अरावली भवन।
9. श्रीमान मुख्य वन संरक्षक वन्यजीव जयपुर।
10. श्रीमान उप वन संरक्षक जयपुर।
11. श्रीमान् उप वन संरक्षक वन्य जीव चिड़ियाघर जयपुर एवं सचिव मोट्रिंग कमेटी नाहरगढ़ अभ्यारणय इको सेंसटीव जोन जयपुर।
12. श्रीमान् उपखण्ड अधिकारी आमेर।

विषयः— कार्यालय उपवन संरक्षक जयपुर के अधीन रेंज आमेर नाका कुकस ग्राम कचरावाला उर्फ चोखलियावास तहसील आमेर जिला जयपुर के पूर्व खसरा नम्बर 6,4,27 जो कि वन बंदोबस्त रिकोर्ड में वन विभाग के नाम अमल दराज है वर्तमान खसरा नम्बर 9,10,68,190 जो कि वर्तमान में निजी खातेदारों के नाम अमलदराज है कि वन भूमि पर होटल लौहागढ़ द्वारा अवैध रूप से अतिक्रमण करके पक्का निर्माण बिना वन विभाग की अनुमति एवं बिना वाईल्ड वाईफ क्लेरेंस के व्यवसायिक उद्देश्य हेतु अवैध एवं विधि विरूद्ध गिफ्ट डीड, लिज डीड, रजिस्ट्रीयां, व भू–परिवर्तन किये जाने बाबत्।

सन्दर्भ :— इस कार्यालय के पत्र क्रमांक 184–195 दिनांक 03.06.2024 के क्रम में

मान्यवर,

सन्दिर्भित पत्र के क्रम में निवेदन है कि इस कार्यालय के पत्र क्रमांक 184–195 दिनांक 03.06.2024 द्वारा आप सभी के कार्यालय को विषय अन्तर्गत प्रकरण में अवगत कराया गया था। तथा आप सभी के कार्यालय से निवेदन किया गया था कि विषयन्तर्गत प्रकरण में कठोर एवं प्रभावी कार्यवाही तत्काल सुनिश्चित करे तथा अतिक्रमण को धवस्त करके वन भूमि को अतिक्रमण से मुक्त करावे, परंतु पर्याप्त समय व्यतीत हो जाने के पश्चात् भी आप सभी के कार्यालय द्वारा प्रकरण में कोई कठोर कार्यवाही अमल में नहीं लायी गयी है तथा वन भूमि पर हुए अतिक्रमण को नहीं हटाया गया जो कि वन सरंक्षण अधिनियम 1980 की धारा 2 एवं नाहरगढ ई.एस.जेड अधिसूचना 08.03.2019 एवं माननीय सर्वोच्च न्यायालय के आदेश दिनांक 12.12.1996 का स्पष्ट उल्लघंन है। आप सभी के कार्यालय से यह अपेक्षा की जाती है कि आप सभी के कार्यालय द्वारा प्रकरण में तत्काल एवं कठोर कार्यवाही अमल में लायेंगे।

अतः श्रीमान से निवेदन है कि प्रकरण की गंभीरता को देखते हुए प्रकरण में उच्च स्तरीय जांच दल का गठन करके प्रकरण में कठोर कार्यवाही करवाने का कष्ट करे।

धन्यवाद

प्रार्थी

राजेन्द्र तिवाड़ी

पर्यावरण विद्द

कार्या0 29, शंकर कालोनी ,

हीदा की मोरी रामगंज बाजार जयपुर।

E-mail ID - edcnahargarh@gmail.com, Helpline Number - +91-9214886314

Reg. no.-coop/2022/JAIPUR/203739 BRN.NO.-8005220065001036

नाहरगढ़ वन एवं वन्यजीव सुरक्षा एवं सेवा समिति

29, शंकर कॉलोनी, हीदा की मोरी, रामगंज बाजार, जयपुर (राज.)–302003
66–ए, तिवाड़ी भवन, गुर्जर घाटी, भैरू मीणा का बाग, आमेर रोड़, जयपुर – 302002

अध्यक्ष	मंत्री	कोषाध्यक्ष
राजेन्द्र तिवाड़ी	हेमराज मीणा	ओमप्रकाश मीणा
मो. – 9214886314	मो. – 9672000092	मो. – 9887567836

"स्मरण–पत्र"

क्रमांक एफ(01)/शिकायत/स्मरण पत्र/ 2024/ 462–473 दिनांक 23.08.2024

सेंवामें,

1. मैम्बर सेक्ट्री, सेन्ट्रल एम्पावर्ड कमेटी **(CEC)**, चाण्यक्य भवन, चाण्यक्यपुरी, नई दिल्ली।
2. चैयरमेन, नेशनल वाईल्ड लाईफ बोर्ड, इन्द्रा पर्यावरण भवन, नई दिल्ली।
3. श्रीमान् मुख्य सचिव महोदय राजस्थान सरकार शासन सचिवालय जयपुर
4. श्रीमान् अतिरिक्त मुख्य सचिव (वन) राजस्थान सरकार शासन सचिवालय जयपुर
5. श्रीमान् जिला कलेक्टर जयपुर (अध्यक्ष) मोट्रिंग कमेटी नाहरगढ़ अभ्यारणय इको सेंसटीव जोन जयपुर।
6. श्रीमान प्रधान मुख्य वन संरक्षक (होफ) अरण्य भवन झालाना डुगरी जयपुर।
7. श्रीमान सदस्य सचिव राजस्थान पोलेशन कंट्रोल बोर्ड जयपुर।
8. श्रीमान मुख्य वन संरक्षक जयपुर अरावली भवन।
9. श्रीमान मुख्य वन संरक्षक वन्यजीव जयपुर।
10. श्रीमान उप वन संरक्षक जयपुर।
11. श्रीमान् उप वन संरक्षक वन्य जीव चिड़ियाघर जयपुर एवं सचिव मोट्रिंग कमेटी नाहरगढ़ अभ्यारणय इको सेंसटीव जोन जयपुर।
12. श्रीमान् उपखण्ड अधिकारी आमेर।

विषयः— कार्यालय उपवन संरक्षक जयपुर के अधीन रेंज आमेर नाका कुकस ग्राम कचरावाला उर्फ चोखलियावास तहसील आमेर जिला जयपुर के पूर्व खसरा नम्बर 6,4,27 जो कि वन बंदोबस्त रिकोर्ड में वन विभाग के नाम अमल दराज है वर्तमान खसरा नम्बर 9,10,68,190 जो कि वर्तमान में निजी खातेदारों के नाम अमलदराज है कि वन भूमि पर होटल लौहागढ़ द्वारा अवैध रूप से अतिक्रमण करके पक्का निर्माण बिना वन विभाग की अनुमति एवं बिना वाईल्ड वाईफ क्लेरेंस के व्यवसायिक उद्देश्य हेतु अवैध एवं विधि विरूद्ध गिफ्ट डीड, लिज डीड, रजिस्ट्रीयां, व भू—परिवर्तन किये जाने बाबत्।

सन्दर्भ :— इस कार्यालय के पत्र क्रमांक 184—195 दिनांक 03.06.2024 एवं पत्र क्रमांक 380—392 दिनांक 25.07.2024 के क्रम में

मान्यवर,

सन्दिर्भित पत्र के क्रम में निवेदन है कि इस कार्यालय के पत्र क्रमांक 184—195 दिनांक 03.06.2024 एवं पत्र क्रमांक 380—392 दिनांक 25.07.2024 द्वारा आप सभी के कार्यालय को विषय अन्तर्गत प्रकरण में अवगत कराया गया था। तथा आप सभी के कार्यालय से निवेदन किया गया था कि विषयन्तर्गत प्रकरण में कठोर एवं प्रभावी कार्यवाही तत्काल सुनिश्चित करे तथा अतिक्रमण को धवस्त करके वन भूमि को अतिक्रमण से मुक्त करावे, परंतु पर्याप्त समय व्यतीत हो जाने के पश्चात् भी आप सभी के कार्यालय द्वारा प्रकरण में कोई कठोर कार्यवाही अमल में नहीं लायी गयी है तथा वन भूमि पर हुए अतिक्रमण को नहीं हटाया गया इससे यह स्पष्ट प्रतीत होता है कि उक्त अतिक्रमण को करवाने में आप सभी के कार्यालयों की मोन स्वीकृति रही होगी तथा प्रकरण संज्ञान में आने के पश्चात् भी उस पर कठोर कार्यवाही नहीं करना यह दृर्शाता है कि उक्त अवैध गतिविधि में आपके कार्यालय के अधिकारियों एवं कर्मचारियों का प्रत्यक्ष एवं अप्रत्यक्ष रूप से सम्मिलितता रही है जो कि वन सरंक्षण को लेकर उचित नहीं है, तथा वन सरंक्षण अधिनियम 1980 की धारा 2 एवं नाहरगढ ई.एस.जेड अधिसूचना 08.03.2019 एवं माननीय सर्वोच्च न्यायालय के आदेश दिनांक 12.12.1996 का स्पष्ट उल्लघंन है। आप सभी के कार्यालय से यह अपेक्षा की जाती है कि आप सभी के कार्यालय द्वारा प्रकरण में तत्काल एवं कठोर कार्यवाही अमल में लायेंगे।

अतः श्रीमान से निवेदन है कि प्रकरण की गंभीरता को देखते हुए प्रकरण में उच्च स्तरीय जांच दल का गठन करके प्रकरण में कठोर कार्यवाही करवाने का कष्ट करे।

धन्यवाद

प्रार्थी

राजेन्द्र तिवाड़ी

पर्यावरण विद्य
कार्या0 29, शंकर कालोनी ,
हीदा की मोरी रामगंज बाजार जयपुर।

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

ZONAL BENCH AT BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI
VERSUS
UNION OF INDIA AND OTHERS

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Rajendra Tiwari son of Shri Shambhu Dayal Tiwari, aged about 45 years, resident of 100 Tiwari Bhawan Gurjar Ghati Amer Road, Jaipur (Rajasthan), do hereby take oath and state as under:-

1. That I am applicant in this case and am well conversant with the facts and circumstances of the case.
2. That annexed documents Annexure-A/1 to Annexure-A/11 are true and correct photo copies of its original/office copies, which I believed to be true and correct.

राजेन्द्र तिवारी

DEPONENT

Identified by

VERIFICATION

I, above named deponent, do hereby verify that contents of para no.1 to 2 of the above affidavit are true & correct to my personal knowledge. Nothing material has been concealed and no part of it is false. SO HELP ME GOD.

राजेन्द्र तिवारी

DEPONENT

OATH COMMISSIONER
Sajjan Kumar Mehta
Advocate
R/563/2015
RAJ. HIGH COURT, JAIPUR

ATTESTED

OATH COMMISSIONER
RAJASTHAN HIGH COURT
JAIPUR BENCH, JAIPUR

03 SEP 2024

Dilip Tikkiwal, Forms & Stamps Vendor
11/1329, Malviya Nagar, Jaipur

VAKALATNAMA

In the National Green Tribunal (Z.) Bhopal (M.P.)

Case Original Application No. /2024 ~~20~~

Rajendra Tiwari

VERSUS

Union of India & others

KNOWALL MEN by these presents that I/we the undersigned Rajendra Tiwari s/o Sh. Shambhu dayal Tiwari, R/o - 100 Tiwari Bhawan Gurjar Ghati Amer Road Jaipur

in the above case do hereby make, constitute and appoint

Shri Keshav Sharma, J.N. Sharma, Pawan Sharma, Vaibhav Panchaly Adv.

my/our true and lawful attorneys, for me/us in my/our name, and on my /our behalf to appear plead and act in the said case, and more particularly to draw, make, present, withdraw, amend represent and verify petition, plaints or written statements and to make, present applications or petitions in the court, to present, withdraw and receive documents and any money from the Court or from the opposite party either in execution of the decree of otherwise, and on receipt of payment thereof to sign and deliver for me/us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present, withdraw, amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek reviews or revisions of any judgement, decree or order in the case, to appear, conduct and plead in all such writ/appleas/revisions and reviews, and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise, my/our said counsel is/are also hereby authorised and empowered to instruct, engage or appoint any other counsel or counsels to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel my think proper to do so, all acts of such counsel or counsels shall be equally and similarly binding on me/us as if done be my/our said counsel and as if done by me/us personally.

I/We hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed on tour or at any other place except the usual court premises, then my/our said counsel will not be bound to appear before the count. The counsel's fee now settled and agreed to is in respect of this Court and for the pending proceedings only. Any fresh action hereafter taken will entitle the counsel to fresh fees. I/We also agree that if the case be dismissed in default or if it be proceeded ex-party under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case, I/We do hereby agree to ratify and confirm. Any costs awarded int he case at any time in my/our favour shall form part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case. Vaibhavpanchaly@gmail.com

IN WITNESS WHEREOF I/We have hereto set my/our hand (s) at

Mob No. 8890326517

the _____ day of _____ and delivered to the said counsel(s)

Accepted

Ajay R/895/2000

Jagdish R/67/1967

R/15/23

Pawan R/3864/19

1.

2.

3.

4.